

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 1257 OF 2024

In the matter of :

Gaur Green Vista

...Applicant

Versus

State of Uttar Pradesh.

...Respondent

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**REPLY AFFIDAVIT ON BEHALF OF UTTAR PRADESH POLLUTION
CONTROL BOARD**

I, Utsav Sharma, aged about 39 years, S/o Late Shri Rajiv Sharma, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Noida, Gautam Buddha Nagar do hereby solemnly affirm and state on oath as under:

1. That in the above-noted capacity, I am well conversant with the facts and records of the present case and am authorized to swear the present affidavit.
2. That the present case, registered on the basis of a petition from the residents of M/s Gaur Green Vista Residents Welfare Association regarding dumping of solid waste in a dump site created by authorities illegally and in violation of Solid Waste Management Rules, 2016 on an empty parcel of land at Makanpur Colony, Sector 62A, Noida.
3. That it has also been alleged that since last three years Ghaziabad Development Authority, Nagar Nigam, Ghaziabad, Nagar Parishad and Noida have made this parcel of land as a dump site for solid waste and



garbage and heavy quantity of solid waste has been collected which is causing health hazards, damaging environment, contaminating ground water and polluting air.

4. That it has been further alleged that garbage collected at dump site is unprocessed and contains biodegradable and non-biodegradable garbage and thereby causing damage to environment, foul toxic smell is emitted and all kinds of serious health problems are being created.
5. That in the present matter Principal Bench of this Hon'ble Tribunal vide its order dated 25.10.2024 has constituted a Joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UPPCB, Regional Officer, MoEF&CC and District Magistrate, Gautam Buddha Nagar vide said order, relevant part of the said order has been reproduced herein under:

"...5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

6. *The Applicant is directed to serve the Respondents and file affidavit of service.*
7. *Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UPPCB. Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the*



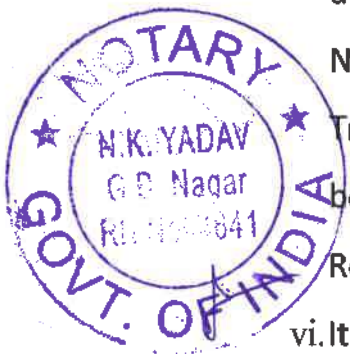
Authorities/persons responsible for dumping it and also suggest punitive and remedial measures...”

8. That in compliance to the order dated 25.10.2024 passed by this Hon'ble Tribunal, the Answering Respondent has been nominated on behalf of the State Board by Member Secretary, Uttar Pradesh Pollution Control Board vide letter dated 25.11.2024. Copy of said letter is annexed as **Annexure R4/1**. Nominations from Regional Office, Ministry of Environment, Forest and Climate, and Central Pollution Control Board were received vide letter dated 20.11.2024 and 4.12.2024 respectively.
9. That vide District Magistrate's order dated 16.12.2024, the Joint Committee has been directed to inspect the concerned area on 20.12.2024 along with officers of concerned Authorities and Urban Local Bodies and put up the report. Copy of said order is being annexed herewith as **Annexure R4/2** of the response.
10. That the site inspection has been done by the answering respondent along with other members of the Joint Committee and officers from Noida Authority, Nagar Palika, Khoda Makanpur and Municipal Corporation, Ghaziabad on 20.12.2024.
11. That during the inspection conducted by the Joint Committee on 20.12.2024, the observations made by the joint committee are as follows:
 - i. The total land area in question comprises of 80,000 sq. meter (approximately). Ownership of the land in question for 64,000 sq. meter (approximately) lies with the Noida Authority, the ownership



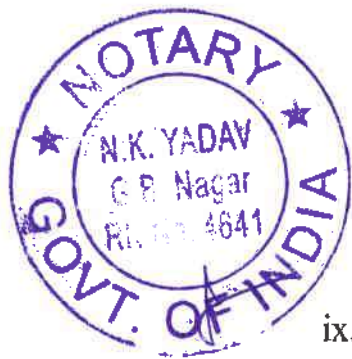
of the 16,000 sq. meter (approximately) lies with the Nagar Palika Parishad, Khoda Makanpur.

- ii. The area of land covered with legacy waste is 28,128.622 square meter with the estimated legacy waste on- site being 72009.30 MT, and the land designated for fresh waste is 1500 square meter (estimated as per Google Earth Pro) with the estimated fresh waste generation per day from NPP, Khoda being 105 MTD. No waste processing facilities were found on- site.
- iii. During inspection it was observed that Construction and Demolition Waste as well as mixed municipal solid waste was lying on either side of the road in front of the Power Sub-station and same was being lifted by vehicles from Noida Authority as well as Nagar Palika, Khoda Makanpur. Photographs of same are presented in Figure 1 in the Joint Committee Report.
- iv. Google Earth Pro software has been used to retrieve historical images of the said area since year 2013. It has come to light that municipal solid waste disposal on said plot has been happening since year 2016-17 and has increased manifold in subsequent years as is evident from Figure 2 to Figure 9 in the Joint Committee Report.
- v. At the concerned site, legacy waste as well as fresh waste was found dumped at the time of inspection. The said land is in possession of Noida Authority, however, for purpose of construction of Sewage Treatment Plant (STP), a land parcel of 16,000 square meters has been registered in name of Nagar Palika, Khoda Makanpur vide Registry dated 12.11.2024.
- vi. It has been informed by officers from Khoda, Noida Authority as well as Municipal Corporation, Ghaziabad that no waste from Municipal



Corporation, Ghaziabad's region is being brought in said area. Officials from Noida Authority have also stated that none of the approved vendors of Authority are authorized to bring their waste on said site and undertaking in this regard has also been furnished. However, disposal of waste from Noida region by unauthorized vendors on said land cannot be ruled out completely.

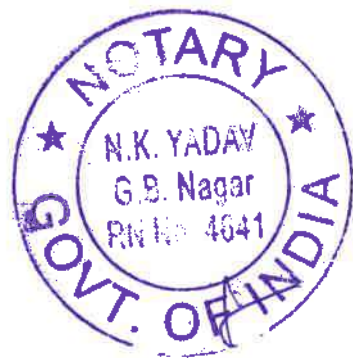
- vii. On the said site, an area of around 1500 square meter (estimated as per Google Earth Pro, as shown in Figure 10 of the joint committee report) has been earmarked for collection of daily waste generated from Nagar Palika, Khoda Makanpur which amounts to around 105 MTD. Executive Officer, Khoda Makanpur has informed the Committee that the fresh waste is only being collected at said location and is being disposed through M/s Brij Enterprises who have their plant at Village Nahal, Dasna, Ghaziabad.
- viii. As per topographical contour survey done on 15.10.2024 by M/s Arya Surveyor, legacy waste on site has been estimated to be around 72009.30 MT and the said legacy waste is spread across an area of around 28,128.633 square meter and height of accumulated waste is around 3.20 meter. It has been informed that legacy waste from said site is also being processed by M/s Brij Enterprises in Ghaziabad. The Joint Committee had requested Executive Officer, Khoda Makanpur to furnish a copy of agreement with M/s Brij Enterprises for disposal of fresh waste and legacy waste but same has not been furnished.
- ix. District Magistrate, Gautam Buddha Nagar has instructed Executive Officer, Khoda Makanpur to furnish relevant documents regarding legacy waste disposal and action plan and to ensure that no illegal



dumping of solid waste is done in said area in compliance of Hon'ble Tribunal's orders vide letter dated 03.01.2025. In response to said letter, Executive Officer, Khoda Makanpur has informed vide letter dated 24.01.2025 that Nagar Palika has executed an agreement with M/s Brij Enterprises for processing of legacy waste from said site and it shall be cleared by 15.02.2025.

x. Executive Officer has also stated that the present issue of municipal solid waste from Khoda Makanpur is already sub-judice in Hon'ble Tribunal in Original Application No. 70/2024, Deepak Joshi versus State of Uttar Pradesh and Nagar Palika has furnished details of processing and legacy waste in Hon'ble Tribunal in said matter. It has also been stated in said reply that the present matter raised by residents of Gaur Green Vista society is not related to Khoda Makanpur, however, on perusal of photographs annexed with the present application, it is evident that the site visited by the Joint Committee is same as shown in the annexed photographs so Executive Officer, Khoda Makanpur cannot absolve himself from the present matter.

xi. The Joint Committee has also inspected an area adjacent to the present site which is being used by Noida Authority as a vehicle depot for vehicles engaged in lifting and transportation of municipal solid waste. It was observed that fresh waste was lying in the depot which is in an area of around 3700 square meters (estimated as per Google Earth Pro, as shown in Figure 11 in the joint committee report). It has been informed by officials from Noida Authority that the depot is primarily used for parking and maintenance of waste transportation vehicles, however fresh waste had to be stored on

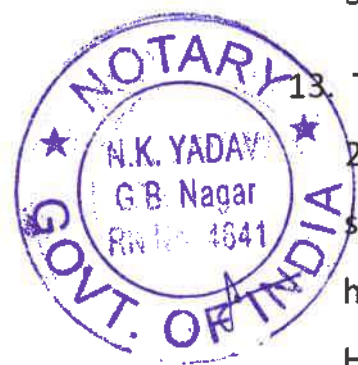


site due to worker's strike. Photographs of same are presented hereunder in Figure 12 in the joint committee report.

- xii. Noida Authority has also issued a notice to M/s A.G. Enviro Infra Projects Pvt. Ltd., the concessionaire responsible for waste collection and transportation in said region vide letter dated 20.12.2023 and also imposed a penalty of Rs. 2,00,000/- on the agency which has been deducted from agency's running bill.
- xiii. In the matter of Deepak Joshi vs State of U.P., O.A. No. 70/2024, the Joint Committee has perused the orders passed by Hon'ble Tribunal and responses of District Magistrate, Ghaziabad, Nagar Palika, Khoda Makanpur and Uttar Pradesh Pollution Control Board, thereafter, it is evident that the present matter is for the same site which is under consideration in O.A. No. 70/2024. A copy of the joint committee report as per the inspection dated 20.12.2024 is annexed herewith as **Annexure R4/3**.

12. That for violation of Solid Waste Management Rules, 2016, Uttar Pradesh Pollution Control Board has already imposed an environmental compensation of Rs. 91,25,000/- (Ninety-One Lakhs Twenty-Five Thousand Only) on Executive Officer, Nagar Palika, Khoda Makanpur vide order dated 30.07.2024. Copy of UPPCB's order dated 30.07.2024 is being annexed herewith as **Annexure R4/4**.

13. That Nagar Palika, Khoda Makanpur had filed a Writ-C No. 39926 of 2024, Nagar Palika Parishad Vs State of U.P. and Ors. to challenge the said environmental compensation in Hon'ble Allahabad High Court, however same has been dismissed vide order dated 16.12.2024 by Hon'ble Court without prejudice to the rights of the petitioner to



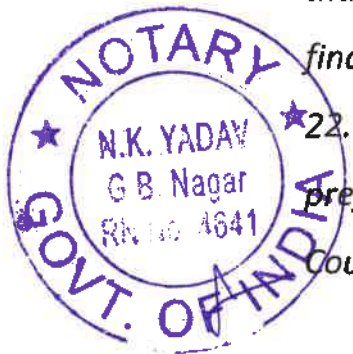
approach Hon'ble National Green Tribunal or Hon'ble Supreme Court for redressal of its grievances, relevant portion of the said order is being reproduced below:

"...20. In view of above, we are of the view that if the petitioner is aggrieved by the assessment of damages/environmental compensation, either by the committee or by the U.P. P.C.B., the same having been done in furtherance of various directions issued by the N.G.T., it has remedy either to make its say before the N.G.T. with appropriate submissions and prayers or if it feels that the N.G.T. had no competence to entrust any action upon joint committee or U.P. P.C.B. or that any order passed by the N.G.T. is not otherwise in accordance with law, it has a remedy to file an appeal before the Supreme Court under Section 22 of the Act of 2010. The writ jurisdiction does not come in the way at all.

21. In view of above discussion, we find that challenge made to the orders passed in furtherance of the orders issued by the N.G.T. and as a consequence thereof, cannot sustain in writ jurisdiction and any relief granted to the petitioner against the impugned demand would have an effect of expressly or impliedly staying or setting aside orders passed by the N.G.T. This being impermissible in view of appellate forum being Supreme Court as per Section 22 of the Act of 2010, we are of the view that the reliefs claimed in the instant writ petition, either interim or final, cannot be granted.

22. The writ petition is, accordingly, dismissed, however, without prejudice to the rights of the petitioner to approach N.G.T. or Supreme Court for redressal of its grievance."

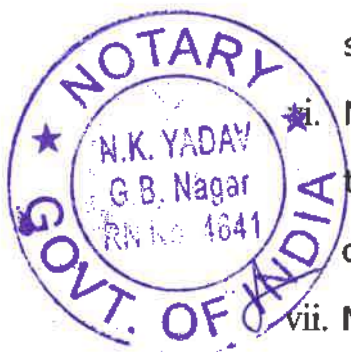
Copy of Hon'ble Allahabad High Court in Writ-C No. 39926 of



2024, Nagar Palika Parishad versus State of U.P. and Ors. is being annexed herewith as **Annexure R4/5.**

14. That in view of findings and observations made during site visit, the recommendations of the joint committee are as follows:

- i. Nagar Palika, Khoda Makanpur should adhere to the timeline for complete removal of legacy waste from site and processing and disposal of same in compliance with Solid Waste Management Rules, 2016. Also, plan for use of screened fractions as per CPCB guidelines and direction issued under Section 5 of the Environment (Protection) Act, 1986 dated 27.1.2021 for bio-mining of legacy waste should be submitted.
- ii. Leachate generated at site to be collected and treated.
- iii. As reported, 105 MTD fresh waste is being generated from Khoda Makanpur area and dumped on the site – Long term plan and assessment of present/proposed arrangement for treatment of complete fresh waste should be submitted.
- iv. Uttar Pradesh Pollution Control Board should assess the adequacy and efficiency of waste processing plant being operated by M/s Brij Enterprises in Village Nahal, Dasna, Ghaziabad.
- v. Noida Authority should ensure that the land left after allocation for STP is used as per approved land use under Master Plan and plan for same should be submitted.
- vi. Noida Authority and Nagar Palika, Khoda Makanpur should ensure that no fresh waste dumping is done in the area in compliance of directions of Hon'ble Tribunal.
- vii. Noida Authority should install high mast PTZ Cameras in the region to monitor illegal dumping of waste and take necessary action



against violators.

viii. Fire preventive measures/odour management at the site should be ensured.

ix. Under no circumstances Noida Authority should use Vehicle Depot for waste dumping.

15. That it is humbly prayed that the present Reply may kindly be taken on record by this Hon'ble Tribunal.



DEPONENT

VERIFICATION:


I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 12 DAY OF FEBRUARY, 2025 AT NOIDA, GAUTAM BUDDHA NAGAR.




DEPONENT

ATTESTED



N. K. YADAV
Advocate Notary
(G.B. Nagar)

12 FEB 2025



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD



संदर्भ संख्या: H20024 / सी-1 / N.G.D.-2.P. / 2024,

दिनांक 25 / 11 / 2024

सेवा में,

मा.एन.जी.टी. प्रकरण / अतिमहत्वपूर्ण / समयबद्ध

जिलाधिकारी,

गौतमबुद्ध नगर, (dmgbn@nic.in, 01202560044)।

विषय: मा. राष्ट्रीय हरित अधिकरण में योजित Original Application No. 1257/2024 Gaur Green Vista Versus State of UP & Ors. के संबंध में पारित आदेश दिनांक-25.10.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मा. राष्ट्रीय हरित अधिकरण में योजित Original Application No. 1257/2024 Gaur Green Vista Versus State of UP & Ors. के संबंध में पारित आदेश दिनांक-25.10.2024 का संदर्भ ग्रहण करने का कष्ट करें (छायाप्रति संलग्न)। उक्त पारित आदेश दिनांक-25.10.2024 के सुसंगत अंश निम्नवत हैं:-

“.....4. Learned Counsel for the Applicant during the course of hearing has referred to the photographs collectively filed as Annexure A-2 to show the extent of garbage that has been dumped. He has submitted that the garbage has been dumped by the Ghaziabad Development Authority, Nagar Nigam Ghaziabad and Noida Authority illegally, and it is not a designated dump site. Along with the OA, certain news reports have also been filed as Annexure A-3 reflecting the problem that has been created on account of the illegal dumping in the area concerned. Referring to Annexure A-4, he has submitted that though the complaints were made to the Authorities, no action has been taken till now.

5. Issue Notice to the Respondents for filing their replies by way of affidavit at least one week before the next date of hearing.

6. The Applicant is directed to serve the Respondents and file affidavit of service.

7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB, Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures.

8. The Committee will submit the report within eight weeks.

9. In the meanwhile, the authorities are directed to ensure that no illegal dumping of solid waste in the area concerned takes place.

8. List on 18.02.2025.....”

- 2 -



डा. उमेश चंद्र
एन.जी.टी. प्रकरण / अतिमहत्वपूर्ण / समयबद्ध

क्षेत्रीय अधिकारी

मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-25.10.2024 के अनुपालन में उ.प्र. प्रदूषण नियंत्रण बोर्ड के प्रतिनिधित्व हेतु श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, नोएडा, जिनका मोबाईल नम्बर-7839891760 है, को नामित किया जाता है। प्रकरण में अग्रिम सुनवाई तिथि: 18.02.2025 नियत है। उपरोक्त आपके सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
भवदीय

संलग्नक: यथोपरि।

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- Member Secretary, CPCB, New Delhi (Email-mseb.cpcb@nic.in, 011- 22303655).
- 2- Additional Director/Scientist 'E', MOEF&CC, Regional Office, Lucknow (Email-rocz.lko-mef@nic.in, goimoeffolko@gmail.com, Phone-05222326696).
- 3- क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश कि साथ कि उपरोक्त संयुक्त समिति अथवा इनके द्वारा नामित अधिकारियों से समन्वय स्थापित करते हुए समयबद्ध कार्यवाही किया जाना सुनिश्चित करें।
- 4- क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ कि क्षेत्रीय अधिकारी, नोएडा एवं नामित संबंधित अधिकारियों से समन्वय स्थापित करते हुए समयबद्ध कार्यवाही किया जाना सुनिश्चित करें।


सदस्य सचिव



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कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 074/L-207/24

दिनांक:- 16-12-2024

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1257/2024 गौर ग्रीन विस्टा बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिनांक 25.10.2024 को पारित आदेश अनुपालन में जांच हेतु संयुक्त समिति गठित किये जाने के लिए मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 25.10.2024 को पारित आदेश में जिला प्रशासन, गौतमबुद्धनगर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त समिति गठित की गयी है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में संयुक्त समिति हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं0-CM-13011/284/2024-LAW-HO-CPCB-HO दिनांक 04.12.2024 द्वारा श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ के पत्र संख्या XXI/ENV/NGT/CC/175/2024/363 Date-20-11-2024 द्वारा डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", को नामित किया गया है।

उपरोक्त के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु दिनांक 20.12.2024 को प्रातः 11:00 बजे स्थलीय निरीक्षण हेतु निम्न समिति गठन किया जाता है-

1. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर (जिलाधिकारी द्वारा नामित)
2. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ द्वारा नामित)
3. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", (केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित)
4. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।

याचिकाकर्ता द्वारा याचिका में नवीन ओखला औद्योगिक विकास प्राधिकरण, नगर निगम, गाजियाबाद तथा गाजियाबाद विकास प्राधिकरण द्वारा उक्त क्षेत्र में अपशिष्ट निस्तारित/भण्डारण किये जाने का उल्लेख किया गया है। तत्क्रम में अधोहस्ताक्षरी के पत्रांक 868/एल-207/2024 दिनांक 12.12.2024 द्वारा मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर-6, नोएडा, उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद, नगर आयुक्त, नगर निगम, गाजियाबाद को भिन्न अधिकारी को नामित किये जाने हेतु प्रेषित पत्र के अनुपालन में नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा, गाजियाबाद विकास प्राधिकरण, गाजियाबाद नगर निगम, गाजियाबाद

से नामित अधिकारी एवं अधिशाषी अधिकारी, नगर पालिका खोडा, गाजियाबाद संयुक्त समिति के सहयोग हेतु उपस्थित रहेंगे।

समिति के सदस्यों को यह निर्देशित किया जाता है कि मा0 अधिकरण द्वारा पारित आदेश के अनुक्रम में समस्त विचाराधीन बिन्दुओं पर जांच कर विस्तृत आख्या दिनांक 26.12.2024 तक अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें, जिससे आख्या ससमय मा0 अधिकरण के समक्ष प्रेषित की जा सके। मा0 राष्ट्रीय हरित अधिकरण में प्रकरण में अग्रिम दिनांक 18.02.2025 नियत है।

(मनीष कुमार वर्मा)
जिलाधिकारी,
गौतमबुद्ध नगर

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
2. मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर
6. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, लखनऊ।
7. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
8. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।
9. अधिशाषी अधिकारी, नगर पालिका परिषद, खोडा, गाजियाबाद।

16/1/24
जिलाधिकारी
गौतमबुद्ध नगर

Joint Committee Report

In Compliance Of

Hon'ble National Green Tribunal

Order Dated 25.10.2024 in

Original Application No. 1257/2024

Titled

Gaur Green Vista

Vs

State of Uttar Pradesh & Ors.

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Report of Joint Committee in compliance of order dated 25.10.2024 of Hon'ble National Green Tribunal in O.A. No. 1257 of 2024, Gaur Green Vista Vs State of U.P. & Ors.

1. Background

The said matter has been registered in Hon'ble Tribunal on basis of an original application filed by duly authorized Executive Committee member of M/s Gaur Green Vista, a residential society in Nyay Khand-1, Indrapuram, Ghaziabad and was listed for hearing before the Hon'ble Principal Bench of the Tribunal on 25.10.2024 when the Hon'ble Tribunal passed following orders:

"...6. The Applicant is directed to serve the Respondents and file affidavit of service.

7. Having regard to the seriousness of the allegations made in the OA, we also constitute a joint Committee comprising of representative of Member Secretary, CPCB, Member Secretary, UP PCB. Regional Officer, MoEF&CC, Lucknow and District Magistrate, Gautam Budh Nagar who will act as the coordinating agency. The Committee will visit the site, will ascertain the extent of garbage that is dumped and the area covered with the dumped municipal solid waste and the Authorities/persons responsible for dumping it and also suggest punitive and remedial measures..."

In the application presented before the Hon'ble Tribunal, it has been highlighted that there are about 454 flats in the said residential complex and they are aggrieved by illegal dumping of municipal solid waste at Makanpur Colony, Sector 62-A, Noida. It has also been alleged

that the place of dumping is situated about 200 meters from the National Expressway-3 (Delhi-Meerut Expressway and about 3 km from the Delhi-Ghaziabad border) and less than 10 km away from Hindon Air Force Station and Hindon Airport. Further it has been stated that the municipal solid waste is illegally dumped in an area of about 1 sq. km. which is emitting a foul smell and making it difficult for the residents of the area to live peacefully.

2. Compliance Report

Constitution of Joint Committee

In compliance of orders of Hon'ble Tribunal, the notice has been received by District Magistrate, Gautam Buddha Nagar and concerned agencies on 16.11.2024 by e-mail and officers have been nominated by Ministry of Environment, Forest and Climate Change, Central Pollution Control Board and Uttar Pradesh Pollution Control Board on 20.11.2024, 04.12.2024 and 25.11.2024 respectively. Upon receiving nominations from all concerned agencies, District Magistrate, Gautam Buddha Nagar vide order dated 16.12.2024 has directed the following members of the Committee to carry out site inspection on 20.12.2024 and put up factual report in compliance of directions of Hon'ble Tribunal:

- a) Smt. Anuj Nehra, Sub-Divisional Magistrate, Dadri, Gautam Buddha Nagar
- b) Dr. Preeti Tripathi, Scientist 'D', Ministry of Environment, Forest and Climate, Change, Regional Office, Lucknow
- c) Smt. Suniti Parashar, Scientist 'D', Central Pollution Control Board, New Delhi

d) Shri Utsav Sharma, Regional Officer, Uttar Pradesh Pollution Control Board, Noida, Gautam Buddha Nagar.

As the said matter pertains to illegal dumping of municipal solid waste and it has been alleged that same is being dumped illegally by Ghaziabad Development Authority, Municipal Corporation, Ghaziabad and Nagar Palika, Khoda Makanpur, Ghaziabad, District Magistrate, Gautam Buddha Nagar has also directed officers from concerned agencies to be present on site for assistance of Joint Committee constituted by Hon'ble Tribunal. Copy of order issued by District Magistrate, Gautam Buddha Nagar on 16.12.2024 has been annexed as *Annexure I* of the present report.

Site Visit by the Committee - Observations

The members of the Joint Committee carried out site inspection of the relevant area along with Shri Abhishek Kumar, Executive Officer, Nagar Palika, Khoda Makanpur and Dr. Mithlesh Kumar, Nagar Swasth Adhikari, Municipal Corporation, Ghaziabad, Shri Gaurav Bansal, Senior Manager (Health), Noida Authority and Shri Ashok Kumar, Senior Manager, Work Circle-4, Noida Authority amongst other officers from concerned departments on 20.12.2024. Salient observations of the site have been tabulated below and detailed observations made during the site visit have been detailed thereafter.

Site Location	Sector 62, Noida Latitude: 28.629924 Longitude: 77.352690
Land Ownership	Noida Authority – 64,000 square meter (approx.) Nagar Palika Khoda Makanpur-16,000 square meter (Registry done)

	on 12.11.2024)
Total Land Area	80,000 square meter (approx..)
Area of Land covered with legacy waste	28,128.633 square meter
Area of Land designated for fresh waste	1500 square meter (<i>estimated as per Google Earth Pro</i>)
Area of Vehicle Depot	3700 square meters (<i>estimated as per Google Earth Pro</i>)
Estimated legacy waste on-site	72009.30 MT
Estimated fresh waste generation per day from NPP, Khoda	105 MTD
Leachate Management	Not in place
Waste Processing Activities on Site	Only Collection/Dumping. No processing facility on-site

During inspection it was observed that Construction and Demolition Waste as well as mixed municipal solid waste was lying on either side of the road in front of the Power Sub-station and same was being lifted by vehicles from Noida Authority as well as Nagar Palika, Khoda Makanpur. Photographs of same are presented in Figure 1 below.



Figure 1: Site Photograph of Mixed Waste on Roads.

Google Earth Pro software has been used to retrieve historical images of the said area since year 2013. It has come to light that municipal solid waste disposal on said plot has been happening since year 2016-17 and has increased manifold in subsequent years as is evident from Figure 2 to Figure 9 presented below.



Figure 2: Satellite image of site in October, 2013.

Source: Google Earth Pro



Figure 3: Satellite image of site in January, 2015.

Source: Google Earth Pro



Figure 4: Satellite image of site in September, 2017.

Source: Google Earth Pro



Figure 5: Satellite image of site in May, 2018.

Source: Google Earth Pro



Figure 6: Satellite image of site in May, 2019.

Source: Google Earth Pro



Figure 7: Satellite image of site in November, 2021.

Source: Google Earth Pro



Figure 8: Satellite image of site in October, 2023.

Source: Google Earth Pro



Figure 9: Satellite image of site in December, 2024.

Source: Google Earth Pro

At the concerned site, legacy waste as well as fresh waste was found dumped at the time of inspection. The said land is in possession of Noida Authority, however, for purpose of construction of Sewage Treatment Plant (STP), a land parcel of 16,000 square meters has been registered in name of Nagar Palika, Khoda Makanpur vide Registry dated 12.11.2024. It has been informed by officers from Khoda, Noida Authority as well as Municipal Corporation, Ghaziabad that no waste from Municipal Corporation, Ghaziabad's region is being brought in said area. Officials from Noida Authority have also stated that none of the approved vendors of Authority are authorized to bring their waste on said site and undertaking in this regard has also been furnished. However, disposal of waste from Noida region by unauthorized vendors on said land cannot be ruled out completely. Copy of said registered deed and undertaking from Noida Authority has been annexed as ***Annexure II*** and ***Annexure III***

respectively of the present report. Site photographs taken at the time of inspection have been presented below.



On the said site, an area of around 1500 square meter (*estimated as per Google Earth Pro, as shown in Figure 10*) has been earmarked for collection of daily waste generated from Nagar Palika, Khoda Makanpur which amounts to around 105 MTD. Executive Officer, Khoda Makanpur has informed the Committee that the fresh waste is only being collected at said location and is being disposed through M/s Brij Enterprises who have their plant at Village Nahal, Dasna, Ghaziabad.

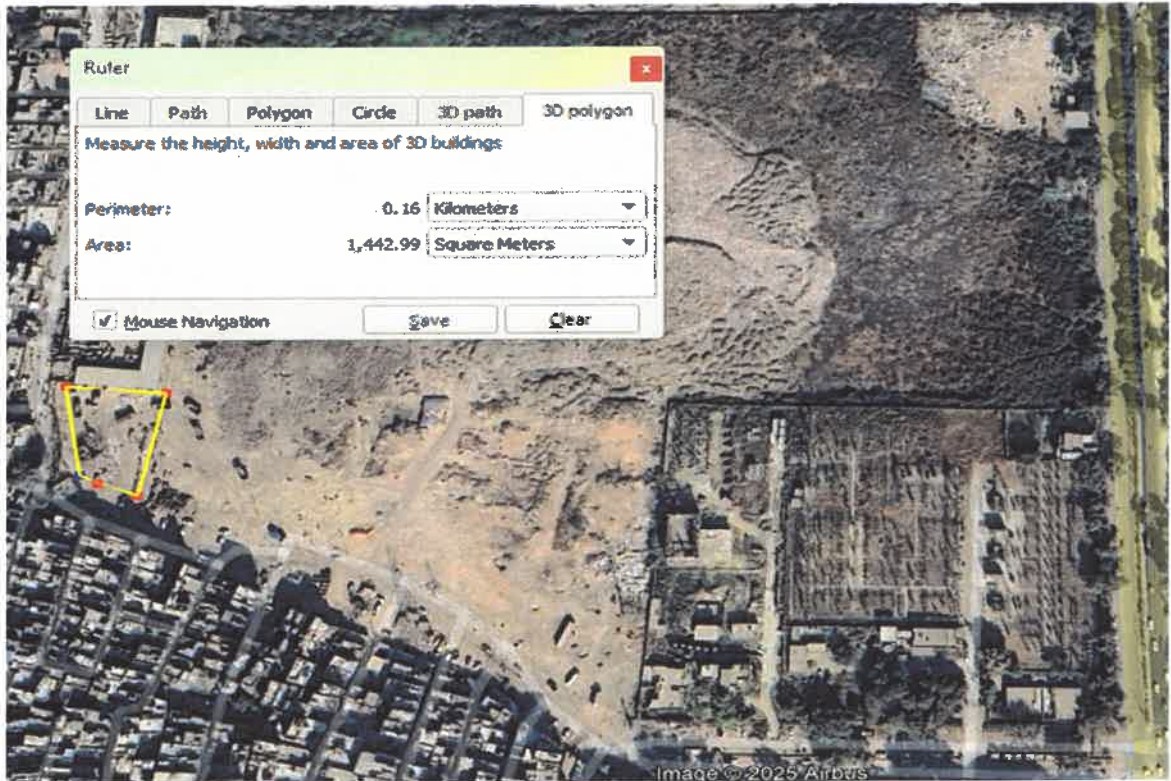


Figure 10: Estimated area of fresh waste disposal/collection area

As per topographical contour survey done on 15.10.2024 by M/s Arya Surveyor, legacy waste on site has been estimated to be around 72009.30 MT and the said legacy waste is spread across an area of around 28,128.633 square meter and height of accumulated waste is around 3.20 meter. Copy of said survey report has been annexed as **Annexure IV** of the present report. It has been informed that legacy waste from said site is also being processed by M/s Brij Enterprises in Ghaziabad. The Joint Committee had requested Executive Officer, Khoda Makanpur to furnish a copy of agreement with M/s Brij Enterprises for disposal of fresh waste and legacy waste but same has not been furnished.

District Magistrate, Gautam Buddha Nagar has instructed Executive Officer, Khoda Makanpur to furnish relevant documents regarding legacy waste disposal and action plan and to ensure that no illegal dumping of solid waste is done in said area in compliance of

Hon'ble Tribunal's orders vide letter dated 03.01.2025. In response to said letter, Executive Officer, Khoda Makanpur has informed vide letter dated 24.01.2025 that Nagar Palika has executed an agreement with M/s Brij Enterprises for processing of legacy waste from said site and it shall be cleared by 15.02.2025.

Executive Officer has also stated that the present issue of municipal solid waste from Khoda Makanpur is already sub-judice in Hon'ble Tribunal in Original Application No. 70/2024, Deepak Joshi vs State of Uttar Pradesh and Nagar Palika has furnished details of processing and legacy waste in Hon'ble Tribunal in said matter.

It has also been stated in said reply that the present matter raised by residents of Gaur Green Vista society is not related to Khoda Makanpur, however, on perusal of photographs annexed with the present application, it is evident that the site visited by the Joint Committee is same as shown in the annexed photographs so Executive Officer, Khoda Makanpur cannot absolve himself from the present matter. Copy of said letter dated 03.01.2025 from District Magistrate, Gautam Buddha Nagar and reply received from Executive Officer, Khoda Makanpur on 24.01.2025 has been annexed as **Annexure V** and **Annexure VI** respectively.

The Joint Committee has also inspected an area adjacent to the present site which is being used by Noida Authority as a vehicle depot for vehicles engaged in lifting and transportation of municipal solid waste. It was observed that fresh waste was lying in the depot which is in an area of around 3700 square meters (*estimated as per Google Earth Pro, as shown in Figure 11*). It has been informed by officials from Noida Authority that the depot is primarily used for parking and maintenance of

waste transportation vehicles, however fresh waste had to be stored on site due to worker's strike. Photographs of same are presented hereunder in Figure 12.

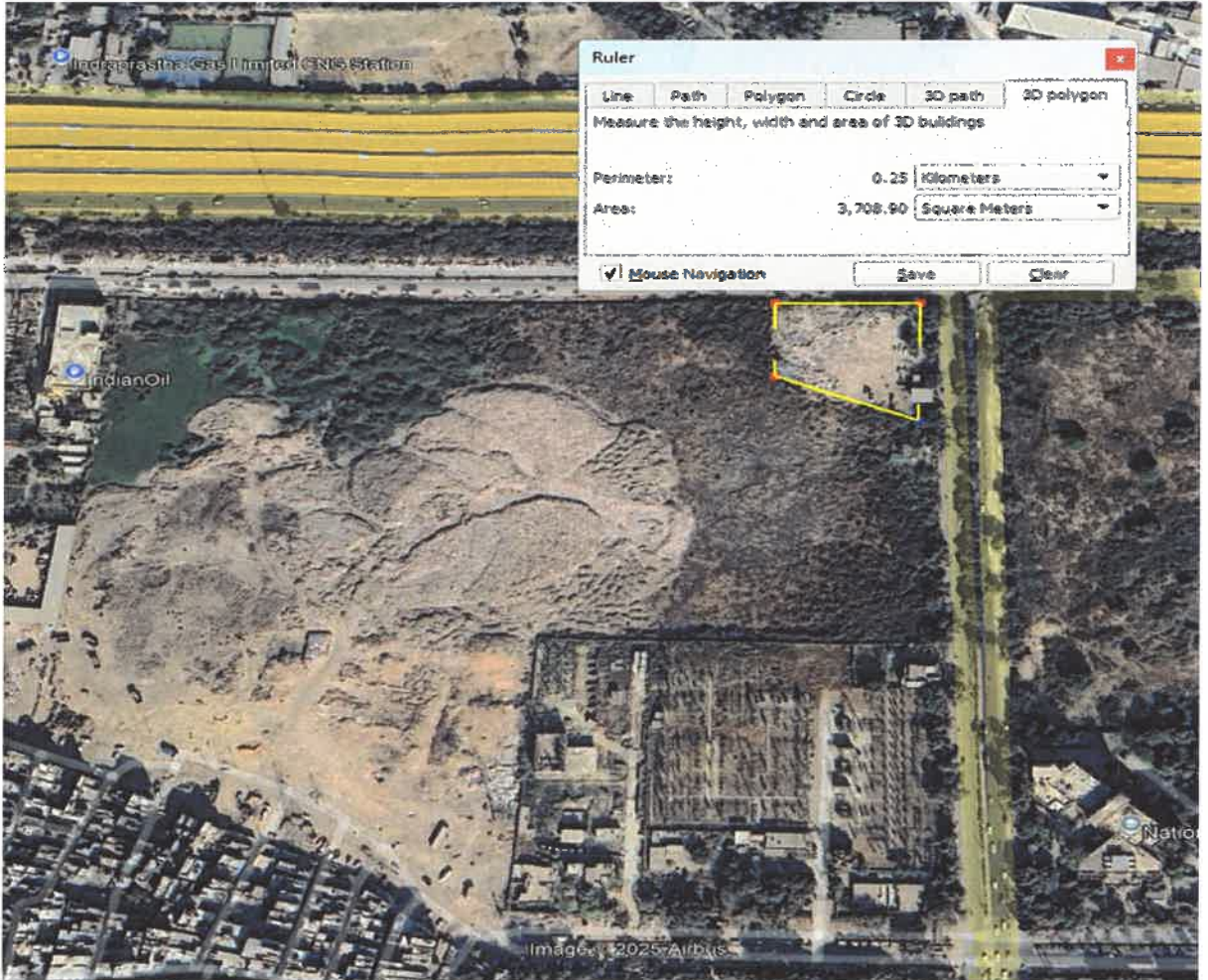


Figure 11: Estimated area of Noida Authority's Vehicle Depot.



Figure 12: Site Photograph of Vehicle Depot on 20.12.2024.

Noida Authority has also issued a notice to M/s A.G. Enviro Infra Projects Pvt. Ltd., the concessionaire responsible for waste collection and transportation in said region vide letter dated 20.12.2023 and also imposed a penalty of Rs. 2,00,000/- on the agency which has been deducted from agency's running bill. Copy of said notice dated 20.12.2024 from Noida Authority and the response from M/s A.G. Enviro Infra Projects Pvt. Ltd. has been annexed as **Annexure VII** of the present report.

Original Application No. 70/2024 Deepak Joshi Applicant Versus State of Uttar Pradesh

The Joint Committee has perused the orders passed by Hon'ble Tribunal and responses of District Magistrate, Ghaziabad, Nagar Palika, Khoda Makanpur and Uttar Pradesh Pollution Control Board in Original Application No. 70/2024 Deepak Joshi Applicant Versus State of Uttar Pradesh. Upon perusal of same, it is evident that the present matter is for the same site which is under consideration in O.A. No. 70/2024. Latest response filed by Executive Officer, Nagar Palika, Khoda through

his Counsel on 27.11.2024 in the said matter is being annexed as **Annexure VIII** of the report for kind perusal of Hon'ble Tribunal.

Action taken by District Magistrate and UPPCB

In order to ensure compliance of orders of Hon'ble Tribunal, District Magistrate, Gautam Buddha Nagar vide his letter dated 03.01.2025 has instructed Chief Executive Officer, Noida Authority and Executive Officer, Nagar Palika, Khoda Makanpur to ensure that no illegal dumping of solid waste in the area concerned takes place.

Uttar Pradesh Pollution Control Board has also imposed an environmental compensation of Rs. 91,25,000/- (Ninety-One Lakhs Twenty-Five Thousand Only) vide order dated 30.07.2024. Nagar Palika, Khoda Makanpur had filed a Writ-C No. 39926 of 2024, Nagar Palika Parishad Vs State of U.P. and Ors. to challenge the said environmental compensation in Hon'ble Allahabad High Court, however same has been dismissed vide order dated 16.12.2024 by Hon'ble Court without prejudice to the rights of the petitioner to approach Hon'ble National Green Tribunal or Hon'ble Supreme Court for redressal of its grievances, relevant portion of the said order is being reproduced below:

"...20. In view of above, we are of the view that if the petitioner is aggrieved by the assessment of damages/environmental compensation, either by the committee or by the U.P. P.C.B., the same having been done in furtherance of various directions issued by the N.G.T., it has remedy either to make its say before the N.G.T. with appropriate submissions and prayers or if it feels that the N.G.T. had no competence to entrust any action upon joint committee or U.P. P.C.B. or that any order passed by the N.G.T. is not otherwise in accordance with law, it has a remedy to

file an appeal before the Supreme Court under Section 22 of the Act of 2010. The writ jurisdiction does not come in the way at all.

21. In view of above discussion, we find that challenge made to the orders passed in furtherance of the orders issued by the N.G.T. and as a consequence thereof, cannot sustain in writ jurisdiction and any relief granted to the petitioner against the impugned demand would have an effect of expressly or impliedly staying or setting aside orders passed by the N.G.T. This being impermissible in view of appellate forum being Supreme Court as per Section 22 of the Act of 2010, we are of the view that the reliefs claimed in the instant writ petition, either interim or final, cannot be granted.

22. The writ petition is, accordingly, dismissed, however, without prejudice to the rights of the petitioner to approach N.G.T. or Supreme Court for redressal of its grievance."

Copy of UPPCB's order dated 30.07.2024 and order dated 16.12.2024 of Hon'ble Allahabad High Court in Writ-C No. 39926 of 2024, Nagar Palika Parishad Vs State of U.P. and Ors. has been annexed as **Annexure IX** and **Annexure X** respectively.

3. Recommendations

In view of findings and observations made during site visit, following suggestions are being made:

- i) Nagar Palika, Khoda Makanpur should adhere to the timeline for complete removal of legacy waste from site and processing and disposal of same in compliance with Solid Waste Management Rules, 2016. Also, plan for use of screened fractions as per CPCB guidelines and direction issued under Section 5 of the E(P) Act, 1986 dated 27.1.2021 for bio-mining of legacy waste should be submitted.

- ii) Leachate generated at site to be collected and treated.
- iii) As reported, 105 MTD fresh waste is being generated from Khoda Makanpur area and dumped on the site – Long term plan and assessment of present/proposed arrangement for treatment of complete fresh waste should be submitted.
- iv) Uttar Pradesh Pollution Control Board should assess the adequacy and efficiency of waste processing plant being operated by M/s Brij Enterprises in Village Nahal, Dasna, Ghaziabad.
- v) Noida Authority should ensure that the land left after allocation for STP is used as per approved land use under Master Plan and plan for same should be submitted.
- vi) Noida Authority and Nagar Palika, Khoda Makanpur should ensure that no fresh waste dumping is done in the area in compliance of directions of Hon'ble Tribunal.
- vii) Noida Authority should install high mast PTZ Cameras in the region to monitor illegal dumping of waste and take necessary action against violators.
- viii) Fire preventive measures/odour management at the site should be ensured.
- ix) Under no circumstances Noida Authority should use Vehicle Depot for waste dumping.

The report of the Joint Committee is being furnished for kind perusal in compliance of directions of Hon'ble Tribunal.

Suniti Parashar
28/1/2025
(Suniti Parashar)

Scientist 'D'
CPCB, Delhi

Dr. Preeti Tripathi
28.01.25
(Dr. Preeti Tripathi)

Scientist 'D',
MoEF&CC, Lucknow

Utsav Sharma
28/1/25
(Utsav Sharma)

Regional Officer,
UPPCB, Noida

Anuj Nehra
28/1/2025
(Anuj Nehra)

SDM, Dadri
Gautam Buddha Nagar

कार्यालय

जिलाधिकारी

गौतमबुद्ध नगर

पत्रांक:- 074/L-207/24

दिनांक:- 16-12-2024

आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1257/2024 गौर ग्रीन विस्टा बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिनांक 25.10.2024 को पारित आदेश अनुपालन में जांच हेतु संयुक्त समिति गठित किये जाने के लिए मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 25.10.2024 को पारित आदेश में जिला प्रशासन, गौतमबुद्धनगर, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड की संयुक्त समिति गठित की गयी है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में संयुक्त समिति हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली के पत्र सं0-CM-13011/284/2024-LAW-HO-CPCB-HO दिनांक 04.12.2024 द्वारा श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ के पत्र संख्या XXI/ENV/NGT/CC/175/2024/363 Date-20-11-2024 द्वारा डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", को नामित किया गया है।

उपरोक्त के दृष्टिगत मा0 राष्ट्रीय हरित अधिकरण के आदेश के अनुपालन हेतु दिनांक 20.12.2024 को प्रातः 11:00 बजे स्थलीय निरीक्षण हेतु निम्न समिति गठन किया जाता है-

1. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर (जिलाधिकारी द्वारा नामित)
2. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी" (पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय क्षेत्रीय कार्यालय, लखनऊ द्वारा नामित)
3. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", (केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा नामित)
4. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।

याचिकाकर्ता द्वारा याचिका में नवीन ओखला औद्योगिक विकास प्राधिकरण, नगर निगम, गाजियाबाद तथा गाजियाबाद विकास प्राधिकरण द्वारा उक्त क्षेत्र में अपशिष्ट निस्तारित/भण्डारण किये जाने का उल्लेख किया गया है। तत्क्रम में अधोहस्ताक्षरी के पत्रांक 868/एल-207/2024 दिनांक 12.12.2024 द्वारा मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, सेक्टर-6, नोएडा, उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद, नगर आयुक्त, नगर निगम, गाजियाबाद को भिन्न अधिकारी को नामित किये जाने हेतु प्रेषित पत्र के अनुपालन में नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा, गाजियाबाद विकास प्राधिकरण, गाजियाबाद नगर निगम, गाजियाबाद

से नामित अधिकारी एवं अधिशाषी अधिकारी, नगर पालिका खोडा, गाजियाबाद संयुक्त समिति के सहयोग हेतु उपस्थित रहेंगे।

समिति के सदस्यों को यह निर्देशित किया जाता है कि मा0 अधिकरण द्वारा पारित आदेश के अनुक्रम में समस्त विचाराधीन बिन्दुओं पर जांच कर विस्तृत आख्या दिनांक 26.12.2024 तक अधोहस्ताक्षरी के समक्ष प्रस्तुत किया जाना सुनिश्चित करें, जिससे आख्या ससमय मा0 अधिकरण के समक्ष प्रेषित की जा सके। मा0 राष्ट्रीय हरित अधिकरण में प्रकरण में अग्रिम दिनांक 18.02.2025 नियत है।

(मनीष कुमार वर्मा)
जिलाधिकारी,
गौतमबुद्ध नगर

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, नई दिल्ली।
2. मुख्य कार्यपालक अधिकारी, नवीन ओखला औद्योगिक विकास प्राधिकरण, नोएडा।
3. उपाध्यक्ष, गाजियाबाद विकास प्राधिकरण, गाजियाबाद।
4. नगर आयुक्त, नगर निगम, गाजियाबाद।
5. श्रीमती अनुज नेहरा, उपजिलाधिकारी, गौतमबुद्धनगर
6. डा0 प्रीति त्रिपाठी, संयुक्त निदेशक/वैज्ञानिक "डी", पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, क्षेत्रीय कार्यालय, लखनऊ।
7. श्रीमती सुनीती पाराशर, वैज्ञानिक "सी", केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली।
8. श्री उत्सव शर्मा, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा, गौतमबुद्ध नगर।
9. अधिशाषी अधिकारी, नगर पालिका परिषद, खोडा, गाजियाबाद।

16/1/24
जिलाधिकारी
गौतमबुद्ध नगर

INDIA NON JUDICIAL

Government of Uttar Pradesh



IN-UP18218270238974W

e-Stamp

Sunny Chawla
Sector 33, Noida Mob:- 991018467
House No. 105, G.B. Nagar

Certificate No. : IN-UP18218270238974W
 Certificate Issued Date : 10-Oct-2024 01:12 PM
 Account Reference : NEWIMPACD (SV) up14015604/ GAUTAMBUDDH NAGAR 1/ UP-GBN
 Unique Doc Reference : SUBIN-UPUP1401560433315771198492W
 Purchased By : NAGAR PALIKA PARISHAD KHODA MAKANPUR
 Description of Document : Article 35 Lease
 Property Description : LAND MEASURING 16000 SQ MTRS NEAR 132 KV ELECTRICITY SUBSTATION, SECTOR 62, NOIDA FOR STP/MP
 Consideration Price (Rs.) :
 First Party : NOIDA
 Second Party : NAGAR PALIKA PARISHAD KHODA MAKANPUR
 Stamp Duty Paid By : NAGAR PALIKA PARISHAD KHODA MAKANPUR
 Stamp Duty Amount(Rs.) : 1,55,59,500
 (One Crore Filty Five Lakh Filty Nine Thousand Five Hundred only)

सत्यमेव जयते

Sunny Chawla
(Advocate)
Jatam Budh Nagar
PF 08492 / 13



Please write or type below this line



अधिकारी जमीन
नगरपालिका



0001007079

Statutory Alert:

- The authenticity of this Stamp certificate should be verified at www.eshamp.com or using e-Stamp Mobile App of Stock Holding.
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

गाजयाबाद



Sh. Anny K. Gola
(Advocate)
Nagar Palika Parishad Khoda Manganpur
G.P. 08, Noida

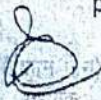
LEASE DEED


This lease deed made on this 12th day of November in the year Two Thousand Twenty Four between New Okhla Industrial Development Authority a body corporate constituted under Section of the U.P. Industrial Area Development Act, 1976 (U.P. Act No. 6, of 1976) hereinafter called the Lessor which expression shall unless the context does not so admit include its successors assign on one part and **Nagar Palika Parishad Khoda Manganpur through its Authorised Signatory Sh. Abhishek Kumar S/o Sh. Paras Nath** (hereinafter called the Lessee which expression shall unless the context does not so admit, includes its executors, offices, administrators and assignees, representatives and permitted assignees) of the other part.

Whereas the demised plot hereinafter described form part of the land acquired by the Lessor under the Land Acquisition Act, 1896, and developed by the Lessor for the purpose of setting up of an urban and industrial township, and whereas as per decision taken in the 213th Authority Board meeting dated 26.12.2023 the Lessee has agreed it to take on lease the demised Premises- A Plot measuring 16000 Sq. mtrs. on the terms and conditions hereinafter appearing for the purpose of construction of STP/SPS and providing water supply in Sector 62, Noida near 132 KV Electricity Substation as per allotment letter No NOIDA/Instt./2023/7693 dated 14.11.2023 and correction letter No NOIDA/Instt./2023/7718 dated 20.11.2023 and standard building plans approved by the Lessor, on the terms and conditions hereinafter contained.

NOW THIS LEASE DEED WITNESSES AS FOLLOWS:

1. That in consideration of the total premium of Rs.22,63,20,000 (Rs. Twenty Two Crore Sixty Three Lakh Twenty Thousand Only) towards land premium calculated @ Rs 14,145/- per sq.mtr out of which 100% i.e. Rs.22,63,20,000 (Rs. Twenty Two Crore Sixty Three Lakh Twenty Thousand Only) has been paid by the lessee to the lessor.
2. The execution of lease deed possession of the Demised Premises shall have to be taken within the given time. If the Lessee fails to take execution of Lease Deed as aforesaid, the allotment of Demised premises may be cancelled and deposited amount may be forfeited as


1


अधिसासी अधिकारी
न०पा०परि० खोडा-मकनपुर
गाजियाबाद।

Through Mr. Jagan Mohan Singh, The Kumbh, working as a Assistant in Deeds Authority through his authorized Power of Attorney Holder, Mr. Jagan Mohan Singh, Kumbh, and Appointed vide Authorized power of attorney dated 11th January 2024 registered in Sub-Registrar at Serial No. 104/2024 in Volume No. 12/104/24 on 11th January 2024.

mentioned in the Brochure/scheme, however, in exceptional circumstances of cases involving hardship the time limit may be extended by Chairman/ Chief Executive officer of the Lessor at his/ her absolute discretion. In the event of delay in execution of the Lease Deed and taking over possession within the stipulated time, penalty will be equal to one year Lease Rent.

- 3 And also consideration of the lease rent paid by lessee and covenants provisions and agreements herein contained. And which said plot is referred in this lease deed as the demised plot and is more clearly delineated and shown in the attached plan. Lessee shall hold the demised plot with its appurtenances upto lease for the terms of 90 years commencing from the date of execution of Lease Deed or delivery of possession of the Demised premises, whichever is earlier except and always reserving to the lessor, subject to the prior written permission of the Lessee.-
 - (a) A right to lay water mains drains, sewers or electric wires under/above the demised plot fit deemed necessary by the Lessor in developing the same.
 - (b) Full right and title to all mines and minerals in and under the demised premises or in, part thereof.
 - (c) Paying in addition to the premium of plot the lease rent for the lease period of 90 years each year @ 2.5% per annum of the total premium of Rs.56,58,000/- (Rs. Fifty Six Lakhs Fifty Eight Thousand only).
or one time payment of lease rent equal to 15 years lease amount to be paid by the Lessee.
4. The lessee shall be liable to pay all the rates, local taxes, charges and assessment in respect of the Demised Premises and/ or building constructed thereon, assessed or imposed from time to time by any authority/ the Lessor.
5. That the lessee will obey and submit to all the directions or regulations made by the lessor now existing or hereafter to exist so far as the same are incidental to the possession of immovable property or so far as they affect the health, safety or effect the convenience of the other inhabitants of the surrounding area.

2

अधिशारी अधिकारी
न०पा०परि० खोडा-मकनपुर,
गांधीवादा।

- 6 That the Lessee will at their own cost construct the Demised Premises as per terms of Draft/Title/coloured Allotment letter in accordance with the prescribed norms by laws, plans and by-laws/conditions.
- 7 That the Lessee will start construction within six months from the date of possession and will construct the minimum area as per by laws if the authority and shall obtain the completion certificate from building authority failing which a levy of 4% of premium cost per annum or part thereof as applicable will be charged on extension being allowed by Chairman/CEO of his fully authorized officer. In the event of extension not being granted, cancellation may be effected if site remains vacant after one year of possession and the lessor may resume possession or demise it again provided that the Lessee will be at liberty to remove construction if any, in such eventuality.
- 8 That the lessee shall have to erect and complete the minimum building facilities as mention in para above on the demised premises within a period of one year from the date of execution unless extension is allowed by the Lessor in exceptional circumstances and on such conditions as it may impose.
- 9 That the Lessee will keep the Demised premises and the building thereon at all times in a State of good and substantial repairs and in a sanitary condition to the satisfaction of the Lessor.
- 10 That the lessee will not make or permit to make any alteration in or in additional to the said building or their erections for the time being on the demised premises without the prior permission in writing, if the Lessor and except in accordance with the terms of plan if any approved by the lessor or any officer authorised by the lessor or such authorised officer requiring it to correct such deviations as aforesaid shall correct it and if the Lessee shall neglect to correct such deviation within a period of a calendar month after the receipt of such notice then it shall in lawful for the lessor to cause such amount as the lessor (whose decisions shall be final) shall fix in that behalf.
11. The stamp duty and registration charges of the Lease Deed has been borne by the Lessee.
12. That the Lessee shall not be permitted to transfer and Mortgage the Demised Premises and building constructed thereupon.
13. That if the lessor obtains the demised premises by any misrepresentation, mis-statement of fraud and in the event of cancellation of allotment in favour of the Lessee on this account, the lease may be cancelled and the entire money paid by the Lessee will be

3
 अधिशासी अधिकारी
 गोपापारो खोडा-मकनपुर
 गाजियाबाद।

11/29/24, 12:44 PM

पृष्ठ क्रमांक 62

आपेदन सं०: 2024/0743101029

पट्टा विलेख (10 वर्ष से अधिक)

वही सं०: 1

रजिस्ट्रेशन सं०: 9620

वर्ष: 2024

प्रतिफल: 311190000 स्टांप शुल्क - 15559500 बालारी मूल्य - 311190000 धंजीकरण शुल्क - 3111900 प्रतिलिपिकरण शुल्क - 60 योग 3111960

श्री नगर पालिका परिषद खोड़ा मकनपुर द्वारा
अभिषेक कुमार अधिकृत पदाधिकारी प्रतिनिधि,
पुत्र श्री पारस नाथ
बाबसाय अन्य
निवासी नगर पालिका परिषद खोड़ा मकनपुर गाजियाबाद



श्री नगर पालिका परिषद खोड़ा मकनपुर द्वारा
ने यह लेखपत्र इस कार्यालय में दिनांक 29/11/2024 एत
12:41:30 PM बजे
निबन्धन हेतु पेश किया।

अभिषेक कुमार अधिकृत
पदाधिकारी प्रतिनिधि

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अशोक कुमार सिंह
उप निबंधक (नोरडा विलीय
गोतम बुद्ध नगर
29/11/2024

विकास वर्मा
निबंधक लिपिक
29/11/2024

प्रिंट करें



6. That the issues
as per 1.

11/20/24 12:44 PM

दृष्टि नितम्ब 59 59

आवेदन सं०: 202400743101029

वही सं० :

रजिस्ट्रेशन सं०: 9620

वर्ष 2024

निष्पादन लेखपत्र बाद सुनने व समझने मजबूत व प्राप्य धनराशि रु प्रत्येकानुसार उक्त पददा दाता: ।

श्री नोएडा प्राधिकरण द्वारा इशान खेन के द्वारा जीत गिरी, पुत्र श्री कमल गिरी

निवासी: नोएडा प्राधिकरण सेक्टर 6 नोएडा

व्यवसाय: अन्य

पददा गृहीता: ।



श्री नगर प्रालिका परिषद खोडा मकनपुर के द्वारा अभियेक कुमार, पुत्र श्री पारस नाथ

निवासी: नगर प्रालिका परिषद खोडा मकनपुर गाजियाबाद

व्यवसाय: अन्य

ने निष्पादन स्वीकार किया । जिनकी पहचान पहचानकर्ता: ।



श्री नवनीत गुप्ता, पुत्र श्री बालकृष्ण गुप्ता

निवासी: राजेन्द्र नगर कदरई महोबा उत्तर प्रदेश

व्यवसाय: अन्य

पहचानकर्ता: 2



श्री सती चावला, पुत्र श्री एम पी चावला

निवासी: सी 443 सेक्टर 10 नोएडा

व्यवसाय: अन्य



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अशोक कुमार सिंह
उप निबंधक : नोएडा द्वितीय
गौतम बुद्ध नगर
29/11/2024

विकास वर्मा
निबंधक लिपिक गौतम बुद्ध नगर
29/11/2024



ने की । प्रत्यक्षतः भूदा साक्षियों के निशान अगूठे नियमानुसार लिए गए हैं ।
टिप्पणी: पददा दाता ने उक्त प्रतिफल की धनराशि प्राप्त कर निष्पादन स्वीकार किया।

प्रिंट करे

रजिस्ट्रेशन सं०: 9620

forfeited, and the possession of the Demised premises and the structure raised thereon, unless removed by the lessee within the time specified in the notice by the lessor, may be taken over by the lessor and lessee will not be entitled to any compensation

14. That the lessee shall use the demised premises only for the construction of its facilities as aforesaid, accordingly to the plan approved by the lessor and in accordance with the building regulations and directions formulated under the provisioned of U.P. Industrial Area Development Act 1976 and for no other purpose without the consent of the Lessor may impose and the lessee will not do, or suffer to be done, on demised premises or any part thereof anything which may be or regarded to be a nuisance, damage or cause annoyance or inconvenience to the lessor or the owner or occupier of other premises in the neighbourhood, provided that the part of the building so constructed may be used by the lessee for the Lessee's normal watch and ward staff, so however that such accommodation shall be commensurate with the need.
15. That the lessee will permit the member officers and sub ordinates of the lessor and workers and other persons employed by the lessor from time to time and at all reasonable times of the day, with prior intimation, to enter into and upon the demised premises and building to be erected thereon in order to inspect the same and carry on necessary works mentioned herein before.
16. That the lessee will not erect or permit to be erected on any part of the demised premises any stables sheds or other structure of descriptions whatsoever for keeping horse, cattle, dogs, poultry or other animals except and in so far as may be allowed by the lessor in writing.
17. That the lessee shall not exercise its option of determining the lease nor hold the lessor responsible to make good the damages if by fire, tempest flood, or army or a mob or other irresistible force any material part of the demised premises is wholly, or partly destroyed or rendered substantially or permanently unfit for building purposes.
18. And it is hereby agreed and declared by and between the parties to these present as follows :
- i) If at the time of re- entering, the demised premises shall not have been occupied by nor any building constructed by the Lessee, the Lessor may re-allot the demised premises and refund the payments as mentioned above without deducting arrears of lease rent to the Lessee.






अधिसासी अधिकारी
न०पा०परि० खोडा-मकनपुर
गाजियाबाद,

- iii) If at the time of re-entry the demised premises shall have been occupied by any building constructed by the lessee thereon, the lessee shall, within a period of three months from the date of re-entry, remove from the demised premises all erection or building, fixtures and things which at any time and during the said term shall be affixed or get upon the demised premises and leave the same in a good conditions as it was on the date of demises, and in default whereof, the same shall become the property of the lessor without payments of any compensation to the lessee for land and building, fixtures and things therein. But upon the Lessee removing within the period herein before specified, the Demised Premises shall be re-allotted and the Lessee may be paid such amount as may work out in accordance with the principle given in the sub-clause (ii) above, provided that the lessor may, at its option, agree to purchase from the lessee his interest in the demised premises at a price as mutually agreed upon.
- iv) Any relaxation or concession granted by the LESSOR to LESSEE shall not in any way prejudice the legal rights of the LESSOR.
- v) The dispute arising with regards to this deed shall be subject to the jurisdiction of Civil Courts at Gautam Budh Nagar or High Court of Judicature at Allahabad.
- vi) The land/ building is in peaceful possession of the Lessor and will be accepted by the allottee free from any encroachment and obstruction.
- vii) The Chairman / CEO of the LESSOR reserves the right to make such additions, alterations for modifications, in the terms and conditions of the lease from time to time as he may consider just and reasonable
- viii) Subject to the provisions of sub- clause (ix) in case of any clarification or interpretation regarding these terms and conditions of this lease deed, the decision of Chairman/ CEO of the LESSOR shall be final and binding on both the parties.
- ix) The terms and conditions of brochure, allotment, building bye-laws and as amended from time to time shall be binding to the LESSEE.

The interest payable till the date of execution of the deed on the allotted property is Rs Nil and the interest paid is Rs Nil.


(सर्वगहा नैर)
सहायक
नॉरडा

5


अधिशस्ती अधिकारी
न०पा०परि० खोडा-मकनपुर,
गाजियाबाद।

प्रमाणित किया जाता है कि प्रमाणित पददा प्रवेश से संबंधित समिति का
अधिकारण द्वारा प्रमाणित किया को कबला पत्र जारी नहीं किया गया है और न ही
अन्य दिनांक (11/11/20) तक कबला किया जाना प्रस्तावित है।

IN WITNESS WHEREOF THE PARTIES HERE TO HAVE SET THEIR HANDS
AND SEAL ON THE DAY AND MONTH AND IN THE YEAR HEREIN ABOVE
WRITTEN.

WITNESSES :

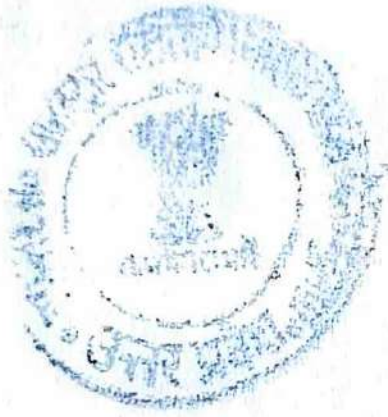
THE LESSOR

1. Signature
Name : Navneet Gupta
S/o Shri Bal Krishna Gupta
R/o Rajendra Nagar, Kobrai, Mohoba (U.P)

2. Signature Sunny Chawla
Name : Sunny Chawla
S/o Shri M. P. Chawla
R/o Quv9 Sector-19, Noida



THE LESSEE
अधिशायी अधिकारी
न०पा०परि० खोडा-मकनपुर,
गाजियाबाद।



आवेदन सं०: 202400743101029

दही संख्या 1 जिल्द संख्या 14330 के पृष्ठ 23 से 36 तक क्रमांक 9620 पर
दिनांक 29/11/2024 को रजिस्ट्रीकृत किया गया।



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अशोक कुमार सिंह
उप निबंधक : नोएडा द्वितीय
गौतम बुद्ध नगर
29/11/2024

प्रिंट करें

नवीन ओखला औद्योगिक विकास प्राधिकरण
मुख्य प्रशासनिक भवन,
सेक्टर-6, नौएडा, जिला गौतमबुद्ध नगर-201301



NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY
Main Administrative Building,
Sector-6, Noida, Distt. Gautam Budh Nagar-201301

No. Noida/P. E. (P.H.)-I/2025/ 111

Dated: 27/01/2025

TO WHOM IT MAY CONCERN

This is to certify that the Noida Authority is fully committed to ensuring proper waste management in the region. We hereby affirm that no unauthorized waste disposal is being conducted in Sector- 62 within the jurisdiction of Noida, and all activities related to waste management are being carried out in accordance with the relevant regulations and guidelines as stipulated by the applicable authorities.

The Noida Authority adheres to all provisions under the Solid Waste Management Rules, 2016, and other pertinent statutory requirements. We ensure that the collection, transportation, processing, and disposal of solid waste are conducted in an environmentally sound manner, with a focus on sustainability, health, and safety.

We assure all concerned parties that Noida Authority is fully compliant with all regulations concerning Solid Waste Management and that no waste is being disposed of in an improper or unauthorized manner within Sector- 62 in our jurisdiction.

We, the Authority, hereby undertake that:

- No waste is being disposed of in the area, Sector- 62 under our jurisdiction.
- We have ensured that all waste generated within Sector- 62 is disposed of in accordance with the applicable laws, rules, and regulations.
- We have implemented adequate measures to prevent illegal dumping of waste in the area.

We understand that this undertaking is a condition precedent for [specify the purpose and we hereby confirm that we will comply with the terms of this undertaking.

For any further information or queries, please feel free to contact the Noida Authority.

(Gaurav Bansal)
P.E. (P.H.)-I
NOIDA.



ARYA SURVEYOR

Land survey & Mapping Solution

Topography, Demarcation, Contouring, Water Pipe Line, NH, PMGSY Road,
City & Village Survey, Lay-Out Survey & Hiring Survey Equipments etc.

Email: aryasurveyors2012@gmail.com, Mob-8800634488, GSTIN-

06CTUPK3638M1ZX

To Whom So Ever It May Concern

This is to certify that, topographical survey of Municipal Waste Processing site situated at Village Jagjivanpur, Pipeline Road, Ghaziabad was conducted on 15 Oct 2024 in the presence of following officials -


Objective of Survey – Topographical Survey to determine the Area and Volume of Treated and Untreated MSW present at the site

Details of Survey Report

S. No	Item	Details
1.	Name and Location of Site	Nagar Palika Parishad, Khoda Makkanpur Ghaziabad
2.	Description	Volumetric Survey Analysis
3.	Survey Date	15-10-2024
4.	Type of Survey	Topographical Contours Survey of MSW Waste
5.	Grid Interval	5 Meters in both directions
6.	Latitude and Longitude	Lat – 28.667 / Long – 77.449
7.	Total Land Area of Site	28128.633 Sq. M
8.	Total Volume of Untreated MSW present at Site. Unit Conversion from Cum to MT considered at 0.8	90011.625 Cum (90011.625 * 0.8 = 72009.300 MT)
9.	Average height of Untreated MSW above Datum	3.20 meter
10.	Reference Drawing No.	TS/PVD/2023-24

End of report

Name & Address of Surveyor with Seal
ARYA SURVEYOR


Prop. (Surveyor) Arya
M 8800634488

कार्यालय

जिलाधिकारी,

गौतमबुद्ध नगर।

पत्रांक: 951/L-207/2024

दिनांक: 03.01.2025

अधिसासी अधिकारी,

नगर पालिका,

खोडा मकनपुर गाजियाबाद।

विषय :- मा0 राष्ट्रीय हरित अधिकरण में योजित वाद सं0 1257/2024 गौड ग्रीन विस्ता बनाम उ0प्र0 सरकार में दिनांक 25.10.2024 को पारित आदेश के अनुपालनार्थ।

उपर्युक्त विषयक विषयक का सन्दर्भ ग्रहण करें। मा0 राष्ट्रीय हरित अधिकरण द्वारा उपरोक्त योजित वाद में दिनांक 25.10.2024 पारित आदेश का सन्दर्भ करें। उक्त प्रकरण सैक्टर 62ए नोएडा में नगरीय ठोस अपशिष्ट के निस्तारण/भण्डारण से हो रहे प्रदूषण के सम्बन्ध में है।

मा0 अधिकरण द्वारा पारित आदेश के अनुक्रम में संयुक्त समिति द्वारा दिनांक 20.12.2024 को स्थलीय निरीक्षण किया गया है। निरीक्षण के समय सम्बन्धित क्षेत्र में नगरीय अपशिष्ट भण्डारित पाया गया। मा0 अधिकरण द्वारा अन्य निर्देशों के साथ साथ निम्न आदेश भी पारित किया गया है—

In the meanwhile, the authorities are directed to ensure that no illegal dumping of solid waste in the area concerned takes place.

उपरोक्त आदेश की प्रति पत्र से साथ इस निर्देश के साथ प्रेषित की जा रही है कि मा0 अधिकरण द्वारा पारित आदेश का अक्षरशः अनुपालन सुनिश्चित करें। साथ ही यह भी निर्देशित किया जाता है कि सम्बन्धित क्षेत्र में लेगेसी वेस्ट के निस्तारण हेतु किये जा रहे कार्य तथा क्षेत्र का पूर्ण रूप से साफ किये जाने हेतु नगर पालिका द्वारा तैयार की गयी कार्य योजना तथा जिस क्षेत्र में वर्तमान में अपशिष्ट भण्डारित किया गया है उसके परिसीमन/पैमाइस के सम्बन्ध में भी आख्या अविलम्ब प्रेषित करना सुनिश्चित करें।

भवदीय
24/11/24
(मनीष कुमार वर्मा)
जिलाधिकारी,
गौतमबुद्धनगर।

प्रतिलिपि—

1. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
2. उपजिलाधिकारी दादरी।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा एवं ग्रेटर नोएडा।

जिलाधिकारी,
गौतमबुद्धनगर।

NAGAR PALIKA PARISHAD KHORA-MAKANPUR GHAZIABAD

Ref no-71 /N.P.P.K.M.-2025

Dated- 24-01-2025

TO,
**DISTRICT MAGISTRATE,
 GAUTAM BUDH NAGAR**

FROM,
 EXECUTIVE OFFICER,
 NAGAR PALIKA PARISHAD,
 KHODA MAKANPUR GHAZIABAD

SUBJECT: Report regarding the disposal and processing of legacy waste in Makanpur Khoda by the Nagar Palika Parishad

Reference: Letter no. 951/L-207/2024 dated 03.01.2025

Sir/Ma'm,

With reference to the above- mentioned letter, it is submitted that the processing of the municipal solid waste is being carried out by the Nagar Palika Parishad, Khoda. The legacy waste is to be cleared by 15th February, 2025. It is submitted that the processing and clearance of the legacy waste and daily generated municipal solid waste at Makanpur Khoda is being overssen by the Hon'ble National Green Tribunal in **O.A. 70/2024 Deepak Joshi vs State of Uttar Pradesh**. The details and the processing of the legacy waste and daily generated municipal solid waste have been apprised to the Hon'ble Tribunal by the Nagar Palika Parishad, Khoda.

For the processing of legacy waste, the Nagar Palika has executed an agreement with M/s Brij Enterprises. The agreement involves the collection, transportation, and treatment of legacy waste from Makanpur Khoda, with processing in compliance with the Municipal Solid Waste (Management and Handling) Rules, 2016 issued by the Ministry of Environment, Forest, and Climate Change (MoEF&CC). A total of 22 vehicles have been allocated for transporting the waste to the processing plant operated by M/s Brij Enterprises at Khasra No. 502 and 503, Village Nahal, Ghaziabad, Uttar Pradesh.

The collection, treatment and proper disposal of the 72009.300 MT legacy waste is currently underway by the Project Proponent at present and is expected to be completed by 15th February, 2025.

That with regards to O.A. No. 1257/2024 Gaur Green Vista vs State of U.P., the matter pertains to the disposal of municipal solid waste approximately 200 meters from the National Expressway-3. However, the area of concern cited by the applicant does not fall within the jurisdiction of the Nagar Palika Parishad, Khoda. Consequently, the Nagar Palika Parishad, Khoda is not responsible for the actions or details related to the dumping and processing of municipal solid waste in the area specified in O.A. No. 1257/2024.



(ABHISHEK KUMAR)
EXECUTIVE OFFICER
 NAGAR PALIKA PARISHAD
 MAKANPUR KHODA GHAZIABAD

पत्र सं० नौएडा/प0अ0(जन स्वा0)-1/2024/....1838

दिनांक 20/12/2024

M/s A.G. Enviro Infra Projects (P) Ltd.
FWH-2, IInd Floor, Pearls Plaza
K-24, Sector-18, Noida

द्वेषरहित

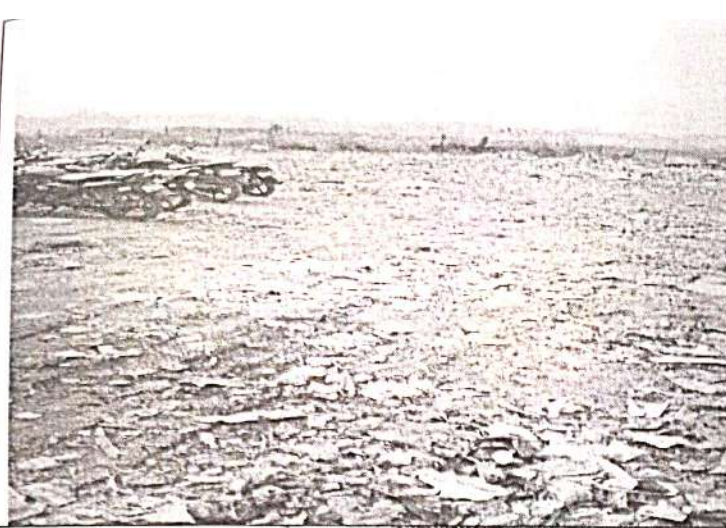
कार्य का नाम :- Door to Door Collection of Municipal Solid Waste of Entire Noida Area BOOT Basis w hich includes its scientific handling, storage and transportation to the designated waste processing and disposal site at Noida.

अनुबन्ध सं० :- 74/SPE(PH)-I/2018-19 dated 14.11.2018

अवगत कराना है कि M/s A.G. Enviro Infra Projects (P) Ltd. को उपरोक्त अनुबन्ध के अन्तर्गत नौएडा क्षेत्र में डोर-टू-डोर वेस्ट कलेक्शन का कार्य शहर में सफाई व्यवस्था बनाये रखने हेतु 10 वर्षों के लिए अनुबन्ध सं० 74/एस0पी0ई0(पी0एच0)-I/2018-19 दिनांक 14.11.2018 के अन्तर्गत Door to Door Collection of Municipal Solid Waste of Entire Noida Area BOOT Basis which includes its scientific handling, storage and transportation to the designated waste processing and disposal site at Noida के कार्य हेतु अनुबन्धित किया गया है। केन्द्रीय प्रदूषण नियंत्रण बोर्ड में आपके कम्पाउण्ड में गंदगी फैलाई जाने की शिकायत की जा रही थी। जिसके दृष्टिगत दिनांक 20.12.2024 को केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा सेक्टर-62 का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि सेक्टर-62 में आपके पार्किंग कम्पाउण्ड में जगह-जगह कूड़े के ढेर लगे हुए हैं तथा पूरा कम्पाउण्ड गंदगी से भरा हुआ है। पूर्व में भी आपको कई बार निर्देशित किया गया था तथा आर्थिक दण्ड भी अधिरोपित किया गया था परन्तु आपकी लचर कार्यप्रणाली के कारण पूरे ग्राउण्ड में गंदगी फैली हुई है तथा ग्राबेज डम्प किया हुआ है। यह आपके द्वारा नियमित रूप से किया जा रहा है, जोकि अत्यन्त ही खेदजनक है। आपके इस कृत्य से नौएडा प्राधिकरण की छवि भी धूमिल हो रही है।



Handwritten signature



अतः आपके द्वारा आपके पार्किंग कम्पाउण्ड में गार्बेज डम्प किये जाने के दृष्टिगत आपकी फर्म पर रू0 2,00,000.00 (रू0 दो लाख मात्र) का अर्थदण्ड लगाया जाता है तथा इसी के साथ आपको पुनः कड़ी चेतावनी दी जाती है कि तत्काल पूरे कम्पाउण्ड को खाली कराये तथा 01 सप्ताह के अंदर पूरे कैम्पस में टाईल आदि लगवाकर फोटोग्राफ उपलब्ध कराये, जिसकी आख्या उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड को प्रेषित की जा सकें। साथ ही यह भी सुनिश्चित करें कि भविष्य में इस प्रकार की पुनरावृत्ति न हो अन्यथा की दशा में आपके विरुद्ध कठोर कार्यवाही की संस्तुति कर दी जायेगी। जिसके लिए आप स्वयं जिम्मेदार होंगे।

(गौरव बंसल)
परियोजना अभियन्ता
(जन स्वास्थ्य)—प्रथम
नौएडा।

प्रतिलिपि:—

1. निजी सचिव को, मुख्य कार्यपालक अधिकारी महोदय के सादर अवलोकनार्थ।
2. अपर मुख्य कार्यपालक अधिकारी (एस0के0) महोदय के सादर अवलोकनार्थ।
3. महाप्रबन्धक (जन स्वास्थ्य) महोदय को सूचनार्थ।
4. सहायक परियोजना अभियन्ता (जन स्वास्थ्य)—प्रथम को आवश्यक कार्यवाही हेतु।
5. अनुबन्ध पत्रावली।

परियोजना अभियन्ता
(जन स्वास्थ्य)—प्रथम
नौएडा।

AG Enviro Infra Projects Private Limited

CIN: U90001MH2004PTC150156



AG ENVIRO

Innovative Solutions for a More Eco-Friendly World
23-12-2024

AG/LET/Noida/2024-25/80-A

To,
Project Engineer (PH-I)
3rd Floor Command Control Center
New Okhla Industrial Development Authority
Sector-94 , Noida
Uttar Pradesh – 201031

Subject: Response to Penalty Imposed for Non-Cleaning of Sector-62 parking site

Reference: Your letter number PE(Public Health Dept)-I /2024/1838 Dt. 20-Dec-2024

Dear Sir,

With regards to the above-mentioned subject letter, We, AG Enviro Infra Projects Private Limited (hereinafter referred to as (Concessionaire) has been selected as an agency for door-to-door collection of Municipal Solid Waste from Noida area vide Concession Agreement dated 14/11/ 2018.

In response to your letter no PE(Public Health Dept)-I /2024/1838 Dt. 20-Dec-2024 regarding the accumulation of waste at sector- 62 Parking site. We would like to intimate you that the storage of waste at sector 62 Parking area occurred due to incidental strike by workers at that particular date.

The below corrective action were undertaken.

- 1- The compound was cleared within the stipulated time mentioned in the letter and photograph has been attached here with for your ready reference. (Annexure-A)
- 2- we are under process for developing and beautify the Sector -62 parking sites very shortly.

We sincerely apologize for the inconvenience and here we ensure this accident will not happened in future.

Yours sincerely,

For **AG ENVIRO INFRA PROJECTS PVT. LTD.**

Authorized Signatory,
AG Enviro Infra Projects Private Limited

APE(A)
[Signature]
31/12

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 70/2024**

IN THE MATTER OF:

DEEPKA JOSHI

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	SUPPLEMENTARY AFFIDAVIT ON BEHALF OF EXECUTIVE OFFICER, NAGAR PALIKA PARISHAD, KHODA	
2.	THE AGREEMENT EXECUTED BETWEEN THE NAGAR PALIKA AND THE M/S BRIJ ENTERPRISES IS ANNEXED HEREIN AND MARKED AS ANNEXURE 1.	
3.	THE DETAILS OF THE VEHICLES OPERATING ARE ANNEXED HERewith AND MARKED AS ANNEXURE 2.	
4.	A COPY OF DETAILS OF CONTRACTED WTE PLANTS AND LEASE AGREEMENT EXECUTED WITH THE FARMERS IS ANNEXED HEREIN AND MARKED AS ANNEXURE 3.	
5.	A COPY OF REPORT BY THE IIT, DELHI IS ANNEXED HERewith AND MARKED AS ANNEXURE 4.	
6.	THE REPORT OF INSPECTION BY ARYA SURVEYOR IS ANNEXED HERewith AND MARKED AS ANNEXURE 5.	
7.	THE WORK ORDER AND AGREEMENT EXECUTED WITH ROLLZ INDIA IS ANNEXED HERewith AND MARKED AS ANNEXURE 6.	

8.	THE REPORT BY BRIJ ENTERPRISES OF THE WASTE PROCESSES AND PHOTOGRAPHS OF THE WASTE BEING CLEARED FROM THE SITE IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 7.	
9.	THE DETAILS OF TOTAL WEIGHT OF WASTE COLLECTED AND THE DETAILS OF THEIR WTE PLANT IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 8.	
10.	A COPY OF WORK ORDER ISSUED TO BRIJ ENTERPRISES IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 9.	
11.	THE DETAILS OF WASTE COLLECTED FROM 16.11.2024 TO 20.11.2024 AND DETAILS OF VEHICLES ALLOTTED FOR WASTE COLLECTION IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 10.	
12.	THE LETTER BY BRIJ ENTERPRISES IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 11.	
13.	THE DETAILS OF THE 90 TPD WASTE PROCESSING FACILITY IS ANNEXED HEREWITH AND MARKED AS ANNEXURE 12.	

THROUGH

RAHUL KHURANA
COUNSEL FOR NAGAR PALIKA
NATIONAL GREEN TRIBUNAL, NEW DELHI

DATE: 27/11/2024

PLACE: Khoda



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 70/2024**

IN THE MATTER OF:

DEEPKA JOSHI

...APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH

...RESPONDENT(s)

**SUPPLEMENTARY AFFIDAVIT ON BEHALF OF EXECUTIVE
OFFICER, NAGAR PALIKA PARISHAD, KHODA**

I, Abhishek Kumar, aged about 51 years, S/o Shri Parag Nath, posted as Executive Officer, Nagar Palika, Khoda, do hereby solemnly affirm and state as under:

1. That I, Abhishek Kumar, Executive Officer, Nagar Palika, Khoda, am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That the present matter pertains to the illegal and unauthorised dumping of garbage in residential area by the Nagar Palika, Khoda. The non- handling and unauthorised dumping of waste in a residential area is in violation of Solid Waste Management Rules, 2016. Furthermore, the aforesaid act is causing damage to environment as also health hazards to local people.
3. That with regards to the collection of legacy waste in the residential area of Khoda Makkanpur, Ghaziabad, prompt and efficient steps are being



taken by the Nagar Palika, Khoda to address the problem of the legacy waste and resolve it. The Nagar Palika has taken appropriate and productive steps to clear the legacy waste collected in the residential area of Khoda.

4. That the Nagar Palika has executed an agreement dated 23.10.2024 with M/s Brij Enterprises having office at 136- B, Anand Industrial Estate, Mohan Nagar, Ghaziabad. As per the agreement executed between the Nagar Palika and Brij Enterprises, the enterprises has been given the duty to collect the legacy waste from the residential area of Khoda and further take it to a treatment plant, wherein, the legacy waste is to be treated in a proper method, as per the rules provided by the Ministry of Environment, Forest and Climate Change (MoEFCC) through the Municipal Solid Waste (Management and Handling) Rules, 2016.

The agreement executed between the Nagar Palika and the M/s Brij Enterprises is annexed herein and marked as **ANNEXURE 1**.

5. That Brij Enterprises, subsequent to the execution of the agreement, has started collecting legacy waste from the site in question from 24.10.2024. The legacy waste is collected at night time by the 22 vehicles allotted for the transportation of the waste to the processing site of the Brij Enterprises situated at Khasara No. 502 and 503, Village Nahal, Ghaziabad, Uttar Pradesh. It is pertinent to mention that the processing site is surrounded by boundaries on all sides and the there is no residential area, hospitals or colleges in the vicinity.

The details of the vehicles operating are annexed herewith and marked as **ANNEXURE 2**.



6. That thereafter, the waste brought to the processing unit is treated through bioremediation. The process of bioremediation involves the spraying of the bio culture chemical on the waste. The waste is segregated into Refuse-Derived Fuel (RDF) and compost. It is submitted that the RDF is subsequently sent to Waste-to-Energy (WTE) Plants, with which Brij Enterprises has executed contracts. Furthermore, the compost is sent to farmers for use as agreements have been executed

A copy of details of contracted WTE Plants and lease agreement executed with the farmers is annexed herein and marked as **ANNEXURE 3.**

7. That it is further submitted that the processing of the waste is executed using the Trammel. The capacity of the machine to process the waste is 300 MT/ 10 hr. The capacity of the Trammel machine has been verified by IIT, Delhi. The Trammel is operated for 16 hr/ day during which approximately 450 MT waste is processed.

A copy of report by the IIT, Delhi is annexed herewith and marked as **ANNEXURE 4.**

8. That it is submitted before this Hon'ble Tribunal that, as per a topographical contour survey of the MSW Waste conducted by Arya Surveyor dated 15.10.2024, the total legacy waste collected in the residential area of Khoda is total of 72009.300 MT which is currently being collected and sent for treatment by Brij Enterprises at the Waste to Energy Plant.

The report of inspection by Arya Surveyor is annexed herewith and marked as **ANNEXURE 5.**



9. That it is humbly submitted that the processing of legacy waste has been started by the Brij Enterprises on the directions from the Nagar Palika. The agreement of processing of legacy waste was given to Rollz India prior to Brij Enterprises. The work order for Rollz India was issued by the Nagar Palika on 29.02.2024. However, Rollz Enterprises could not complete the responsibility in desired manner and stipulated time line.

The work order and agreement executed with Rollz India is annexed herewith and marked as **ANNEXURE 6**.

10. That it is respectfully submitted that the collection, transportation and processing of the legacy waste at present is being carried out by Brij Enterprises swiftly and diligently. In the span of approximately one month i.e. from 24.10.2024 till 20.11.2024 total of 16588.7 MT of legacy waste has been processed/ cleared by Brij Enterprises from Khoda Municipal Council. Furthermore, the Nagar Palika is making consistent efforts to expedite the clearance of the waste.

The report by Brij Enterprises of the waste processes and photographs of the waste being cleared from the site is annexed herewith and marked as **ANNEXURE 7**.

11. That with regards to the fresh waste being generated, from 14.09.2024 till 15.11.2024 the collection of fresh waste was being carried out by Rollz India. The waste collected by Rollz India from 14.09.2024 to 18.10.2024 had total weight of 3856.380 MT in a total 374 trips, from 19.10.2024 to 31.10.2024 total weight of waste collected was 1366 MT in total of 133 trips made by the waste collecting vehicles. Additionally, total 1576 MT



fresh waste was collected in 153 trips during 1.11.2024 to 15.11.2024. Therefore, it is submitted that the total collection of fresh waste by Rollz India from 14.09.2024 till 15.11.2024 (63 days) was 6798.45 MT, total trips made by vehicles for transportation during the aforesaid period was total of 660 trips. The fresh waste collected was being treated at Bahadarpur Waste to Energy (WTE) Plant.

The details of total weight of waste collected and the details of their WTE Plant is annexed herewith and marked as **ANNEXURE 8**.

12. That it is submitted before this Hon'ble Tribunal that Brij Enterprises has been assigned responsibility of disposal of legacy waste w.e.f. 23.10.2024 which is being performed by them earnestly. In addition to that, a request was made by Brij Enterprises with regards to collection of fresh waste being generated in Kohda. In view of the work being executed by the agency, the request was considered by the Nagar Palika, and subsequently, after serious consideration of the proposal, a work order dated 13.11.2024 was issued by the Nagar Palika for Brij Enterprises for collection of fresh waste from Khoda.

A copy of work order issued to Brij Enterprises is annexed herewith and marked as **ANNEXURE 9**.

13. That subsequent to issuance of work order, the collection of fresh waste at present is being carried out by Brij Enterprises. The collection of fresh MSW is being carried out at their Dasna Vill- Nahal Plant from 16.11.2024. The total fresh waste collected from 16.11.2024 to 20.11.2024 is a total of 514.315 MT, which was collected in total of 37 trips made by 8 vehicles during the day.



The details of waste collected from 16.11.2024 to 20.11.2024 and details of vehicles allotted for waste collection is annexed herewith and marked as **ANNEXURE 10.**

14. That it is humbly submitted before this Hon'ble Tribunal that the fresh waste generated per day is approximately 105.17 MT (also mentioned in the response filed by the UPPCB at page 70 of the Judicial Record). The fresh waste generated is being treated by Brij Enterprises on a daily basis at their waste processing plant. Additionally, it is pertinent to mention that the fresh waste is being collected by the agency during the day time using 8 vehicles, and the transportation of legacy waste from the dumping site is being done during the night time by 22 vehicles

15. That it is submitted before the Hon'ble Tribunal that as per the letter dated 26.11.2024 sent by Brij Enterprises to the Nagar Palika, the clearance, treatment and proper disposal of the 72009.300 MT legacy waste is expected to be concluded by 31st January, 2025.

The letter by Brij Enterprises is annexed herewith and marked as **ANNEXURE 11.**

16. That it is germane to mention here that the Nagar Palika, Khoda has taken further steps to expedite the treatment of MSW in an Instantaneous manner. The Nagar Palika has proposed to establish their own Waste to Energy (WTE) Plant with the capacity of 90 TPD, further anticipated to extend. The DPR for the same has been prepared, and the tender has also been issued for setting up of 90 TPD solid waste processing facility.



The details of the 90 TPD waste processing facility is annexed herewith and marked as ANNEXURE 12.

17. That it is respectfully submitted before the Hon'ble Tribunal that the treatment of legacy and fresh MSW is being taken with utmost seriousness by the Nagar Palika, Khoda. The reports for the collection and treatment of MSW is being taken by the Nagar Palika on a regular basis so as to clear out the legacy waste at the earliest feasible time.

18. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.

19. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at Abhishek Kumar ^{Khoda} on this 27 day of November, 2024, that the contents of the above affidavit from paragraphs 1 to 19 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



..... 27/11/2024
..... Abhishek Kumar
Identified by Shri Rampal Singh
Presented at Ghaziabad
of this document
I have said
that he is
/Affidavit
explained to him

27 NOV 2024

R Singh
RAMPAL SINGH, ADVOCATE
NOTARY, GHAZIABAD



INDIA NON JUDICIAL



IN-UP33409102941299W

Government of Uttar Pradesh

ANNEXURE 1

e-Stamp

Certificate No. : IN-UP33409102941299W

Certificate Issued Date : 22-Oct-2024 06:10 PM

Account Reference : NEWIMPACC (SV)/ up14098804/ GHAZIABAD SADAR/ UP-GZB

Unique Doc. Reference : SUBIN-UPUP1409880463597511144780W

Purchased by : NAGAR PALIKA PARISHAD KHORA

Description of Document : Article 5 Agreement or Memorandum of an agreement

Property Description : Not Applicable

Consideration Price (Rs.) :

First Party : NAGAR PALIKA PARISHAD KHORA

Second Party : BRIJ ENTERPRISES

Stamp Duty Paid By : NAGAR PALIKA PARISHAD KHORA

Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line

—:: अनुबन्ध पत्र ::—

प्रथम पक्ष :-नगर पालिका परिषद खोड़ा-मकनपुर, जनपद-गाजियाबाद।
द्वारा अधिशासी अधिकारी

द्वितीय पक्ष :-मैसर्स ब्रिज इन्टरप्राइजेज, (प्रो० चारु सिंघल पत्नी श्री अतुल सिंघल) 136बी,
आनन्द इन्डस्ट्रियल एरिया, मोहन नगर, गाजियाबाद।

1-यह कि द्वितीय पक्ष ने नगर पालिका परिषद खोड़ा-मकनपुर, गाजियाबाद में निकाय क्षेत्र में वाहन डिपो के पास लिगेसी वेस्ट को उठाने, उसके परिवहन, उपचार एवं निस्तारण का कार्य अंकन रू-1437.00 प्रति मिट्रिक टन में लिया गया है। कार्य पूर्ण अवधि 90 दिन है।

2- यह कि जब तक मा० उच्चतम न्यायालय में योजित विशेष अनुज्ञा याचिका में कोई निर्णय पारित नहीं कर दिया जाता है तब तक ठेका अनुबन्ध विलेख पर भारतीय स्टॉम्प अधिनियम 1899 की अनुसूची -1(ख) अनुच्छेद-57 के अन्तर्गत 100.00 रू० स्टाम्प द्वितीय पक्ष द्वारा प्रथम पक्ष को दिया जायेगा। लेकिन यदि मा० उच्चतम न्यायालय में उक्त अनुज्ञा याचिका में शासन के पक्ष में निर्णय पारित किया तो ठेका अनुबन्ध पर अवशेष 100.00 रू० के स्टाम्प से अधिक के स्टॉम्प शुल्क भुगतान की जिम्मेदारी द्वितीय पक्ष की होगी तथा जिसके नाम विभाग में जमा करेगा।

अधिशासी अधिकारी

Statutory Alerts

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Any discrepancy in the details of this Certificate and as available on the website / Mobile App renders it invalid.

2. The onus of the legitimacy is on the users of the certificate.

3. In case of any discrepancy, please inform the Competent Authority.



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3- यह कि द्वितीय पक्ष द्वारा शासनादेश सं० 609/नौ-9-2007/249ज/07/दिनांक 26 फरवरी में दिये गये नियम व शर्तों का पालन करना अनिवार्य होगा।

4-यह कि द्वितीय पक्ष द्वारा कार्य करने से पूर्व प्रथम पक्ष के सफाई एवं खाद्य निरीक्षक तथा अवर अभियन्ता से दिशा-निर्देश प्राप्त करेगा।

5-यह कि कार्य करने के लिए श्रमिक और जिन उपकरणों, परिवहन हेतु आदि की आवश्यकता द्वितीय पक्ष को होगी उसका प्रबन्ध वह स्वयं ही करेगा और उसके लिए प्रथम पक्ष से किसी भुगतान का हकदार नहीं होगा।

6-यह कि द्वितीय पक्ष द्वारा प्रथम पक्ष को कार्य के जियोटैग फोटोग्राफ एवं वीडियोग्राफी उपलब्ध कराना अनिवार्य है।

7-यह कि कार्य के बाद यदि भुगतान किसी कारण से किशतों में दिया जाता है अथवा भुगतान में विलम्ब होता है अथवा निकाय में धनराशि की उपलब्धता के आधार पर और सक्षम स्तर से स्वीकृति/धनराशि के उपयोग के समय सीमा खत्म होने आदि कारणों से यदि भुगतान में विलम्ब होगा या किशतों में भुगतान किया जायेगा तो वह द्वितीय पक्ष को मान्य होगा और उसके लिए मैं कोई भी अतिरिक्त धनराशि/ब्याज/जुर्माना आदि नहीं लेगा।

8-यह कि यदि प्रथम पक्ष एवं द्वितीय पक्ष के बीच कोई अपवाद/विवाद होता है तो जिलाधिकारी महोदय का निर्णय अन्तिम एवं मान्य होगा और उसकी अपील किसी न्यायालय में नहीं की जा सकेगी। बाहर के किसी न्यायालय में इस संविदा/ठेके से सम्बन्धित कोई मामला नहीं भेजा जा सकेगा।

9-यह कि द्वितीय पक्ष द्वारा ठोस अपशिष्ट प्रबन्धन नियमावली-2016 में दिये गये प्रावधानों एवं कूड़े के निस्तारण हेतु समय-समय पर जारी शासनादेशों/दिशा-निर्देशों के अनुसार ही कूड़े का निस्तारण किया जायेगा। जिसका प्रमाण द्वितीय पक्ष द्वारा निकाय कार्यालय में प्रस्तुत करना होगा। ऐसा करने में विफल रहने पर यदि मा० राष्ट्रीय हरित अधिकरण, प्रदूषण नियंत्रण बोर्ड अथवा किसी अन्य सक्षम स्तर से कोई प्रतिकूल कार्यवाही की जाती है। तो उसकी सम्पूर्ण जवाबदेही द्वितीय पक्ष की होगी।

10-यह कि कार्य हेतु किसी भी विभाग/कार्यालय से किसी भी प्रकार की स्वीकृति/अनापत्ति प्रमाण पत्र/लाईसेन्स आदि की आवश्यकता होती है तो द्वितीय पक्ष द्वारा स्वयं लेना होगा।

11-यह कि प्रथम पक्ष द्वारा कार्य की मात्रा घटायी अथवा बढ़ायी जाती है तो वह द्वितीय पक्ष को स्वीकार होगी।

12-यह कि कार्य पर उच्च अधिकारियों द्वारा जाँच के दौरान किसी भी प्रकार की वसूली निकलती है तो उसका व्यय वहन द्वितीय पक्ष द्वारा किया जायेगा।

13-यह कि द्वितीय पक्ष द्वारा प्रतिदिन उठाये जाने एवं निस्तारण किये गये कूड़े की मात्रा का प्रमाणित रिकॉर्ड प्रथम पक्ष को उपलब्ध कराया जाना अनिवार्य होगा।

14-यह कि प्रथम पक्ष द्वारा कार्य की अवधि घटायी जाती है तो वह द्वितीय पक्ष को स्वीकार होगी।

15-यह कि कार्य करने के लिए श्रमिक और जिन उपकरणों, परिवहन हेतु आदि की आवश्यकता द्वितीय पक्ष को होगी उसका प्रबन्ध वह स्वयं ही करेगा और उसके लिए प्रथम पक्ष से किसी भुगतान का हकदार नहीं होगा।

अधिसासी अधिकारी

प० पा० परि० खोड़ा-मकनपुर,
गण्डियाबाद।



16—यह कि द्वितीय पक्ष को उक्त कार्य म्युनिसिपल सॉलिड वेस्ट नियमावली-2016 के अन्तर्गत दिये गये प्रावधान/नियम का शत-प्रतिशत अनुपालन करना अनिवार्य होगा।

17—यह कि द्वितीय पक्ष को उक्त कार्य हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से CTE, CTO and MSW Authorization प्रमाण पत्र (जो भी अनुमन्य हो) लेना अनिवार्य होगा।

18—यह कार्य मा0 राष्ट्रीय हरित अधिकरण में योजित वाद से सम्बन्धित है। अतः द्वितीय पक्ष को उक्त कार्य निर्धारित समयावधि में पूर्ण करना अनिवार्य होगा। कार्य के प्रगति से सम्बन्धित मासिक रिपोर्ट द्वितीय पक्ष द्वारा प्रथम पक्ष को निर्धारित प्रारूप पर उपलब्ध कराना अनिवार्य होगा।

19—यह कि द्वितीय पक्ष द्वारा लिगेसी वेस्ट को उठाने, उसके परिवहन, उपचार एवं निस्तारण में GRAP के मानको का पालन करना अनिवार्य होगा। यदि कार्य से किसी भी प्रकार का वायु प्रदूषण होता है और इसके लिए सक्षम स्तर से कोई भी दण्ड/जुर्माना किया जाता है। तो इसकी समस्त जिम्मेदारी द्वितीय पक्ष की होगी और उसी पर दण्ड/जुर्माना प्रभावी होगा।

20—किस पद्यति से कूड़े का उपचार किया जायेगा, इसकी सूचना कार्य प्रारम्भ होने से पूर्व द्वितीय पक्ष द्वारा प्रथम पक्ष को देना अनिवार्य होगा।

21—प्रतिदिन के कूड़े के उठान और उपचार की मात्रा प्रमाणित साक्ष्य सहित द्वितीय पक्ष द्वारा प्रथम पक्ष को उपलब्ध कराना अनिवार्य होगा।

22—कूड़े के उपचार के उपरान्त आर.डी.एफ.(समग्र कूड़े का 10%) के अतिरिक्त शेष 90% रिसाईकिल किया गया कूड़ा द्वितीय पक्ष द्वारा प्रथम पक्ष को दिया जाना अनिवार्य होगा। यदि ऐसा करने में द्वितीय पक्ष असफल रहता है तो उसको रिसाईकिल किये गये कूड़े का 200 रूपये प्रति मीट्रिक टन की दर से प्रथम पक्ष को देना अनिवार्य होगा।


23—यदि द्वितीय पक्ष द्वारा अनुबन्ध की शर्तों के अनुसार कार्य नहीं किया जाता है और प्रथम पक्ष द्वारा इसके लिए नोटिस जारी किया जाता है। लेकिन नोटिस जारी करने के बाद भी द्वितीय पक्ष द्वारा अनुबन्ध की शर्तों के अनुसार कार्य नहीं किया जाता है तो प्रथम पक्ष द्वारा अनुबन्ध और कार्यादेश को निरस्त किया जा सकता है।

24—यदि द्वितीय पक्ष द्वारा निर्धारित समयावधि में कार्य पूर्ण नहीं किया जाता है और इस कारण से मा0 राष्ट्रीय हरित अधिकरण, प्रदूषण नियंत्रण बोर्ड अथवा अन्य द्वारा कोई कार्यवाही की जाती है अथवा जुर्माना अधिरोपित किया जाता है तो इसकी समस्त जिम्मेदारी तथा जवाबदेही द्वितीय पक्ष की होगी।

यह अनुबन्ध इसलिए लिखा गया है कि समय पर काम आये। हमने इस अनुबन्ध को पढ़कर या समझकर ही हस्ताक्षर किया है। ईश्वर मेरा साक्षी है।

अनुबन्ध संख्या:-...632.....

दिनांक:-...23.10.2024


हस्ताक्षर प्रथम पक्ष
आधिशायी अधिकारी
म0पा0परि0 खोड़ा-मकनपुर,
गाजियाबाद।




हस्ताक्षर द्वितीय पक्ष

ATTESTED

VIJAY KUMAR
Regd No. 2453
GHAZIABAD

ANNEXURE 2

PIN: 09AONPG5124L1ZN

M: 9999510008

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

To,
The Executive Officer,
Nagar Palika Parishad Khora Makkanpur
Khora
Ghaziabad
Uttar Pradesh

22.11.2024

Sub:- Information regarding Vehicles Used for Transportation of Waste

Ref:- Work Order dated 23rd October, 2024 Letter No. 632/NPPKMG/Work Order/2024

Dear Sir,

This is to inform you that we have started the lifting and transportation of the Legacy waste from Legacy Waste Site Vahan Depo to our MSW processing site located at Khasra No 502 and 503, Village Nahal, Ghaziabad, Uttar Pradesh.

Currently total 30 Vehicles are being used for transportation out of which 22 Vehicles are running at night and 8 Vehicles are running during the day time. The vehicles used for day time transportation are the same vehicles that are running at night.

The list of vehicles are as mentioned below :-

Sr No	Vehicle No
1	UP16ET0055
2	UP16HT3155
3	UP14JT4735
4	UP14FT2223
5	UP14ET7248
6	UP14HT0275
7	UP14HT0729
8	UP14JT5903
9	UP14JT5707
10	UP14JT5916
11	UP14JT8154
12	UP17T8604

Sr No	Vehicle No
13	HR58D1882
14	UP16GT9055
15	UP37AT7636
16	UP37AT7637
17	UP14MT0769
18	UP14QT1112
19	UP37BT0037
20	UP37BT0835
21	UP14MT4172
22	UP86T7230
23	HR55T7799
24	HR38R4164

Sr No	Vehicle No
25	UP14MT0769
26	UP14QT1112
27	HR55W6112
28	UP14DT7355
29	HR55T7799
30	HR38R4164
31	HR47C9552
32	UP14HT0729
33	HR55S1767
34	UP14HT3155
35	UP14HT0055
36	UP14FT2223

This is for your kind information and necessary records.

For Brij Enterprises

For **BRIJ ENTERPRISES**

Authorised Signatory Prop.

GSTIN: 09AONPG5124L1ZN

M: 9999510008

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

To,

26.11.2024

The Executive Officer,
Nagar Palika Parishad Khora Makkanpur
Khora
Ghaziabad
Uttar Pradesh

Sub:- Information regarding Processing and Disposal of Legacy Waste**Ref:- Work Order dated 23rd October, 2024 Letter No. 632/NPPKMG/Work Order/2024**

Dear Sir,

This is to inform you that we have started the processing of Legacy waste at our MSW processing site located at Khasra No 502 and 503, Village Nahal, Ghaziabad, Uttar Pradesh.

We have been operating the plant since 26th October for approximately 15-16 Hrs Per day and we have processed approx 14603 MT till 26th November 2024. The capacity of the trommel is 300 MT - 10 Hours Working.

We are in the process of tying up with various Waste to Energy plants/Paper Mills where the RDF can be disposed off. Currently, we have tied up with following companies to dispose the RDF at 750/MT disposal charges:-

1. Rollz India Waste Management Pvt Ltd
2. Garg Duplex and Paper Mills Pvt Ltd.
3. Tehri Pulp and Paper Ltd Unit -1
4. Shakumbhri Pulp and Paper Mills Ltd

Consent to Operate for all the plants are attached herewith for your kind reference.

This is for your kind information and necessary records.

Thanking You

For Brij Enterprises
For Brij Enterprises
Chand

Authorised Signatory



INDIA NON JUDICIAL



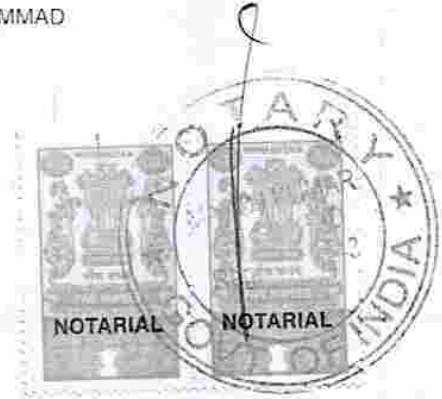
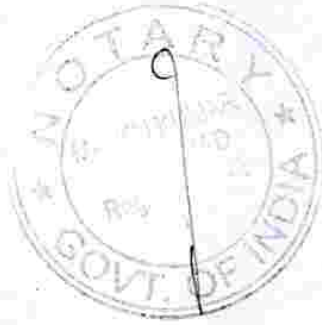
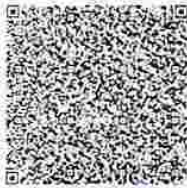
IN-UP20340275898186W

Government of Uttar Pradesh

88

e-Stamp

Certificate No. : IN-UP20340275898186W
 Certificate Issued Date : 14-Oct-2024 11:05 AM
 Account Reference : NEWIMPACC (SV)/ up14098804/ GHAZIABAD SADAR/ UP-GZB
 Unique Doc. Reference : SUBIN-UPUP1409880437608509245060W
 Purchased by : ZULFIKAR AND PYAAR MOHAMMAD
 Description of Document : Article 35 Lease
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : ZULFIKAR AND PYAAR MOHAMMAD
 Second Party : BRIJ ENTERPRISES PROP CHARU
 Stamp Duty Paid By : ZULFIKAR AND PYAAR MOHAMMAD
 Stamp Duty Amount(Rs.) : 100
 (One Hundred only)



Please verify the seal below the line

किरायानामा

जुल्फेकार पुत्र अजीजुल्ला निवासी ग्राम नाहल, मसूरी गाजियाबाद । - .मालिक (आधार नं० 612644050855)

प्यार मौ० पुत्र शराफत निवासीगण ग्राम नाहल, मसूरी गाजियाबाद । .मालिक (आधार नं० 354050457938)

जुल्फेकार
..... प्रथम पक्ष
प्यार मौ०

M/s. Brij Enterprises 136-B, Anand Industrial Area, Mohan Nagar, Ghaziabad



..... द्वितीय पक्ष

Charu

Stamp Duty Adhes

1. The stamp duty (or Stamp Adhes) should be affixed to the document by using the e-Stamp Mobile App or Stamp Adhes
 2. The stamp duty (or Stamp Adhes) should be affixed to the document by using the e-Stamp Mobile App or Stamp Adhes

90

विदित हो कि प्रथम पक्ष स्थित ग्राम नाहल तहसील गाजियाबाद जिला गाजियाबाद उ०प्र० खसरा सं. 502 एवं 503, कुल रकबा 14 बीघे के स्वामी है। जिनका नाम खतौनी में अंकित है।

उपरोक्त काश्तकार किसानों ने अपनी उक्त 14 बीघा भूमि को ब्रज इण्टरप्राइजेज को निम्न शर्तों के अनुसार किराये पर देने का किरायानामा/अनुबन्ध किया है, जो निम्न प्रकार है :-

1. यह कि प्रथम पक्ष द्वारा लगभग 14 बीघे जो कि ग्राम नाहल, तहसील गाजियाबाद जिला गाजियाबाद उ०प्र० में स्थित है। उक्त भूमि को द्वितीय पक्ष को 11 माह हेतु गडढा करके कूड़े के निस्तारणार्थ किराये पर देना तय हुआ है। जिसमें किसी भी पक्ष को पाबन्द समय सीमा में कमी बेशी करने का कोई अधिकार नहीं है।

2. यह कि प्रथम पक्ष के वैधानिक स्वामित्व व अधिपत्य की उपरोक्त वर्णित भूमि अभी तक हर प्रकार से वाद-विवाद से मुक्त है, हर प्रकार से सुरक्षित पाक व साफ है। यदि भविष्य में प्रथम पक्ष के वैधानिक स्वामित्व की उपरोक्त वर्णित भूमि के स्वामित्व के विषय में किसी अन्य से कोई भी वाद-विवाद होता है तो उत्पन्न वाद-विवाद को सुलझाने का समस्त दायित्व प्रथम पक्ष का होगा और विवाद की स्थिति में प्रयोग की गयी भूमि का मासिक अनुपातिक दर से दिया गया किराया द्वितीय पक्ष को प्रथम पक्ष द्वारा वापिस करना होगा। कार्य से सम्बन्धित जनता द्वारा कोई विरोध या वाद विवाद होता है तो उसकी जिम्मेदारी प्रथम पक्ष की नहीं होगी तथा वर्तमान में जमीन की जो स्थिति ही वापसी में प्रथम पक्ष उसी स्थिति में वापिस लेंगे।

3. यह कि प्रथम पक्ष द्वितीय पक्ष के मध्य किराये की भूमि का किराया लगभग 14 बीघे भूमि का अंकन रू० 4,00,000/- (चार लाखरुपये) 11 माह हेतु तय हुआ है। उक्त धनराशि में किसी भी प्रकार की कटौती एवं बढ़ोत्तरी का अधिकार किसी भी पक्ष को नहीं होगा।

4. यह कि भूमि में कूड़े के निस्तारण हेतु पर्याप्त प्लाण्ट एवं मशीनरी लगाकर कूड़े का निस्तारण उचित रूप से किया जायेगा।

5. यह कि द्वितीय पक्ष व प्रथम पक्ष के मध्य तय हुआ है कि द्वितीय पक्ष खोड़ा नगर पालिका की सीमा से निकलने वाले कूड़े का निस्तारण प्रथम पक्ष की उक्त भूमि में करेगा जिससे प्रथम पक्ष को कोई आपत्ति नहीं है।

6. यह कि प्रथम पक्ष व द्वितीय पक्ष के मध्य यह भी तय हुआ है कि किराये वाली भूमि पर बिजली, पानी की व्यवस्था स्वयं द्वितीय पक्ष अपने स्वतः के खर्चे पर करेगा।



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7. यह कि प्रथम पक्ष किरायेदारी की समय सीमा से पूर्व द्वितीय पक्ष के साथ किरायेदार वाली भूमि को खाली करने तथा अन्य किसी बाबत कोई विवाद उत्पन्न नहीं करेगा । जिसके लिये प्रथम पक्ष को इस शर्त को मानने के लिये पूर्ण बाध्य होगा ।
8. यह कि प्रथम पक्ष व द्वितीय पक्ष के मध्य यह भी तय हुआ है कि द्वितीय पक्ष एक वर्ष का अग्रिम किराया (60 प्रतिशत भूमिभरण से पूर्व काम चलने के आठ दिन के उपरांत एवं 40 प्रतिशत धनराशि 01 माह पश्चात् एग्रीमेंट की दिनांक से) अदायगी इलैक्ट्रॉनिक सिस्टम/बैंक के द्वारा प्रथम पक्ष को अनुबन्ध के समय भुगतान कर दिया जायेगा ।
9. यह कि दोनों पक्षकारान ने उक्त किरायेनामे में अंकित शर्तों को अच्छी तरह पढकर समझकर बिना किसी जोर दबाव के आपसी सहमति के तहरीर किया जा रहा है। जिसकी शर्तों के लिए दोनों पक्षकारान पाबन्द होंगे ।
- 10 यह कि इस प्रलेख किरायानामा की समस्त व्यय द्वितीय पक्ष ने वहन किया है। यदि किसी भी कारणवश इस प्रलेख/ किरायानामा पर अदा किये गये स्टाम्प शुल्क या किये जाने वाले स्टाम्प शुल्क निबन्धन शुल्क के संदर्भ में यदि भविष्य में राजस्व विभाग द्वारा कोई विधिक कार्यवाही प्रारम्भ की जाती है / अधिरोपित की जाती है या कोई वाद योजित किया जाता है तो ऐसी समस्त विधिक कार्यवाही वाद आदि के निस्तारण एवं उसमें होने वाले समस्त हर्जे-खर्चे को अदा करने का/वहन करने का दायित्व द्वितीय पक्ष का होगा ।

अतः यह किरायानामा रूबरू गवाहान तहरीर व तसदीक किया जा रहा है ताकि सनद रहे और वक्त जरूरत पर काम आवे ।

प्रथम पक्ष -

जुल्फेकार पुत्र अजीजुल्ला निवासी ग्राम नाहल, मसूरी गाजियाबाद । - .मालिक (आधार नं० 612644050855)

प्यार मौ० पुत्र शराफत निवासीगण ग्राम नाहल, मसूरी गाजियाबाद । .मालिक (आधार नं० 354050457938)

द्वितीय पक्ष -

ब्रज इण्टरप्राइजेज, गाजियाबाद ।



ATTESTED
MANOJ KUMAR
Advocate & Notary
Govt. of India



21/10/24

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

सेवा में

अधिकाारी अधिकाारी
न0पा0परि0 खोड़ा-मकनपुर,
गाजियाबाद।


महोदय

आपको अवगत कराना है कि डासना ग्राम-नाहल में कूड़े के निस्तारण प्लान्ट की क्षमता का निरीक्षण आई.आई.टी. दिल्ली द्वारा करायी गयी, जो निम्न प्रकार है।

**CAPACITY OF TROMMEL
VERIFIED BY IIT DELHI**

- The M&E installed at both sites are as follows:

S.No	Machine Name	Qty	Capacity (TPD)	Total Capacity (TPD)
1. Pipeline				
1	Supet sonic	1	2000	2000
2	Warrior 1200	3	400	1200
3	Trommel	4	300	1200
4	Poelains & Excavator	12		
2. Morta				
1	Trommel	1	500	500
2	Ballistic Separator	2	400	800
3	Poelains	2		


VIVEK KUMAR
 Professor
 Centre for Rural Development & Technology
 Indian Institute of Technology Delhi
 Hauz Khas, New Delhi-110016, INDIA

This is for your kind information and necessary records.

For Brij Enterprises

Charu

Authorised Signature

GSTIN: 09AONPG5124L1ZN

M: 9999510008

BRIJ ENTERPRISES136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

To,
The EO,
Nagar Palika Parishad Khora Makkanpur
Ghaziabad
Uttar Pradesh

26.11.2024

Dear Sir,

This is to inform you that as per the trammel capacity per day, we have attached the daily processing of the waste.

This is for your kind information and necessary records.

For Brij Enterprise

For **BRIJ ENTERPRISES**
Authorised Signatory
Prop.

Trommel Oct-2024 (khoura)																							
26-10-2024				27-10-2024				28-10-2024				29-10-2024				30-10-2024				31-10-2024			
TIME	Total Hour Working	Process Quantity In MT/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark		
07:00-08:00	1	28		1	30		1	29		1	27		1	28		1	30		1	29			
08:00-09:00	1	29		1	28		1	29		1	27		1	30		1	30		1	30			
09:00-10:00	1	28		1	29		1	29		1	28		1	29		1	29		1	28			
10:00-11:00	1	27		1	27		1	30		1	30		1	29		1	29		1	29			
11:00-12:00	1	30		1	27		1	29		1	29		1	29		1	30		1	30			
12:00-13:00	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break		
13:00-14:00	1	28		1	29		1	30		1	29		1	27		1	28		1	28			
14:00-15:00	1	30		1	28		1	27		1	29		1	30		1	30		1	28			
15:00-16:00	1	30		1	29		1	29		1	27		1	29		1	29		1	28			
16:00-17:00	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change		
17:00-18:00	1	30		1	28		1	28		1	29		1	30		1	30		1	28			
18:00-19:00	1	27		1	29		1	27		1	30		1	30		1	30		1	28			
19:00-20:00	1	28		1	30		1	27		1	27		1	27		1	27		1	28			
20:00-21:00	1	29		1	30		1	28		1	30		1	29		1	29		1	27			
21:00-22:00	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break		
22:00-23:00	1	27		1	29		1	29		1	29		1	30		1	29		1	29			
23:00-00:00	1	30		1	30		1	30		1	29		1	29		1	29		1	29			
00:00-01:00	1	30		1	30		1	29		1	29		1	27		1	27		1	30			
01:00-02:00	1	30		1	28		1	28		1	27		1	29		1	29		1	29			
	16	461		16	461		16	455		16	457		16	462		16	459						

Total Working Hour	96
Total Quantity Process in MT	2755

FOR BRIJ ENTERPRISES
Chand
 Prop.

TIME	Total Hour Working	Process Quantity In MT/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark
07:00-08:00	1	27		1	30		1	30		1	28		1	29		1	27	
08:00-09:00	1	27		1	28		1	29		1	27		1	27		1	28	
09:00-10:00	1	28		1	30		1	28		1	27		1	28		1	28	
10:00-11:00	1	28		1	29		1	28		1	30		1	30		1	30	
11:00-12:00	1	27		1	30		1	30		1	28		1	28		1	27	
12:00-13:00	0	0	Lunch-break	0	0		0	0		0	0		0	0		0	0	
13:00-14:00	1	30		1	28		1	30		1	29		1	27		1	29	
14:00-15:00	0	0	BREACDWN	0	29		0	27		0	29		0	27		0	29	
15:00-16:00	1	29	shift-end	1	30		1	29		1	29		1	27		1	30	
16:00-17:00	1	28	shift-end/change	0	0		0	0		0	0		0	0		0	0	
17:00-18:00	1	27		1	28		1	28		1	28		1	28		1	30	
18:00-19:00	1	27		1	29		1	30		1	29		1	29		1	30	
19:00-20:00	1	30		1	29		1	30		1	27		1	27		1	27	
20:00-21:00	1	29		1	30		1	28		1	28		1	28		1	27	
21:00-22:00	0	0	Dinner-break	0	0		0	0		0	0		0	0		0	0	
22:00-23:00	1	27		1	29		1	29		1	28		1	28		1	30	
23:00-00:00	1	27		1	30		1	29		1	29		1	28		1	30	
00:00-01:00	1	29		1	30		1	30		1	29		1	30		1	27	
01:00-02:00	1	27	shift-end	1	30		1	30		1	27		1	29		1	27	
02:00-03:00	1	27	shift-end	1	30		1	30		1	27		1	27		1	27	
	16	447		16	464		16	465		16	451		16	454		16	456	

Total Working Hour	416
Total Quantity Process in MT	11848

FOR BRIJ ENTERPRISES
Clay Prop.

FOR BRU ENTERPRISES
Cherry
Prop.

07-11-2024			08-11-2024			08-11-2024			10-11-2024			10-11-2024			11-11-2024			11-11-2024			12-11-2024			13-11-2024		
Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark			
1	27		1	29		1	30		1	29		1	28		1	27		1	28		1	28				
1	30		1	30		1	29		1	29		1	29		1	27		1	30		1	30				
1	30		1	27		1	27		1	27		1	28		1	30		1	27		1	27				
1	29		1	29		1	30		1	30		1	30		1	29		1	28		1	28				
0	0	Lunch-break	0	0		0	0		0	0		0	0		0	0		0	0		0	0				
1	28		1	27		1	27		1	27		1	29		1	29		1	29		1	29				
1	27	shift-end	1	27	shift-end	1	27	shift-end	1	27	shift-end	1	30	shift-end	1	27	shift-end	1	27	shift-end	1	27	shift-end			
0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change			
1	30		1	30		1	28		1	28		1	27		1	30		1	28		1	28				
1	28		1	29		1	28		1	28		1	27		1	29		1	27		1	27				
1	29		1	28		1	29		1	29		1	27		1	30		1	27		1	27				
1	30		1	28		1	28		1	28		1	27		1	29		1	27		1	27				
0	0	Dinner-break	0	0		0	0		0	0		0	0		0	0		0	0		0	0				
1	30		1	27		1	29		1	29		1	28		1	29		1	28		1	28				
1	29		1	28		1	27		1	27		1	28		1	30		1	29		1	29				
1	29	shift-end	1	28	shift-end	1	28	shift-end	1	28	shift-end	1	27	shift-end	1	27	shift-end	1	28	shift-end	1	28	shift-end			
16	466		16	455		16	452		16	454		16	456		16	457		16	454		16	454				

14-11-2024			15-11-2024			16-11-2024			17-11-2024			18-11-2024			19-11-2024		
Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark
1	27		1	29		1	30		1	29		1	29		1	29	
1	30		1	27		1	27		1	30		1	27		1	27	
1	30		1	30		1	28		1	28		1	27		1	27	
1	29		1	29		1	28		1	29		1	27		1	30	
1	30		1	27		1	30		1	30		1	29		1	28	
0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break	0	0	Lunch-break
1	27		1	28		1	28		1	27		1	29		1	27	
1	30		1	28		1	30		1	29		1	29		1	28	
1	27	shift-end	1	27	shift-end	1	27	shift-end	1	28	shift-end	1	29	shift-end	1	28	shift-end
0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change	0	0	shift-change
1	27		1	30		1	30		1	29		1	27		1	28	
1	28		1	30		1	29		1	30		1	30		1	30	
1	28		1	27		1	28		1	30		1	29		1	28	
1	30		1	28		1	28		1	30		1	29		1	30	
0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break	0	0	Dinner-break
1	30		1	28		1	29		1	28		1	30		1	29	
1	28		1	27		1	30	BREACDOWN	1	29		1	27		1	27	
1	28		1	29		1	30		1	30		1	29		1	28	
1	29	shift-end	1	30	shift-end	1	27	shift-end	1	30	shift-end	1	29	shift-end	1	28	shift-end
16	458		16	454		16	460		16	466		16	458		16	452	

FOR BRIU ENTERPRISES
Jey
 Prop.

FOR BRU ENTERPRISES

Cherry Prop

Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark	Total Hour Working	Process Quantity/hrs	Remark
1	27		1	29		1	27		1	27		1	27		1	27		1	27	
1	28		1	28		1	28		1	30		1	30		1	27		1	27	
1	28		1	27		1	27		1	27		1	27		1	27		1	27	
1	28		1	30		1	29		1	29		1	29		1	27		1	27	
1	30		1	28		1	28		1	30		1	30		1	27		1	27	
0	0	Lunch-break	0	0		0	0		0	0		0	0		0	0		0	0	
1	30		1	30		1	30		1	30		1	30		1	27		1	27	
1	30		1	28		1	28		1	30		1	30		1	27		1	27	
1	27	shift-end	1	27		1	27		1	27		1	27		1	27		1	27	
0	0	shift-change	0	0		0	0		0	0		0	0		0	0		0	0	
1	28		1	27		1	27		1	28		1	28		1	27		1	27	
1	28		1	28		1	28		1	27		1	27		1	27		1	27	
1	29		1	29		1	29		1	29		1	29		1	29		1	29	
1	29		1	27		1	27		1	29		1	29		1	27		1	27	
0	0	Dinner-break	0	0		0	0		0	0		0	0		0	0		0	0	
1	27		1	27		1	27		1	29		1	29		1	27		1	27	
1	30		1	28		1	28		1	27		1	27		1	27		1	27	
1	27	shift-end	1	28		1	28		1	28		1	28		1	27		1	27	
16	455		16	449		16	453		16	450		16	454		16	450		16	458	

Trommel Processing Data			
Time-Period	26 Oct-31Oct	1Nov-26 Nov	Total
Total Working Hour	96	416	512
Total Quantity Process(MT)	2755	11848	14603

For BRU ENTERPRISES

Chaw
PNS

ANNEXURE 5



ARYA SURVEYOR

Land survey & Mapping Solution

Topography, Demarcation, Contouring, Water Pipe Line, NH, PMGSY Road,
City & Village Survey, Lay-Out Survey & Hiring Survey Equipments etc.

Email: aryasurveyors2012@gmail.com, Mob-8800634488, GSTIN-

06CTUPK3638M1ZX

To Whom So Ever It May Concern

This is to certify that, topographical survey of Municipal Waste Processing site situated at Village Jagjivanpur, Pipeline Road, Ghaziabad was conducted on 15 Oct 2024 in the presence of following officials -

Objective of Survey – Topographical Survey to determine the Area and Volume of Treated and Untreated MSW present at the site

Details of Survey Report

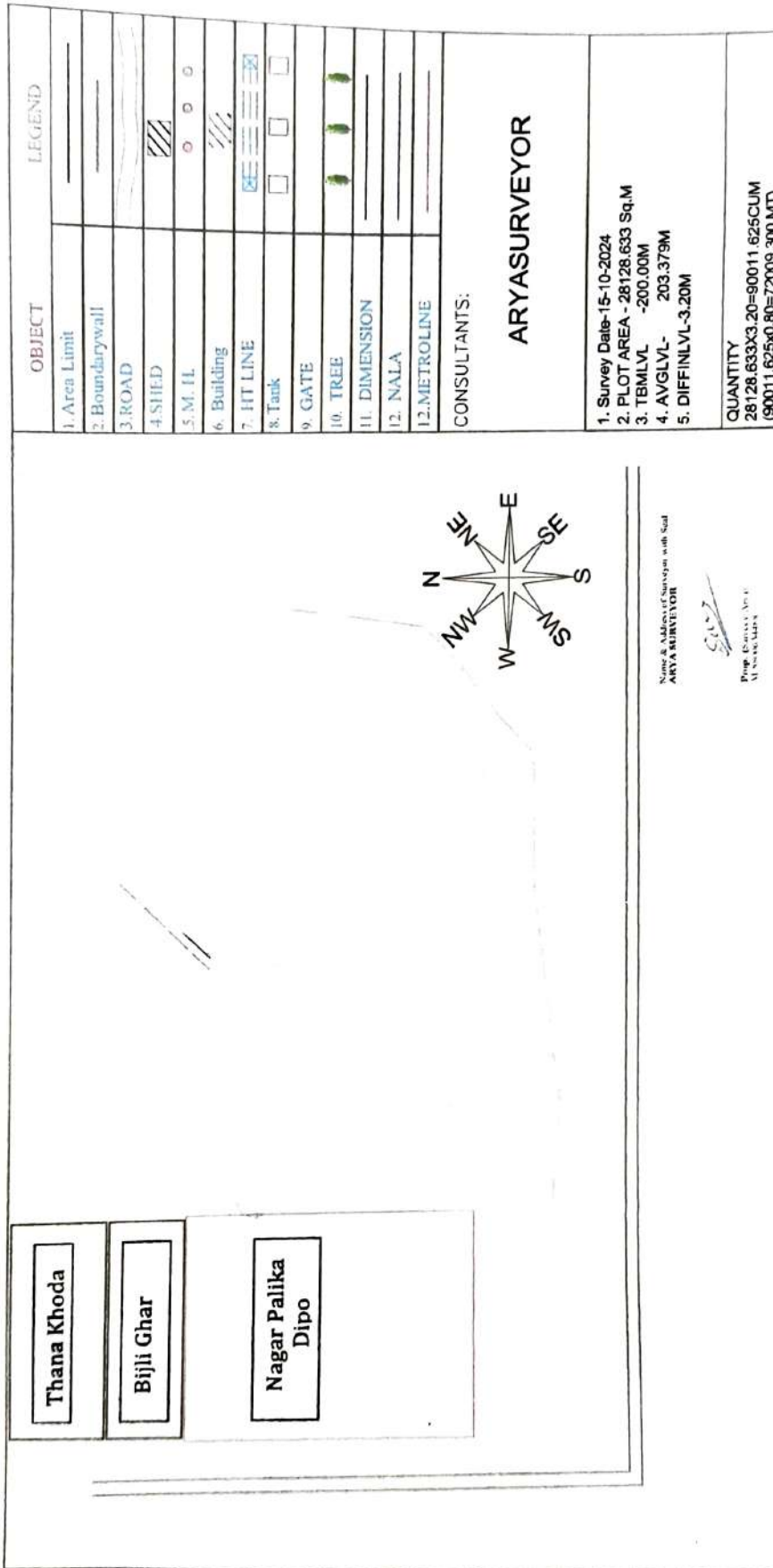
S. No	Item	Details
1.	Name and Location of Site	Nagar Palika Parishad, Khoda Makkanpur Ghaziabad
2.	Description	Volumetric Survey Analysis
3.	Survey Date	15-10-2024
4.	Type of Survey	Topographical Contours Survey of MSW Waste
5.	Grid Interval	5 Meters in both directions
6.	Latitude and Longitude	Lat – 28.667 / Long – 77.449
7.	Total Land Area of Site	28128.633 Sq. M
8.	Total Volume of Untreated MSW present at Site. Unit Conversion from Cum to MT considered at 0.8	90011.625 Cum (90011.625 * 0.8 = 72009.300 MT)
9.	Average height of Untreated MSW above Datum	3.20 meter
10.	Reference Drawing No.	TS/PVD/2023-24

End of report

Name & Address of Surveyor with Seal
ARYA SURVEYOR

Prop. (Survey Arya)
M. 8800634488

Office Address: Ground Floor, 1155/3, Gali NO 3, Rajiv Nagar Gurgaon, Haryana, 122001



ANNEXURE 6

कार्यालय नगर पालिका परिषदहनपुर, गाजियाबाद

नांक- 822/न0पा0परि0खो0म0गा0 / कार्यादेश / 2023-24

दिनांक-29 फरवरी 2024

:: कार्यादेश ::

न0- रोलज इण्डिया वेस्ट मैनेजमेन्ट प्रा0 लि0,
पता-आर-10 / 107, राजनगर,
गाजियाबाद।

आपको सूचित किया जाता है कि आप द्वारा नगर पालिका परिषद खोडा मकनपुर, गाजियाबाद में राज्य वित्त आयोग की प्राप्त धनराशि वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण कार्य हेतु (कूड़े को निर्धारित स्थल तक पहुंचाने का कार्य निकाय द्वारा किया जायेगा) दिनांक:-13 दिसम्बर 2023 से दिनांक:-30 दिसम्बर 2023 को प्रेषित ई-निविदा न्यूनतम दर की होने के कारण अध्यक्ष महोदया द्वारा दिनांक:- फरवरी 2024 को स्वीकृति प्रदान कर दी गयी है, जिसका विवरण निम्नवत् है-

क्र0 सं0	कार्य का नाम	स्वीकृत निविदा की दर	जमानत राशि	कार्यावधि
1	नगर पालिका परिषद, खोडा मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य। (कूड़े को निर्धारित स्थल तक पहुंचाने का कार्य निकाय द्वारा किया जायेगा)।	567.00 रुपये प्रति मीट्रिक टन	05,00,000.00	बारह माह

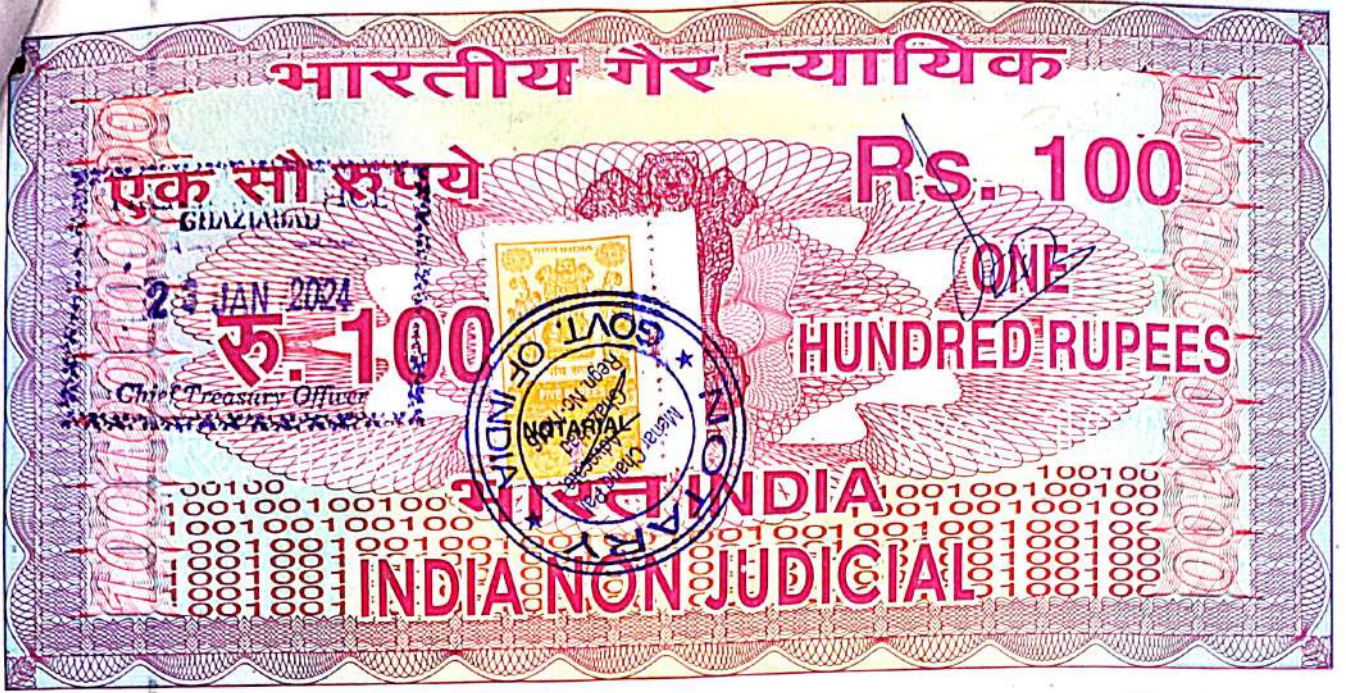
अतः आप अनुबन्ध में दी गई शर्तों के अनुसार नगर पालिका परिषद खोडा मकनपुर, जनपद गाजियाबाद में उल्लिखित कार्य कराना सुनिश्चित करें।

(कृष्ण कान्त मिश्रा)
अधिसासी अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- अपर जिलाधिकारी (प्रशा0) / व0प्र0अधि0स्था0नि0 महोदया, गाजियाबाद।
- 2- उपजिलाधिकारी, सदर, गाजियाबाद।
- 3- अध्यक्ष महोदया, नगर पालिका परिषद, खोडा मकनपुर, गाजियाबाद।
- 4- सम्बन्धित अवर अभिन्यता, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
- 5- सफाई एवं खादय निरीक्षक, न0पा0परि0, खोडा मकनपुर, गाजियाबाद।
- 6- पत्रावली पर स्थापन हेतु।

(कृष्ण कान्त मिश्रा)
अधिसासी अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।



उत्तर प्रदेश UTTAR PRADESH

FY 630907

:: नोटरी शपथ-पत्र ::

मै0-रोल्ज इण्डिया वेस्ट मैनेजमेन्ट प्रा0 लि0, पता-आर. 10/107, राजनगर, गाजियाबाद, शपथ पूर्वक बयान करता हूँ कि मैंने अधिशासी अधिकारी नगर पालिका परिषद खोड़ा-मकनपुर (गाजियाबाद) के आदेश संख्या-1823/1/न0पा0परि0खो0म0गा0/कार्यादेश/2023-24 दिनांक-29, फरवरी 2024 के अन्तर्गत निम्न कूड़ा निस्तारण कार्य का ठेका लिया।

क्र सं	कार्य का नाम	स्वीकृत निविदा की दर	जमानत राशि	कार्यावधि
01	नगर पालिका परिषद खोड़ा-मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य। (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा।)	567.00 रुपये प्रति मीट्रिक टन	05,00,000.00	बारह माह

उपरोक्त में निम्न शर्तों का पाबन्द होता है।

- 1- प्रथम पक्ष द्वारा नगर पालिका परिषद खोड़ा-मकनपुर क्षेत्रान्तर्गत वाहन डिपो के पीछे एकत्रित कूड़े के निस्तारण का कार्य (कूड़े को निर्धारित स्थल तक पहुँचाने का कार्य निकाय द्वारा किया जायेगा) रोलिंग वेस्ट का CPCB द्वारा निर्गत निर्देश/मानक एवं टोस अपशिष्ट प्रबंधन नियमावली 2016 के प्राविधानों के अनुरूप करेगा। यदि प्रथम पक्ष द्वारा उक्त नियमावली के अनुरूप कार्य नहीं किया जाता है तो नियमानुसार विधिक कार्यवाही की जायेगी और उक्त कार्य करने में यदि किसी समय कार्य की पद्धति के विषयगत कोई अर्थदण्ड प्रदूषण नियन्त्रण बोर्ड और सक्षम प्राधिकारी द्वारा अधिरोपित होता है तो उसका भुगतान प्रथम पक्ष द्वारा ही किया जाना देय होगा।
- 2- विद्युत आपूर्ति की व्यवस्था प्रथम पक्ष द्वारा करायी जायेगी जिसका व्यय प्रथम पक्ष द्वारा किया जायेगा।
- 3- जलापूर्ति व्यवस्था प्रथम पक्ष द्वारा की जायेगी।
- 4- प्रथम पक्ष को उक्त कार्य 02 शिफ्टों में करना होगा।
- 5- उक्त कार्य में कार्यस्थल पर अस्थायी वर्किंग शैड की व्यवस्था प्रथम पक्ष द्वारा की जायेगी।
- 6- उक्त कार्य के निरीक्षण हेतु थर्ड पार्टी इंस्पेक्शन की व्यवस्था सक्षम अधिकारी द्वारा लागू की जा सकती है, जो प्रथम पक्ष को मान्य होगी।
- 7- कूड़ा निस्तारण के प्रबंधन के पश्चात उससे निकली मिटटी, प्लास्टिक इत्यादि, जिसका पुनः चक्रीकरण/निस्तारण नहीं हो सकता है, उस कचरे को डम्प साईट तक पहुँचाने का कार्य प्रथम पक्ष द्वारा किया जायेगा।
- 8- डम्प साईट की व्यवस्था प्रथम पक्ष द्वारा की जायेगी।

(द्वितीय पक्ष) अधिशासी अधिकारी
न0पा0परि0खोड़ा-मकनपुर
गाजियाबाद



(2)

- 9- उक्त कार्य संतोषजनक न होने की दशा में प्रथम पक्ष को नोटिस देकर पुनः कार्य कराया जायेगा, यदि प्रथम पक्ष पुनः कूड़ा निस्तारण कार्य ठीक प्रकार से नहीं करता है तो जमानत धनराशि जब्त कर कार्य द्वितीय न्यूनतम दर के निविदादाता से एल-1 की दरों पर कराया जायेगा। यदि विभाग द्वारा कार्य को कराये जाने में धनराशि अधिक व्यय होती है तो उसकी पूर्ति प्रथम पक्ष से भू-राजस्व की भीति वसूल कर प्रथम पक्ष को काली सूची में दर्ज किया जायेगा।
- 10- प्रथम पक्ष द्वारा जमा की गई धरोहर जमानत धनराशि कार्य समाप्ति की तिथि से तीन माह पश्चात् कार्य सन्तोषजनक होने की स्थिति में ही वापस की जायेगी।
- 11- निविदा प्रपत्र में उल्लिखित समस्त शर्तों के मानने हेतु प्रथम पक्ष बाध्य रहेगा।
- 12- कार्य मानक के अनुसार न पाये जाने पर प्रथम पक्ष को दण्डित किया जायेगा।
- 13- किसी भी विवाद की स्थिति में सक्षम अधिकारी(अधिशाली अधिकारी) का निर्णय अन्तिम एवं सर्वमान्य होगा।
- 14- कार्य प्रारम्भ करने से पूर्व की फोटो व कार्य समाप्त होने के पश्चात् की फोटो संलग्न करना अनिवार्य होगा, अन्यथा की दशा में भुगतान सम्बन्धी कार्यवाही पर विचार नहीं किया जायेगा।
- 15- यदि किन्हीं विशेष परिस्थितियों में प्रथम पक्ष उक्त कार्य को निर्धारित समय सीमा के अन्दर पूर्ण नहीं कर पाता है तो सक्षम अधिकारी(अधिशाली अधिकारी), नगर पालिका परिषद, खोड़ा-मकनपुर, जनपद-गाजियाबाद की अनुमति से कार्य अवधि बढ़ायी जा सकती है, परन्तु उक्त अवधि दो बार से अधिक किसी भी दशा में नहीं बढ़ायी जायेगी।
- 16- कार्य होने के पश्चात् कार्य का सत्यापन सी० एण्ड डी० एस० विभाग द्वारा उनके समकक्ष अवर/सहायक अभियन्ता की संस्तुति के उपरान्त ही भुगतान सम्बन्धी अग्रिम कार्यवाही की जाएगी।
- 17- प्रथम पक्ष को उपरोक्त स्थल से कचरा पूर्ण रूप से विलुप्त करके देना होगा।
- 18- उक्त कार्य में प्रयुक्त होने वाले उपकरण/मशीन जैसे-बेलिंग मशीन, शेडिंग मशीन, ट्रैक्टर-ट्रॉली, डम्पर, जे०सी०बी० एवं पोकलैन मशीन प्रथम पक्ष द्वारा लगाए जायेंगे, जिसका समस्त व्यय प्रथम पक्ष द्वारा किया जायेगा।
- 19- कार्य का भुगतान 20 प्रतिशत कार्य पूर्ण होने के पश्चात् किया जायेगा।
- 20- निकाय द्वारा निडौरी में बनाये जा रहे निर्माणाधीन प्लान्ट का कार्य पूर्ण होने एवं प्लान्ट के शुरू होने के पश्चात् उक्त कार्य के सम्बन्ध में किया गया अनुबन्ध स्वतः समाप्त हो जायेगा।
- 21- यदि द्वितीय न्यूनतम दर का निविदादाता उक्त कार्य एल-1 की स्वीकृत दरों पर कार्य करने के लिए तैयार नहीं होता है तो निविदा निरस्त कर पुनः निविदा आमन्त्रित करने की कार्यवाही की जायेगी। इसके फलस्वरूप प्रथम पक्ष की निविदा के साथ जमा जमानत धनराशि जब्त करते हुये काली सूची में दर्ज किये जाने की कार्यवाही सम्पादित कर दी जायेगी। कार्य की समयावधि समाप्त होने पर उक्त अवधि सक्षम अधिकारी (अधिशाली अधिकारी) द्वारा बढ़ायी जा सकती है।
- 22- कूड़ा निस्तारण के समय, जो गीला कूड़ा (Bio-degradable) निकलेगा, उसकी कम्पोस्टिंग प्रथम पक्ष को करनी होगी। उपरोक्त क्रियाओं के पश्चात् उसका प्रयोग बायो एनर्जी रिसोर्स यथा बायोगैस, खाद अथवा कम्पोस्टिंग प्रथम पक्ष को करनी होगी। उपरोक्त सम्भावित क्रियाओं के पश्चात् जो भी प्रोडक्ट यथा गैस, खाद या अन्य उत्पाद तैयार होगा, उसकी मात्रा का मूल्यांकन प्रतिदिन/यथा अवधि नगर पालिका के सफाई एवं खाद्य निरीक्षक द्वारा किया जायेगा और उसे पूर्ण पारदर्शिता के साथ खुले बाजार में विक्रय करने के पश्चात् जो धनराशि प्राप्त होगी, उसे नगर पालिका कोष में जमा कराने का उत्तरदायित्व फर्म/ठेकेदार का होगा, जिसका समय-समय पर निरीक्षण उच्चाधिकारियों द्वारा किया जायेगा। यदि प्राप्त धनराशि को निकाय कोष में नहीं जमा किया जाता है तो उक्त धनराशि की कटौती फर्म/ठेकेदार द्वारा प्रस्तुत बिल से कर ली जायेगी।
- 23- कूड़ा निस्तारण प्रक्रिया में जो भी आर.डी.एफ. निकलेगा उसका सत्यापन सफाई एवं खाद्य निरीक्षक द्वारा किया जायेगा एवं उपरोक्त आर.डी.एफ. का पारदर्शी ढंग से विक्रय करने के पश्चात् जो धनराशि प्राप्त होगी, उसे नगर पालिका कोष में जमा कराने का उत्तरदायित्व फर्म/ठेकेदार का होगा, जिसका समय-समय पर निरीक्षण उच्चाधिकारियों द्वारा किया जायेगा। यदि प्राप्त धनराशि को निकाय कोष में नहीं जमा किया जाता है तो उक्त धनराशि की कटौती फर्म/ठेकेदार द्वारा प्रस्तुत बिल से कर ली जायेगी।



द्वितीय
(प्रथम पक्ष)
अधिशाली अधिकारी
न०पा०परि०खोड़ा-मकनपुर
गाजियाबाद

ATTESTED
MEHAR CHAND PAUL
Notary Advocate
Ghaziabad
Regn. No-13416

29/02/2024



GSTIN: 09AONPG5124L1ZN

ANNEXURE 7
M: 9999510008**BRIJ ENTERPRISES**

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

21/11/2024

TO,

Executive Officer

Nagar Palika Parishad,

Khora

Sub- Legacy Waste Received from 24 October 2024 to 20 November 2024.

Dear Sir,

This is to inform you that we have received Legacy Waste at our Dasna Vill-Nahal Ghaziabad Plant from 24 October 2024 to 20 November 2024 from Khoda Municipal council.

The details of the Legacy Waste received is as follows :-

Total Trips- 1184

Total Weight- 16588.7

The same is being processed and shall be Disposed off as per norms.

For Brij Enterprises

Authorised Signatory



NO.	DATE	VEHICEL NO.	GROSS WEIGHT	TARE WEIGHT	NET WEIGHT	In Time
1	24-10-2024	8604	25105	11200	13905	05:50:26
2	24-10-2024	1882	25865	11500	14365	06:24:26
3	24-10-2024	2223	26320	12065	14255	06:32:26
4	24-10-2024	3155	24890	11115	13775	06:53:26
5	24-10-2024	0275	25305	11310	13995	07:07:56
6	24-10-2024	0729	26120	12140	13980	07:27:46
7	24-10-2024	4735	25600	11190	14410	07:42:26
8	24-10-2024	0055	24475	10685	13790	08:24:26
9	04-11-2024	0055	25865	10685	15180	07:14:26
10	04-11-2024	0275	26320	11310	15010	07:25:26
11	04-11-2024	2223	24890	12065	12825	07:48:26
12	04-11-2024	2223	25305	12065	13240	12:09:26
13	04-11-2024	0275	25600	11310	14290	12:46:56
14	04-11-2024	0055	24475	10685	13790	12:53:46
15	05-11-2024	0275	24105	11310	12795	08:18:26
16	05-11-2024	1882	24865	11500	13365	08:42:26
17	05-11-2024	8604	25320	11200	14120	09:03:26
18	05-11-2024	0055	23890	10685	13205	09:26:26
19	05-11-2024	3155	24305	11115	13190	09:41:56
20	05-11-2024	0729	25120	12140	12980	10:06:46
21	06-11-2024	7248	25320	11000	14320	08:06:00
22	06-11-2024	0275	25120	11310	13810	08:50:00
23	06-11-2024	2223	25880	12065	13815	08:59:00
24	06-11-2024	1882	24960	11500	13460	08:56:00
25	06-11-2024	8604	24600	11200	13400	09:12:00
26	06-11-2024	0729	25320	12140	13180	09:28:00
27	06-11-2024	3155	25410	11880	13530	09:02:40
28	06-11-2024	8604	26000	11200	14800	09:16:35
29	06-11-2024	0835	26070	11180	14890	09:33:45
30	06-11-2024	0055	25785	10685	15100	09:41:36
31	06-11-2024	0275	26390	11310	15080	09:47:36
32	06-11-2024	2223	26985	12065	14920	09:51:36
33	06-11-2024	7637	26295	11415	14880	09:56:40
34	06-11-2024	HR58D3338	54805	16400	38405	10:49:35
35	06-11-2024	8604	26120	11200	14920	11:14:45
36	06-11-2024	0835	26290	11180	15110	11:24:36
37	06-11-2024	0055	25775	10685	15090	11:31:36
38	06-11-2024	0275	26270	11310	14960	11:37:36
39	06-11-2024	2223	27155	12065	15090	11:41:40
40	06-11-2024	7637	26495	11415	15080	11:50:35
41	06-11-2024	HR58C3338	50490	15210	35280	12:11:45
42	06-11-2024	8604	25075	11200	13875	12:51:36
43	06-11-2024	0835	25445	11180	14265	13:00:36
44	06-11-2024	0055	25840	10685	15155	13:12:36
45	06-11-2024	0275	26275	11310	14965	13:19:40
46	06-11-2024	2223	26810	12065	14745	13:25:35



47	06-11-2024	7637	25370	11415	13955	13:41:45
48	06-11-2024	8604	24655	11200	13455	02:41:36
49	06-11-2024	HR58D3338	57600	16400	41200	02:44:36
50	06-11-2024	0835	25440	11180	14260	02:48:36
51	06-11-2024	0055	25940	10685	15255	03:02:36
52	06-11-2024	0275	25210	11310	13900	03:12:40
53	06-11-2024	2223	26810	12065	14745	03:21:35
54	06-11-2024	7637	26280	11415	14865	03:34:45
55	06-11-2024	8604	26415	11200	15215	04:25:36
56	06-11-2024	0055	25830	10685	15145	04:43:36
57	06-11-2024	0275	25175	11310	13865	04:49:36
58	06-11-2024	2223	26325	12065	14260	04:53:40
59	06-11-2024	7637	27160	11415	15745	05:13:35
60	06-11-2024	HR58C3338	53610	15210	38400	05:24:45
61	06-11-2024	HR58D3338	51590	16400	35190	06:27:36
62	07-11-2024	0055	25320	10685	14635	11:01:26
63	07-11-2024	0275	23890	11310	12580	15:20:26
64	07-11-2024	8604	24305	11200	13105	15:37:26
65	07-11-2024	3155	25120	11115	14005	15:51:26
66	07-11-2024	0055	24600	10685	13915	16:09:56
67	07-11-2024	2223	23475	12065	11410	16:54:46
68	07-11-2024	8604	25985	11200	14785	07:53:20
69	07-11-2024	3155	27080	11880	15200	08:14:41
70	07-11-2024	0275	24985	11310	13675	08:10:10
71	07-11-2024	7637	25680	11415	14265	08:19:12
72	07-11-2024	4735	26390	11190	15200	08:28:40
73	07-11-2024	7636	25280	11155	14125	08:32:02
74	07-11-2024	4172	25520	10955	14565	08:31:35
75	07-11-2024	0835	25140	11180	13960	08:43:48
76	07-11-2024	0037	24130	11055	13075	08:48:28
77	07-11-2024	0055	24765	10685	14080	08:46:20
78	07-11-2024	HR58D3338	51285	16400	34885	09:04:41
79	07-11-2024	8604	26210	11200	15010	10:10:10
80	07-11-2024	3155	25550	11880	13670	10:19:12
81	07-11-2024	7637	25190	11415	13775	10:33:40
82	07-11-2024	4735	26010	11190	14820	10:37:02
83	07-11-2024	7636	26065	11155	14910	10:36:35
84	07-11-2024	4172	26105	10955	15150	10:47:48
85	07-11-2024	0835	26325	11180	15145	10:50:28
86	07-11-2024	0275	26410	11310	15100	10:45:20
87	07-11-2024	0055	24485	10685	13800	11:09:41
88	07-11-2024	8604	26090	11200	14890	12:27:10
89	07-11-2024	3155	26680	11880	14800	12:39:12
90	07-11-2024	0275	26510	11310	15200	12:51:40
91	07-11-2024	7637	26195	11415	14780	12:57:02
92	07-11-2024	4735	26310	11190	15120	12:57:35
93	07-11-2024	3538	49385	15135	34250	13:09:48



94	07-11-2024	4172	25230	10955	14275	13:10:28
95	07-11-2024	0055	25785	10685	15100	13:21:20
96	07-11-2024	8604	26400	11200	15200	04:04:41
97	07-11-2024	HR58C3338	52100	15210	36890	03:56:10
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iv.
v.
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235	10-11-2024	0729	23890	12140	11750	10:21:26
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469	13-11-2024	2223	27075	12065	15010	12:52:28

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674	16-11-2024	0729	25815	12140	13675	02:06:26
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676	16-11-2024	3155	25290	11115	14175	02:29:26
677	16-11-2024	0729	26315	12140	14175	04:28:26
678	16-11-2024	3155	26080	11115	14965	04:34:56
679	16-11-2024	0055	24465	10685	13780	04:43:46
680	16-11-2024	3155	24790	11115	13675	06:01:26
681	16-11-2024	0729	25815	12140	13675	06:12:26
682	16-11-2024	4735	25445	11190	14255	09:00:42
683	16-11-2024	0769	25385	11430	13955	08:59:35
684	16-11-2024	7355	26990	11790	15200	09:05:52
685	16-11-2024	8604	24875	11200	13675	09:20:22
686	16-11-2024	7248	26200	11000	15200	09:09:26
687	16-11-2024	0055	24360	10685	13675	09:18:56
688	16-11-2024	7637	26325	11415	14910	09:28:42
689	16-11-2024	2223	27265	12065	15200	09:43:42
690	16-11-2024	9055	26860	12080	14780	09:41:35
691	16-11-2024	3155	25390	11115	14275	09:46:52
692	16-11-2024	4172	26155	10955	15200	07:02:22
693	16-11-2024	0037	24730	11055	13675	09:48:26
694	16-11-2024	7636	26355	11155	15200	10:00:56
695	16-11-2024	5903	24915	11240	13675	10:08:42
696	16-11-2024	5707	24895	11220	13675	10:21:42
697	16-11-2024	4735	26390	11190	15200	10:39:35
698	16-11-2024	0769	25105	11430	13675	10:56:52
699	16-11-2024	7355	26065	11790	14275	11:14:22
700	16-11-2024	0055	24960	10685	14275	11:00:26
701	16-11-2024	7248	26100	11000	15100	11:05:56
702	16-11-2024	8604	24275	11200	13075	11:14:42
703	16-11-2024	7637	25495	11415	14080	11:27:42
704	16-11-2024	2223	26950	12065	14885	11:35:35



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705	16-11-2024	4172	25965	10955	15010	11:39:52
706	16-11-2024	9055	25750	12080	13670	11:52:22
707	16-11-2024	0037	26135	11055	15080	11:36:26
708	16-11-2024	3155	26395	11115	15280	11:46:56
709	16-11-2024	7636	25030	11155	13875	11:51:42
710	16-11-2024	5903	25505	11240	14265	12:05:42
711	16-11-2024	5707	26375	11220	15155	12:11:35
712	16-11-2024	7248	25965	11000	14965	12:54:52
713	16-11-2024	3155	25860	11115	14745	13:09:22
714	16-11-2024	0055	24640	10685	13955	12:55:26
715	16-11-2024	2223	25520	12065	13455	13:05:56
716	16-11-2024	0769	25550	11430	14120	13:13:42
717	16-11-2024	9055	25660	12080	13580	13:24:42
718	16-11-2024	7355	24785	11790	12995	13:25:35
719	16-11-2024	4735	25065	11190	13875	13:30:52
720	16-11-2024	8604	26095	11200	14895	13:45:22
721	16-11-2024	7637	25180	11415	13765	13:29:26
722	16-11-2024	4172	23805	10955	12850	13:39:56
723	16-11-2024	0037	24550	11055	13495	13:48:42
724	16-11-2024	7636	25790	11155	14635	14:01:42
725	16-11-2024	5707	26185	11220	14965	02:04:35
726	16-11-2024	5903	25985	11240	14745	02:11:52
727	16-11-2024	0055	24640	10685	13955	03:18:22
728	16-11-2024	0769	24885	11430	13455	03:05:26
729	16-11-2024	2223	26185	12065	14120	03:15:56
730	16-11-2024	9055	25660	12080	13580	03:24:42
731	16-11-2024	3155	24110	11115	12995	03:37:42
732	16-11-2024	7637	25290	11415	13875	03:38:35
733	16-11-2024	4172	25850	10955	14895	03:44:52
734	16-11-2024	7355	26125	11790	14335	03:59:22
735	16-11-2024	7248	24675	11000	13675	03:51:26
736	16-11-2024	8604	26090	11200	14890	04:10:56
737	16-11-2024	0037	24855	11055	13800	04:17:42
738	16-11-2024	7636	26045	11155	14890	04:24:42
739	16-11-2024	5707	25300	11220	14080	04:24:35
740	16-11-2024	5903	26340	11240	15100	04:29:52
741	16-11-2024	9055	25880	12080	13800	05:10:22
742	16-11-2024	0769	26320	11430	14890	04:56:26
743	16-11-2024	3155	24790	11115	13675	05:05:56
744	16-11-2024	0055	25885	10685	15200	05:13:42
745	16-11-2024	2223	25740	12065	13675	05:33:42
746	16-11-2024	7355	25465	11790	13675	05:37:35
747	16-11-2024	7637	26615	11415	15200	05:54:52
748	16-11-2024	4172	24630	10955	13675	06:11:22
749	16-11-2024	8604	25475	11200	14275	05:56:26
750	16-11-2024	4735	24755	11190	13565	06:10:56
751	16-11-2024	0037	25450	11055	14395	06:19:42



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752	16-11-2024	7636	24030	11155	12875	06:26:42
753	16-11-2024	5903	25760	11240	14520	06:25:35
754	16-11-2024	5707	25000	11220	13780	06:39:52
755	17-11-2024	0769	26395	11430	14965	10:08:26
756	17-11-2024	0055	23865	10685	13180	10:18:56
757	17-11-2024	0729	26315	12140	14175	11:21:46
758	17-11-2024	0769	25605	11430	14175	12:19:26
759	17-11-2024	0055	25650	10685	14965	12:23:26
760	17-11-2024	0729	25920	12140	13780	13:18:26
761	17-11-2024	7248	24675	11000	13675	13:23:26
762	17-11-2024	0769	24610	11430	13180	02:29:26
763	17-11-2024	0055	24860	10685	14175	02:41:26
764	17-11-2024	7248	25175	11000	14175	03:28:56
765	17-11-2024	0729	27105	12140	14965	03:38:46
766	17-11-2024	0055	24465	10685	13780	04:40:26
767	17-11-2024	0769	25105	11430	13675	05:49:26
768	17-11-2024	0729	25815	12140	13675	05:27:26
769	17-11-2024	7248	24780	11000	13780	05:44:56
770	17-11-2024	0055	24360	10685	13675	06:20:46
771	17-11-2024	0769	24610	11430	13180	06:30:26
772	17-11-2024	8604	24875	11200	13675	08:19:20
773	17-11-2024	7637	25690	11415	14275	08:37:41
774	17-11-2024	4172	25230	10955	14275	08:33:10
775	17-11-2024	0729	27240	12140	15100	08:42:12
776	17-11-2024	0055	24485	10685	13800	08:51:40
777	17-11-2024	2223	25740	12065	13675	08:53:02
778	17-11-2024	0769	27400	12200	15200	08:53:35
779	17-11-2024	8555	24915	11240	13675	09:05:48
780	17-11-2024	7248	24675	11000	13675	09:07:28
781	17-11-2024	1112	26850	11650	15200	09:07:20
782	17-11-2024	9055	25755	12080	13675	09:25:41
783	17-11-2024	3155	26155	11880	14275	09:24:10
784	17-11-2024	0037	25330	11055	14275	09:35:12
785	17-11-2024	0835	26280	11180	15100	09:46:40
786	17-11-2024	5707	25020	11220	13800	09:50:02
787	17-11-2024	7636	26045	11155	14890	09:51:35
788	17-11-2024	5903	25320	11240	14080	10:02:48
789	17-11-2024	4172	25965	10955	15010	10:38:28
790	17-11-2024	7637	26195	11415	14780	10:35:20
791	17-11-2024	8604	25475	11200	14275	10:49:41
792	17-11-2024	0729	27030	12140	14890	10:45:10
793	17-11-2024	0055	24485	10685	13800	10:53:12
794	17-11-2024	2223	27265	12065	15200	11:01:40
795	17-11-2024	0769	25875	12200	13675	11:04:02
796	17-11-2024	8555	27030	12140	14890	11:03:35
797	17-11-2024	7248	24800	11000	13800	11:16:48
798	17-11-2024	1112	26540	11650	14890	11:17:28



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799	17-11-2024	9055	26160	12080	14080	11:18:20
800	17-11-2024	3155	26980	11880	15100	11:40:41
801	17-11-2024	4172	24755	10955	13800	11:35:10
802	17-11-2024	0835	26070	11180	14890	11:51:12
803	17-11-2024	0037	25135	11055	14080	11:56:40
804	17-11-2024	5707	26230	11220	15010	11:58:02
805	17-11-2024	7636	25935	11155	14780	11:57:35
806	17-11-2024	5903	25515	11240	14275	12:11:48
807	17-11-2024	4172	26155	10955	15200	12:29:28
808	17-11-2024	8604	24875	11200	13675	12:27:20
809	17-11-2024	0729	27340	12140	15200	12:41:41
810	17-11-2024	7637	25090	11415	13675	12:34:10
811	17-11-2024	0055	25595	10685	14910	12:45:12
812	17-11-2024	2223	27265	12065	15200	12:59:40
813	17-11-2024	7248	25780	11000	14780	13:05:02
814	17-11-2024	3155	26155	11880	14275	13:07:35
815	17-11-2024	8555	27340	12140	15200	13:25:48
816	17-11-2024	1112	25325	11650	13675	13:27:28
817	17-11-2024	0769	27400	12200	15200	13:29:20
818	17-11-2024	9055	25755	12080	13675	13:53:41
819	17-11-2024	0835	24855	11180	13675	13:49:10
820	17-11-2024	5707	26420	11220	15200	02:01:12
821	17-11-2024	7637	25090	11415	13675	02:11:40
822	17-11-2024	6903	26075	11800	14275	02:16:02
823	17-11-2024	8604	25475	11200	14275	02:24:35
824	17-11-2024	0729	27240	12140	15100	02:34:48
825	17-11-2024	7637	25215	11415	13800	02:35:28
826	17-11-2024	0055	24360	10685	13675	02:41:20
827	17-11-2024	2223	27265	12065	15200	02:58:41
828	17-11-2024	4172	24630	10955	13675	02:52:10
829	17-11-2024	0037	24730	11055	13675	02:57:12
830	17-11-2024	0769	27400	12200	15200	03:04:40
831	17-11-2024	3155	25555	11880	13675	03:15:02
832	17-11-2024	7248	25780	11000	14780	03:10:35
833	17-11-2024	5707	25495	11220	14275	03:21:48
834	17-11-2024	8555	27340	12140	15200	03:29:28
835	17-11-2024	1112	25325	11650	13675	03:26:20
836	17-11-2024	9055	27280	12080	15200	03:57:41
837	17-11-2024	0835	24855	11180	13675	04:00:10
838	17-11-2024	6903	26710	11800	14910	04:05:12
839	17-11-2024	7636	26355	11155	15200	04:14:40
840	17-11-2024	0729	26920	12140	14780	04:42:02
841	17-11-2024	8604	25475	11200	14275	04:38:35
842	17-11-2024	0055	24960	10685	14275	04:47:48
843	17-11-2024	2223	27165	12065	15100	04:48:28
844	17-11-2024	0037	24855	11055	13800	04:46:20
845	17-11-2024	0769	27090	12200	14890	04:42:41



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847	17-11-2024	7248	26010	11000	15010	05:20:12
848	17-11-2024	8555	26920	12140	14780	05:29:40
849	17-11-2024	1112	25925	11650	14275	05:31:02
850	17-11-2024	9055	27280	12080	15200	05:35:35
851	17-11-2024	7636	24830	11155	13675	05:41:48
852	17-11-2024	0835	26380	11180	15200	05:57:28
853	17-11-2024	5903	24915	11240	13675	05:56:20
854	18-11-2024	0055	25650	10685	14965	09:28:26
855	18-11-2024	1112	24830	11650	13180	09:44:56
856	18-11-2024	0769	25605	11430	14175	09:59:46
857	18-11-2024	9552	26520	12345	14175	10:17:26
858	18-11-2024	0055	25650	10685	14965	11:40:26
859	18-11-2024	9552	26125	12345	13780	12:00:26
860	18-11-2024	1112	25325	11650	13675	12:10:26
861	18-11-2024	0769	24610	11430	13180	12:19:26
862	18-11-2024	0055	24860	10685	14175	13:54:26
863	18-11-2024	0769	26395	11430	14965	02:02:56
864	18-11-2024	1112	25430	11650	13780	02:18:46
865	18-11-2024	9552	26020	12345	13675	02:26:26
866	18-11-2024	0055	23865	10685	13180	04:04:26
867	18-11-2024	0769	25605	11430	14175	04:14:26
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869	18-11-2024	9552	27310	12345	14965	04:33:46
870	18-11-2024	0055	24465	10685	13780	06:19:26
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874	18-11-2024	0769	25875	12200	13675	08:06:20
875	18-11-2024	1112	25925	11650	14275	08:25:41
876	18-11-2024	9552	25475	11200	14275	08:20:10
877	18-11-2024	0835	26280	11180	15100	08:30:12
878	18-11-2024	7248	24800	11000	13800	08:38:40
879	18-11-2024	6112	26300	12500	13800	08:44:02
880	18-11-2024	2223	27265	12065	15200	08:42:35
881	18-11-2024	0037	24730	11055	13675	08:52:48
882	18-11-2024	9055	26970	12080	14890	08:55:28
883	18-11-2024	7637	25215	11415	13800	08:56:20
884	18-11-2024	7636	26045	11155	14890	09:15:41
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886	18-11-2024	9055	27180	12080	15100	09:21:12
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890	18-11-2024	8555	26220	12140	14080	09:42:48
891	18-11-2024	8154	26745	11735	15010	09:44:28
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898	18-11-2024	1112	26540	11650	14890	10:40:35
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901	18-11-2024	0037	25135	11055	14080	10:58:20
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905	18-11-2024	7636	25235	11155	14080	11:24:40
906	18-11-2024	4735	26200	11190	15010	11:27:02
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909	18-11-2024	8604	26400	11200	15200	11:37:28
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923	18-11-2024	0835	24855	11180	13675	13:00:40
924	18-11-2024	0055	24960	10685	14275	13:07:02
925	18-11-2024	8604	25475	11200	14275	13:06:35
926	18-11-2024	7355	26255	11155	15100	13:16:48
927	18-11-2024	8154	25535	11735	13800	13:16:28
928	18-11-2024	5707	24895	11220	13675	13:14:20
929	18-11-2024	5913	26655	11455	15200	13:31:41
930	18-11-2024	8555	25815	12140	13675	13:25:10
931	18-11-2024	3155	25555	11880	13675	13:35:12
932	18-11-2024	5903	26440	11240	15200	13:46:40
933	18-11-2024	0769	25875	12200	13675	03:02:02
934	18-11-2024	0835	25960	11180	14780	03:02:35
935	18-11-2024	8154	26010	11735	14275	03:14:48
936	18-11-2024	1112	26850	11650	15200	07:14:28
937	18-11-2024	7248	24675	11000	13675	03:25:20
938	18-11-2024	0037	26255	11055	15200	03:48:41
939	18-11-2024	2223	25740	12065	13675	03:44:10



	18-11-2024	9055	26990	12080	14910	03:58:12
941	18-11-2024	7637	26615	11415	15200	04:07:40
942	18-11-2024	4735	25970	11190	14780	04:10:02
943	18-11-2024	7636	25430	11155	14275	04:10:35
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945	18-11-2024	0055	25785	10685	15100	04:23:28
946	18-11-2024	8604	25000	11200	13800	04:20:20
947	18-11-2024	1882	25300	11500	13800	04:38:41
948	18-11-2024	5913	26655	11455	15200	04:43:10
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950	18-11-2024	5903	26130	11240	14890	05:05:40
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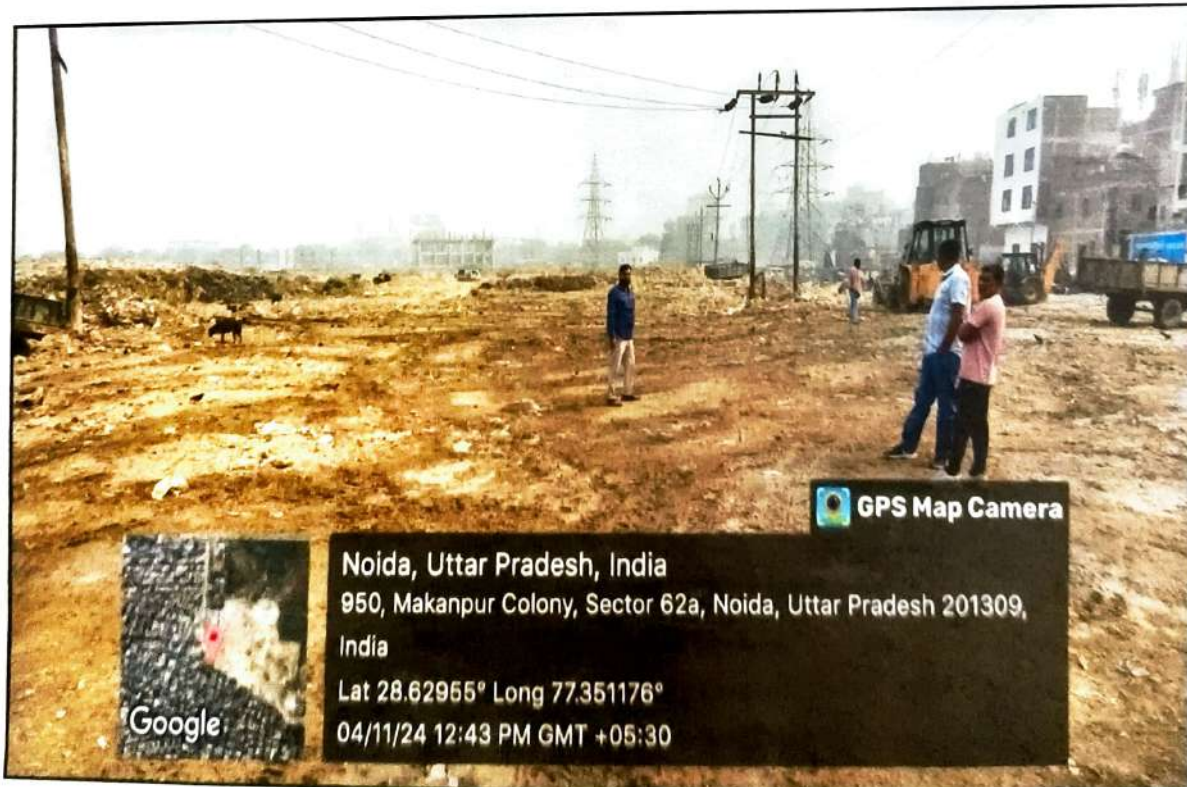


कार्यालय नगर पालिका परिषद् खोड़ा-मकनपुर, गाजियाबाद
लीगेसी वेस्ट साइट से कूड़ा उठाने के बाद पानी का छिड़काव के फोटो-

BEFORE

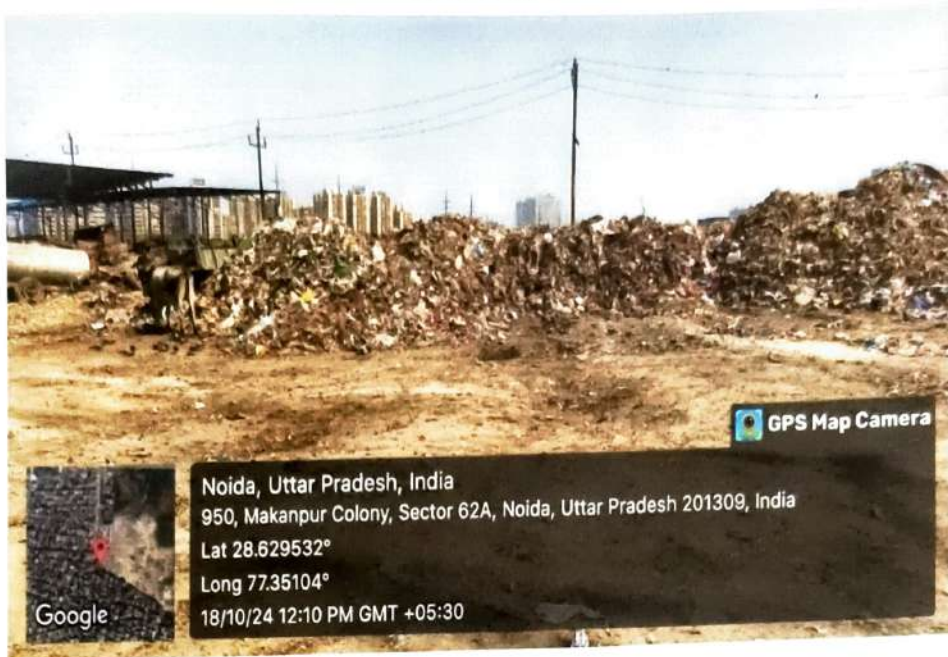


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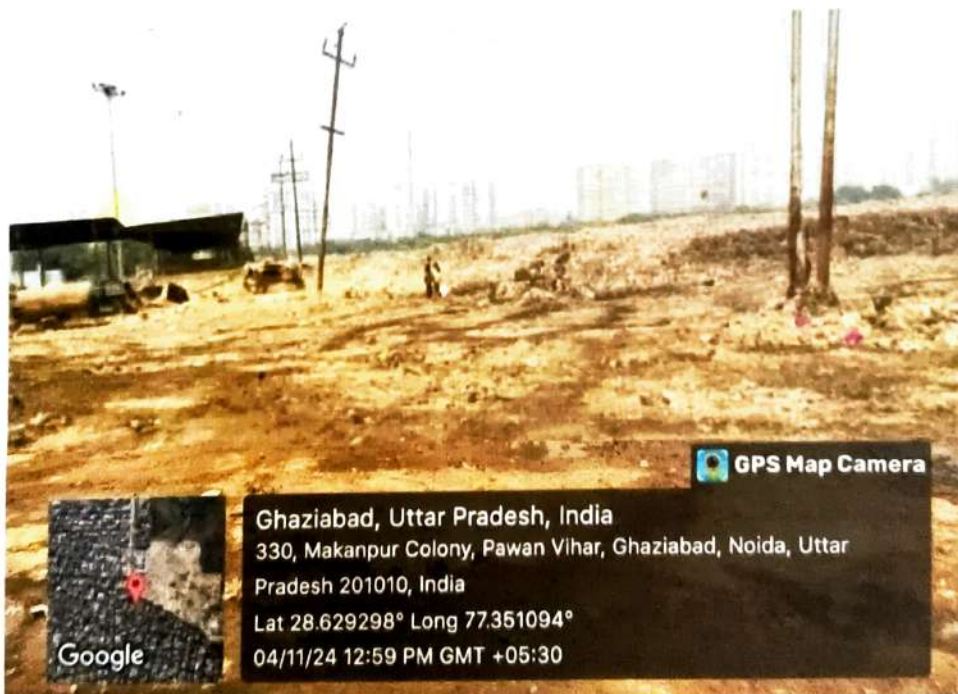


कार्यालय नगर पालिका परिषद् खोड़ा-मकनपुर, गाजियाबाद
लीगेसी वेस्ट साइट से कूड़ा उताने के बाद पानी का छिड़काव के फोटो-

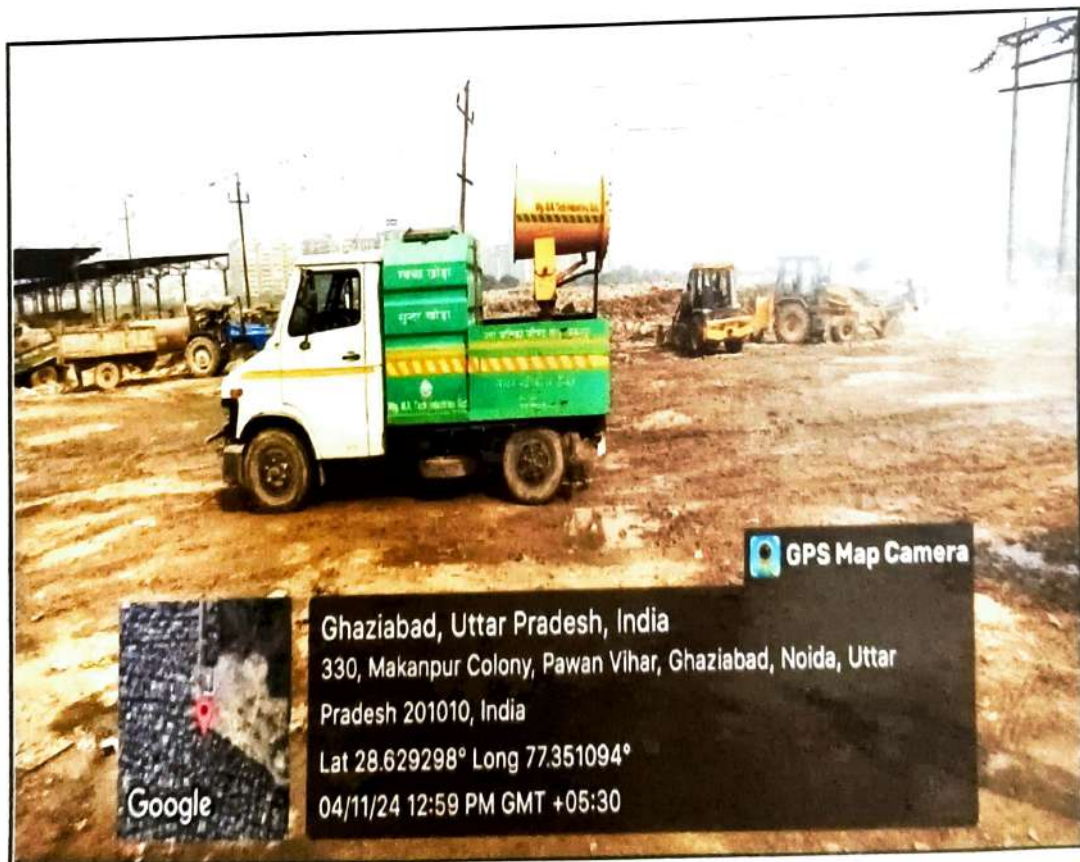
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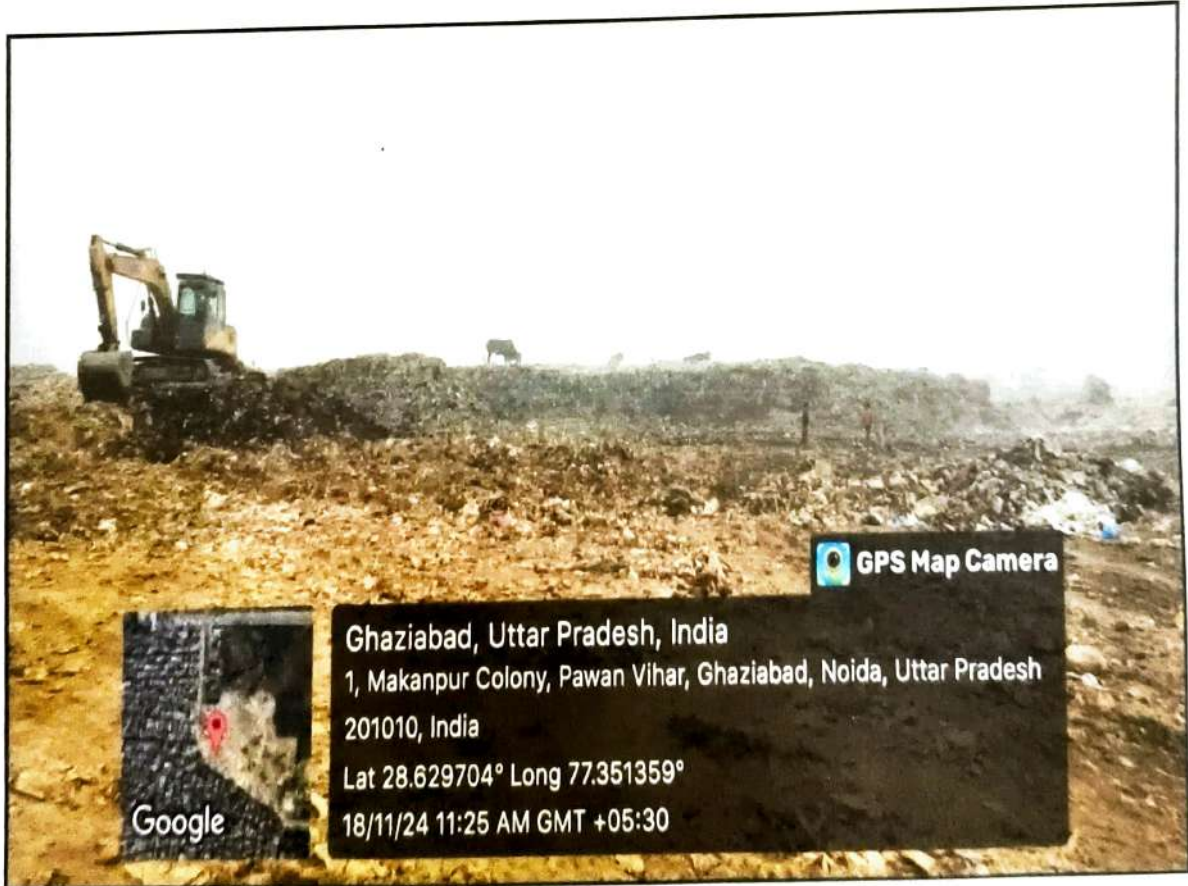
AFTER



लीगेसी वेस्ट साइट से कूड़ा उठाने के बाद पानी का छिड़काव के फोटो-



लीगेसी वेस्ट साइट से कूड़ा उठाने के बाद फोटो-



लीगेसी वेस्ट साइट से कूड़ा उताने के बाद पानी का छिड़काव के फोटो-



ANNEXURE 8



ROLLZ/KHORA/24-25/67

DATE :-19-10-2024

To,
Executive Officer,
Nagar Palika Parishad,
Khora

Sub – MSW (Municipal Solid Waste) Received from 14th September 2024 to 18th October 2024.

Dear Sir,

This is to inform you that we have received MSW at our **Bahadarpur Waste To Energy (WTE) Plant from 14th September 2024 to 18th October 2024** from Khoda Municipal Council.

The details of the MSW received is as follows:-

Total Trips – 374 Nos

Total Weight – 3856.380 MT.

The same is being Processed and shall be Disposed off as per norms.

This is for your kind information and necessary records.

For Rollz India Waste Management Pvt Ltd.

(Signature)
Authorised Signatory
Ghaziabad
Rollz India Waste Management Pvt Ltd.

ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z6 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhilwara Compost Plant, Kheer Khara Sanganer, Bhilwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : info@rollzindia.com | Web : www.rollzindia.com

116/25/11/24



DATE :- 05-11-2024

ROLLZ/KHORA/24-25/71

To,
Executive Officer,
Nagar Palika Parishad,
Khora

Sub – MSW (Municipal Solid Waste) Received from 19th October 2024 to 31st October 2024.

Dear Sir,

This is to inform you that we have received MSW at our Bahadarpur Waste To Energy (WTE) Plant from 19th October 2024 to 31st October 2024 from Khoda Municipal Council.

The details of the MSW received is as follows :-

Total Trips – 133 Nos

Total Weight – 1,366 MT.

The same is being Processed and shall be Disposed off as per norms.

This is for your kind information and necessary records.

For Rollz India Waste Management Pvt Ltd.



ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z8 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhilwara Compost Plant, Kheer Khara Sanganer, Bhilwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : info@rollzindia.com | Web : www.rollzindia.com

ROLLZ/KHORA/24-25/84

DATE :- 25-11-2024

To,
Executive Officer,
Nagar Palika Parishad,
Khora

Sub – MSW (Municipal Solid Waste) Received from 1st November 2024 to 15th November 2024.

Dear Sir,

This is to inform you that we have received MSW at our Bahadarpur Waste To Energy (WTE) Plant from 1st November 2024 to 15th November 2024 from Khoda Municipal Council.

The details of the MSW received is as follows :-

Total Trips – 153 Nos

Total Weight – 1,576 MT.

The same is being Processed and shall be Disposed off as per norms.

This is for your kind information and necessary records.

For Rollz India Waste Management Pvt Ltd.

Authorised Signatory



ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z6 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhlwara Compost Plant, Kheer Khera Sanganer, Bhlwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : info@rollzindia.com | Web : www.rollzindia.com



ROLLZ/NPP/KHORA/24-25/86

To,
The Executive Officer,
Nagar Palika Parishad Khora Makkanpur
Khora
Ghaziabad
Uttar Pradesh

26.11.2024

Sub:- Regarding processing and disposal of waste received from Nagar Palika Parishad Khora Makkanpur

Dear Sir,

This is to inform you that we have received the waste from Khora Nagar Palika Parishad Khora Makkanpur for processing and disposal of waste.

We have two waste to energy plants at Ghaziabad, details as mentioned below:-

- Waste To Energy Plant located at Bahadarpur Ghaziabad and approved by Pollution Control Board- vide CTO Application ID – 25397533 and valid until 31-12-2028. Capacity to process 340 TPD.
- Waste To Energy Plant located at Village Deenanathpur Puthi Dasn Ghaziabad and approved by Pollution Control Board- vide CTO Application ID –16712434 and valid until 31-12-2026. Capacity to process 75 TPD.

CTO and Photos of both plants attached for your kind reference.

For Rollz India Waste Management Pvt Ltd.

Authorised Signatory



ROLLZ INDIA WASTE MANAGEMENT PVT. LTD.

CIN : U40100RJ2009PTC030506

GSTIN No. : 08AAECR6721J1Z6 / 09AAECR6721J1Z4

PAN No. : AAECR6721J

Regd. Office : Nagar Parishad, Bhilwara Compost Plant, Kheer Khara Sanganer, Bhilwara Rajasthan - 311011

Corporate Office : 107, Sector 10, Raj Nagar, Ghaziabad-201001 (U.P.)

Mail ID : info@rollzindia.com | Web : www.rollzindia.com

कार्यालय:नगर पालिका परिषद खोड़ा-मकनपुर,जनपद-गाजियाबाद।

पत्रांक:1/57/न0पा0प0खो0/2024

दिनांक: 13 नवम्बर 2024

-: कार्य आदेश :-

ANNEXURE 9

सेवा में,

ब्रिज इण्टरप्राइजेज
136 बी, आनन्द इंडस्ट्रियल एरिया
मेहननगर, गाजियाबाद।


विषय:- निकाय के दैनिक जनित कूड़े के निस्ताराणके सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0-432/24 दिनांक: 01.11.2024 का संदर्भ ग्रहा करें। जिसके द्वारा आपने नगर पालिका परिषद खोड़ा-मकनपुर, गाजियाबाद में जनित होने वाले दैनिक कूड़े के परिवहन एवं निस्तारण हेतु सहमति प्रदान की है। आपके पत्र पर अध्यक्ष महोदया द्वारा आपको इस कार्य को करने की अनुमति प्रदान की गई है।

अतः आप नगर पालिका परिषद खोड़ा-मकनपुर, गाजियाबाद में निकाय क्षेत्र में वाहन डिपो के पास लीगेसी वेस्ट को उठाने, उसके परिवहन, उपचार एवं निस्तारण के कार्य हेतु किये गये अनुबन्ध सं0-632 दिनांक: 23.10.2024 में दिये गये दरों तथा नियम, शर्तों एवं प्रतिबन्धों के अधीन दिनांक: 16 नवम्बर 2024 से कार्य करना सुनिश्चित करें।

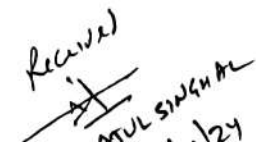
o/c संलग्नक-पूर्व में किये गये अनुबन्ध की प्रति।


(अभिषेक कुमार)
अधिसासी अधिकारी

प्रतिलिपि :-

- 1-अध्यक्ष, नगर पालिका परिषद खोड़ा-मकनपुर, जनपद-गाजियाबाद को सूचनार्थ।
- 2-सफाई एवं खाद्य निरीक्षक को आवश्यक कार्यवाही हेतु।
- 3-अवर अभियन्ता जल को आवश्यक कार्यवाही हेतु।



Received

ATUL SINGH
14/11/24


(अभिषेक कुमार)
अधिसासी अधिकारी

GSTIN: 09AONPG5124L1ZN

M: 9999510008

ANNEXURE 10

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghazlabad- 201007 (U.P.)

TO,

Executive Officer

Nagar Palika Parishad,

Khora

Sub- MSW (Municipal Solid Waste) Fresh Received from 16 November 2024 to 20 November 2024.

Dear Sir,

This is to inform you that we have received MSW at our Dasna Vill-Nahal Plant from 16 November 2024 to 20 November 2024 from Khoda Municipal council.

The details of the MSW received is as follows :-

Total Trips- 37

Total Weight- 514.315

The same is being processed abnd shall be Disposed off as per norms.

For Brij Enterprises



Authorised Signatory

GSTIN: 09AONPG5124L1ZM

M: 9999510008

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

KHODA FRESH MHW 16.11.2024

SR NO	VechileNo	GROSS WT	TARE WT	NET WT	TIME IN	TIME OUT
1	UPI4HT0729	25815	12140	13675	2:06	2:08
2	UPI6ET0055	23865	10685	13180	2:20	2:22
3	UPI6HT3155	25290	11115	14175	2:29	2:31
4	UPI4HT0729	26315	12140	14175	4:28	4:30
5	UPI6HT3155	26080	11115	14965	4:37	4:36
6	UPI6ET0055	24465	10685	13780	4:44	4:46
7	UPI6HT3155	24790	11115	13675	6:01	6:03
8	UPI4HT0729	25815	12140	13675	6:12	6:14

KHODA FRESH MHW 17.11.2024

SR NO	VechileNo	GROSS WT	TARE WT	NET WT	TIME IN	TIME OUT
1	UP 14 HT 0729	27105	12140	14965	3:38	3:40
2	UP 16 ET 0055	24465	10685	13780	4:40	4:42
3	UPI4MT0769	25105	11430	13675	5:27	5:29
4	UP 14 HT 0729	25815	12140	13675	5:44	5:46
5	UPI4ET7248	24780	11000	13780	5:49	5:51
6	UP 16 ET 0055	24360	10685	13675	6:20	6:22
7	UPI4MT0769	24610	11430	13180	6:30	6:32

KHODA FRESH MHW 18.11.2024

SR NO	VechileNo	GROSS WT	TARE WT	NET WT	TIME IN	TIME OUT
1	UPI6ET0055	23865	10685	13180	4:04	4:06
2	UPI4MT0769	25605	11430	14175	4:14	4:16
3	UPI4QT1112	25825	11650	14175	4:19	4:21
4	HR47C9552	27310	12345	14965	4:33	4:35
5	UPI6ET0055	24465	10685	13780	6:18	6:20
6	UPI4QT1112	25325	11650	13675	6:19	6:21
7	UPI4MT0769	25105	11430	13675	6:21	6:23
8	HR47C9552	26125	12345	13780	6:38	6:40



GSTIN: 09AONPG5124L1ZN

M: 999510008

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

KHODA FRESH MHW 20.11.2024

SR NO	VechileNo	GROSS WT	TARE WT	NET WT	TIME IN	TIME OUT
1	UP14FT2223	25245	12065	13180	4:49	4:51
2	UP14DT7355	25965	11790	14175	5:36	5:38
3	UP14QT1112	25825	11650	14175	5:39	5:41
4	UP16ET0055	23865	10685	13180	5:50	5:52
5	UP14MT0769	25605	11480	14185	6:00	6:02
6	UP14HT0729	26315	12140	14175	5:54	5:56
7	UP16HT3155	24790	11115	13675	6:19	6:21

KHODA FRESH MHW 19.11.2024

SR NO	VechileNo	GROSS WT	TARE WT	NET WT	TIME IN	TIME OUT
1	UP16ET0055	24860	10685	14175	4:17	4:19
2	HR47C9552	27310	12345	14975	4:49	4:51
3	HR55W6112	27185	13405	13780	5:00	5:02
4	UP14DT7355	25465	11790	13675	5:45	5:47
5	UP16ET0055	23865	10685	13180	6:01	6:03
6	UP16HT3155	25290	11115	14175	6:09	6:11
7	HR47C9552	26520	12345	14175	6:40	6:42



कार्यालय: नगर पालिका परिषद खोड़ा-मकनपुर, जनपद-गाजियाबाद।

पत्रांक: 1/57 / न0पा0प0ख0 / 2024

दिनांक: 13 नवम्बर 2024

:- कार्य आदेश :-

सेवा में,

ब्रिज इण्टरप्राइजेज
136 बी, आनन्द इंडस्ट्रियल एरिया
मेहननगर, गाजियाबाद।

विषय:- निकाय के दैनिक जनित कूड़े के निस्ताराणके सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र सं0-432/24 दिनांक: 01.11.2024 का संदर्भ ग्रहा करें। जिसके द्वारा आपने नगर पालिका परिषद खोड़ा-मकनपुर, गाजियाबाद में जनित होने वाले दैनिक कूड़े के परिवहन एवं निस्तारण हेतु सहमति प्रदान की है। आपके पत्र पर अध्यक्ष महोदया द्वारा आपको इस कार्य को करने की अनुमति प्रदान की गई है।


अतः आप नगर पालिका परिषद खोड़ा-मकनपुर, गाजियाबाद में निकाय क्षेत्र में वाहन डिपो के पास लीगेसी वेस्ट को उठाने, उसके परिवहन, उपचार एवं निस्तारण के कार्य हेतु किये गये अनुबन्ध सं0-632 दिनांक: 23.10.2024 में दिये गये दरों तथा नियम, शर्तों एवं प्रतिबन्धों के अधीन दिनांक: 16 नवम्बर 2024 से कार्य करना सुनिश्चित करें।

संलग्नक-पूर्व में किये गये अनुबन्ध की प्रति।

प्रतिलिपि :-

- 1-अध्यक्ष, नगर पालिका परिषद खोड़ा-मकनपुर, जनपद-गाजियाबाद को सूचनार्थ।
- 2-सफाई एवं खाद्य निरीक्षक को आवश्यक कार्यवाही हेतु।
- 3-अवर अभियन्ता जल को आवश्यक कार्यवाही हेतु।



Received

ATUL SINGHAR
14/11/24


(अभिषेक कुमार)
अधिशायी अधिकारी


(अभिषेक कुमार)
अधिशायी अधिकारी

GSTIN: 09AONPG5124L1ZN

M: 9999510008

BRIJ ENTERPRISES

136-B, Anand Industrial Estate, Mohan Nagar Ghaziabad- 201007 (U.P.)

To,

26.11.2024

The Executive Officer,
Nagar Palika Parishad Khora Makkanpur
Khora
Ghaziabad
Uttar Pradesh

Sub:- Regarding Expected Completion of the Work Order of Transportation of Waste and disposal from Vahan depo, Nagar Palika Parishad Khora Makkanpur.

Ref:- Work Order dated 23rd October, 2024 Letter No. 632/NPPKMG/Work Order/2024

Dear Sir,

This is to inform you that we have been awarded the work for transportation, processing and disposal of waste from Vahan Depo Nagar Palika Parishad Makkanpur.

The processing and disposal of the waste at site shall be completed by 31st January, 2025.
This is for your kind information and necessary records.

For Brij Enterprises
For Brij Enterprises
Chand

Authorised Signatory

ANNEXURE 12



Welcome Last login ms7174300@gnssit.com 22-Nov-2024 05:04 PM

Server Time 19:28:36 on 21/11/2024 Home Logout

eProcurement System Government of Uttar Pradesh

- Master Management
 - Org Hierarchy Master
 - View Internal Documents
- User Management
 - Debar User
 - My Organisation Hierarchy
 - My Accounts
- Tender Management
 - Create Tender / Tender List
 - Publish Tender
 - Published Tenders
 - Seek Clarifications
 - Pre-bid Meeting
 - Downloaded Tenders
 - Bids Submitted Tenders
 - Tender Status
 - Archived Tenders
 - Archived Clarification
- Corrigendum
 - Create Corrigendum
 - Publish Corrigendum
 - Published Corrigendum
- Bid Opening
 - Tenders to be Opened
- Bid Evaluation
 - Technical Evaluation
 - Financial Evaluation
 - Short fall Documents
 - Forfeit Tenders
 - AOC/Empanelment
 - Short Fall Documents History
- Auction Management
 - Tender cum Auction
 - Publish Auction
 - Published Auction
 - Create Auction Corrigendum
 - Publish Auction Corrigendum
 - Published Auction Corrigendum
 - Freeze Auction
 - View Live Auction
 - View Auction History
- Bid Management
 - Bid Ready

BID OPENING

Bid Opening Bid List

Bid opening of cover 'Fee/PreQual/Technical (2024_DOLBU_970856_pack1)'

Tender Reference Number : 650

Tender ID : 2024_DOLBU_970856_1

Tender Title : SETTING UP 90 TPD SWM PLANT OPERATION AND MAINTNANCE

Total No. of Bids to be Decoded : 4

Pending Bids List

S.No	Bid No	Bidder	Submitted Date	Bid Opening	Quick Bid Opening
1.	4731797	Logikon Technologies Pvt Ltd	25-Nov-2024 01:30 PM		
2.	4737570	AAYUSHI HYGIENE AND CARE PVT LTD	25-Nov-2024 11:43 AM		
3.	4738707	Environmental Techno	25-Nov-2024 11:39 AM		
4.	4741556	Daya Charan And Company	25-Nov-2024 01:54 PM		



Uttar Pradesh
Tenders

eProcurement System Government of Uttar Pradesh

Tender Details

Date : 04-Nov-2024 09:36 PM

Print

Basic Details

Organisation Chain	Directorate of Local Bodies UP Nagar Palika Parishad Khoda Makanpur Ghaziabad		
Tender Reference Number	650		
Tender ID	2024_DOLBU_970856_1		
Tender Type	Open Tender	Withdrawal Allowed	Yes
Tender Category	Works	Form of contract	Lump-sum
General Technical Evaluation Allowed	No	No. of Covers	2
Payment Mode	Offline	ItemWise Technical Evaluation Allowed	No
Is Multi Currency Allowed For Fee	No	Is Multi Currency Allowed For BOQ	No
		Allow Two Stage Bidding	No

Payment Instruments

Offline	S.No	Instrument Type
	1	DD - Demand Draft
	2	FDR - Fixed Deposit
	3	RTGS - RTGS Payment

Cover Details, No. Of Covers - 2

Cover No	Cover	Document Type	Description
1	Fee/PreQual/Technical	.pdf	Fee and EMD
		.pdf	Tender Doc
2	Finance	.xls	BoQ

Tender Fee Details. [Total Fee in ₹ * - 11,800]

Tender Fee in ₹	11,800
Fee Payable To	EO
Fee Payable At	NPP KHORA MAKANPUR
Tender Fee Exemption Allowed	No

EMD Fee Details

EMD Amount in ₹	22,00,000	EMD Exemption Allowed	Yes
EMD Fee Type	fixed	EMD Percentage	NA
EMD Payable To	EO	EMD Payable At	NPP KHORA MAKANPUR

Click to view modification history

Work / Item(s)

Title	SETTING UP 90 TPD SWM PLANT OPERATION AND MAINTANANCE				
Work Description	SETTING UP 90 TPD SWM PLANT OPERATION AND MAINTANANCE				
Pre Qualification Details	Please refer Tender documents.				
Independent External Monitor/Remarks	NA				
Tender Stage to disclose bid details to other bidders/public domain	Yes				
Tender Value in ₹	0.00	Product Category	Solid Waste Management	Sub category	NA
Contract Type	Tender	Bid Validity(Days)	180	Period Of Work (Days)	4015
Location	NPP KHORA	Pincode	201309	Pre Bid Meeting	NPP KHORA

Pre Bid Meeting Date	MAKANPUR OFFICE NPP KHORA MAKANPUR	Pre Bid Meeting Date	20-Nov-2024 12:30 PM	Place	MAKANPUR
Should Allow NDA Tender	No	Allow Preferential Bidder	No	Bid Opening Place	NPP KHORA MAKANPUR

Critical Dates

Publish Date	05-Nov-2024 10:00 AM	Bid Opening Date	25-Nov-2024 04:00 PM
Document Download / Sale Start Date	05-Nov-2024 10:00 AM	Document Download / Sale End Date	25-Nov-2024 02:00 PM
Clarification Start Date	NA	Clarification End Date	NA
Bid Submission Start Date	05-Nov-2024 10:00 AM	Bid Submission End Date	25-Nov-2024 02:00 PM

Tender Documents

NIT Document	S.No	Document Name	Description	Document Size (in KB)
	1	Tendemotice 1.pdf	NIT	1134.66

Work Item Documents	S.No	Document Type	Document Name	Description	Document Size (in KB)
	1	BOQ	BOQ_1698737.xls	BOQ	238.00

Bid Openers List

S.No	Bid Opener Login Id	Bid Opener Name	Certificate Name
1.	ms7174309@gmail.com	Manoj -	MANOJ
2.	navneetgupta546@gmail.com	Navneet Gupta	Navneet Gupta
3.	soabhishek@gmail.com	Abhishek Kumar	ABHISHEK KUMAR

Tender Properties

Auto Tendering Process allowed	No	Show Technical bid status	Yes
Show Finance bid status	Yes	Show Bid Details in Public Domain stage	Technical Bid Opening
BoQ Comparative Chart model	Normal	BoQ Comparative chart decimal places	3
BoQ Comparative Chart Rank Type	L	Form Based BoQ	No

Tender Inviting Authority

Name	EO
Address	NPP KHORA MAKANPUR

Tender Creator Details

Created By	Navneet Gupta
Designation	JE
Created Date	04-Nov-2024 09:13 PM

कार्यालय: नगर पालिका परिषद खोड़ा-मकनपुर गाजियाबाद।

पत्रांक 65 / न0पा0परि0खो0म0गा0 / ई-निविदा / 2024

दिनांक: 04 नवम्बर, 2024

ई प्रोक्योरमेन्ट / ई-टेण्डरिंग निविदा सूचना

नगर पालिका परिषद खोड़ा-मकनपुर हेतु ग्राम निडौरी, गाजियाबाद में निर्मित सॉलिड वेस्ट मैनेजमेन्ट प्लान्ट के संचालन हेतु ई-निविदा की वेबसाइट www.etender.up.nic.in पर दिये गये नियम व शर्तों के अनुसार निविदायें आमन्त्रित की जाती हैं। निविदा अभिलेख एवं शर्तों वेबसाइट www.etender.up.nic.in पर दिनांक: 05.11.2024 की प्रातः 10:00 बजे से 25.11.2024 के सांय 04:00 बजे तक उपलब्ध रहेंगे। जहां से इन्हें डाउनलोड किया जा सकता है। सभी निविदादाता दिनांक: 25.11.2024 के मध्याह्न: 02:00 बजे तक वेबसाइट www.etender.up.nic.in पर ऑनलाइन अपनी निविदा दर/दरें डाल सकते हैं। टैण्डर एवं उससे सम्बन्धित शर्तें जिले की वेबसाइट www.ghaziabad.nic.in पर भी देखी जा सकती हैं।

E-Tender Reference	Ltr.No:- अधि0अधि0 / 650 / निविदा सूचना / न0पा0परि0खो0म0 / 2024 दिनांक: 04 नवम्बर 2024
Publish and Time for RFP	05.11.2024 को प्रातः 10:00 बजे
Pre bid Meeting Date and time	20.11.2024 को अपरान्ह 12:30 बजे
Last Date and time for submission of E-Tender	25.11.2024 को मध्याह्न 02:00 बजे
Date and time of Opening Tender	25.11.2024 को अपरान्ह 04:00 बजे
Place of Opening of E-Tender	Office Nagar Palika Parishad Khora-Makanpur, Dist. Ghaziabad
E-Tender Document Processing	As per Tender list.

(नवनीता गुप्ता)
अवर अभियन्ता (जल)

(अभिषेक कुमार)
अधिशासी अधिकारी

Mohini Sharma
(मोहिनी शर्मा)
अध्यक्ष

पत्रांक एवं दिनांक तदैव

प्रतिलिपि:-

- 1-प्रभारी अधिकारी स्था0निकाय जनपद-गाजियाबाद को सादर सूचनार्थ प्रेषित।
- 2-उपजिलाधिकारी, महोदय गाजियाबाद को सूचनार्थ प्रेषित।
- 3-लिपिक, नगर पालिका परिषद जनपद-गाजियाबाद को इस आशय से प्रेषित कि वह विज्ञप्ति की प्रति निकाय कार्यालय के नोटिस बोर्ड पर चस्पा कराने का कष्ट करें।
- 4-समाचार पत्रों में प्रकाशन हेतु।
- 5-कार्यालय नोटिस बोर्ड पर चस्पा करने हेतु।


(अभिषेक कुमार)
अधिशासी अधिकारी

NAGAR PALIKA PARISHAD KHORA-MAKANPUR GHAZIABAD

पत्रांक:अधि0अधि0 / 650 / निविदा सूचना / न0पा0परि0खो0म0 / 2024

दिनांक: 04 नवम्बर 2024

Tender Details:	
Name of Work	Setting up of 90 TPD solid waste processing facilities including wet waste processing facility, dry waste processing facility and sanitary landfill for processing Inerts along with O&M of the facility for the duration of 7+4 (subject to review) years (excluding initial 1 year of defect liability period) with Capex financing support for one time.
Bid Issuing Authority	Nagar Palika Parishad KhodaMakanpur
Date of Issue/Publication	5/11/2024
Project Area	90 TPD SWM Plant-----, KhodaMakanpur.
Bid Document Cost	INR11800/- (including 18% GST) on account of Tender Fees will be only in the form of R.T.G.S./N.E.F.T. of a scheduled State Bank Of India, Khora-Makanpur, Ghaziabad, A/C No 38953266829, Ifsc-SBIN0016173 pledged in favor of concerned Executive Officer, Nagar Palika Parishad, Khora-Makanpur, Ghaziabad.
Bid Security (Earnest Money)	The Earnest Money Deposit (EMD) is 22 lakhs. Bid security will be only in the form of F.D.R./ R.T.G.S./N.E.F.T. of a scheduled State Bank Of India, Khora-Makanpur, Ghaziabad, A/C No-38953361836, Ifsc-SBIN0016173 pledged in favor of concerned Executive Officer, Nagar Palika Parishad, Khora-Makanpur, Ghaziabad. No other form of bid security will be accepted.
Performance Guarantee	Submission of PBG through BG/FDR deposit. Performance security may be furnished in the form of an account payee demand draft, fixed deposit receipt from a commercial bank, bank guarantee issued/confirmed from any form the commercial bank of India. There is 5% CAPEX (valid for 1 year of till the time of plant completion + 30 days) performance guarantee and 5% annual OPEX performance guarantee and shall be deposited in the form of BG/FDR. OPEX performance guarantee shall be valid through annual renewal mode for the entire duration of the contract plus 90 days.
Pre-Bid Meeting Date & Time	20/11/2024 at 12:30 pm In Nagar Palika Parishad Khoda Makanpur.
Due Date of Bid Submission	25/11/2024 02:00 P.M
Time and Date of Technical Bid Opening	25/11/2024 04:00 P.M. at Nagar Palika Parishad Khoda Makanpur
Validity of the Bid	180 days from the bid due date


 (अमिषेक कुमार)
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कार्यालय नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद

पत्रांक-483/न0पा0परि0खो0म0गा0/2024-25

दिनांक-2 सितम्बर 2024


1. Ernst & Young LLP.
2. Nextgen Infoworld Private Limited.
3. Mosaic Advanced Solutions LLP.
4. Aditya Construction.
5. Ecologique Science Technik (India).
6. Ceinsys Tech Ltd.
7. Nangla & Co LLP.
8. Snow Fountain Civil Engineering Vocational Training Institut Samiti.
9. Rodic Consultants Pvt Ltd.
10. M/S Medhaj Techno Concept Private Limited.

विषय-ठोस अपशिष्ट प्रबन्धन (एस0डब्ल्यू0एम0) एवं यूज्ड वॉटर मैनेजमेंट (यू0डब्ल्यू0एम0) में इम्पैनल्ड डी0पी0आर0 हेतु कुटेशन उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक क्षेत्रीय एवं पर्यावरण अध्ययन केन्द्र, लखनऊ (आवासन और शहरी कार्य मंत्रालय, भारत सरकार) के पत्र सं0-URC/760/24/2024-25 Date-25/07/2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा ठोस अपशिष्ट प्रबन्धन (एस0डब्ल्यू0एम0) एवं यूज्ड वॉटर मैनेजमेंट (यू0डब्ल्यू0एम0) में इम्पैनल्ड डी0पी0आर0 कन्सलटैन्सी सर्विसेस हेतु आपको चयनित किया गया है।

अतः आप नगर पालिका परिषद खोडा-मकनपुर गाजियाबाद हेतु (90 TPD) की ठोस अपशिष्ट प्रबन्धन (एस0डब्ल्यू0एम0) एवं यूज्ड वॉटर मैनेजमेंट (यू0डब्ल्यू0एम0) में इम्पैनल्ड डी0पी0आर0 तैयार करने हेतु अपनी-अपनी कुटेशन ई-मेल आईडी-eonppkhora@gmail.com पर दिनांक 13.09.2024 की सांयकाल तक उपलब्ध कराने का कष्ट करें।


अधिसासी अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।

कार्यालय नगर पालिका परिषद खोडा-मकनपुर, गाजियाबाद

पत्रांक-537/न0पा0परि0खो0म0गा0/2024

दिनांक-28 सितम्बर 2024

सेवा में,

राज्य मिशन निदेशक,
स्वच्छ भारत मिशन नगरीय,
राज्य मिशन निदेशालय,
सेक्टर-7, गोमती नगर विस्तार,
लखनऊ।

विषय:-स्वच्छ भारत मिशन-नगरीय के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट प्लान्ट के संचालन हेतु मशीनों को क्रय किये जाने के सम्बन्ध में।

महोदय,

कृपया निदेशालय के पत्र सं0-पी0एम0यू0/1076/429(13)/2024 लखनऊ दिनांक 10 सितम्बर 2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा स्वच्छ भारत मिशन नगरीय के अन्तर्गत सॉलिड वेस्ट मैनेजमेन्ट प्लान्ट के संचालन हेतु सिविल कार्य एवं मशीनों को क्रय करने के लिए डी0पी0आर0 तैयार करने हेतु कन्सलटैन्सी सर्विसेस फर्मों को नामित किया गया है। नामित फर्मों द्वारा डी0पी0आर0 तैयार कराकर निदेशालय को उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त निर्देश के अनुपालन में नगर पालिका परिषद खोडा-मकनपुर गाजियाबाद की **M/S Aditya Consulting & Engineering Services, Harmu Chowk, Harmu Ranchi, Jharkhand.** द्वारा तैयार की गयी **Solid Waste Management Processing Plant 90 TPD** की डी0पी0आर0 संलग्न कर आपकी सेवा में सादर प्रेषित है।

कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नक-डी0पी0आर0।

भवदीय



अधिशासी अधिकारी
न0पा0परि0 खोडा-मकनपुर
गाजियाबाद।



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H/5041 /C-1/सामान्य-772/पर्यावरणीय/2024

Date: 20.07.2024

सेवा में,

पंजीकृत

मैसर्स नगर पालिका परिषद,
खोड़ा मकनपुर,
गाजियाबाद।

विषय:-इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 70/2024 दीपक जोशी बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेशों के क्रम में बोर्ड मुख्यालय के पत्रांक एच-13514/सी-1/ई०पी०एक्ट/सा०-772/का०ब०निर्देश/2024 दिनांक 08.07.2024 द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जिसका प्रति उत्तर नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के ई-मेल दिनांक 23.07.2024 के माध्यम से क्षेत्रीय कार्यालय में प्राप्त किया गया है। उपरोक्त स्थल का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 29.07.2024 को किया गया। निरीक्षण के समय पाया गया कि नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा जनित नगरीय ठोस अपशिष्ट के डम्पिंग हेतु नोएडा प्राधिकरण की भूमि पर डम्पिंग ग्राउंड स्थापित किया गया है, जो कि आवासीय क्षेत्र खोड़ा की आबादी के निकट स्थित है। उक्त डम्पिंग ग्राउंड चारों तरफ से खुला हुआ है एवं बाउण्ड्री वाल भी निर्मित नहीं है। निरीक्षण के समय पाया गया कि नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा नगरीय क्षेत्र से जनित ठोस अपशिष्ट का वैज्ञानिक तरीके से निस्तारण हेतु ठोस अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप संग्रहण, पृथक्करण, भण्डारण, परिवहन, प्रसंस्करण एवं निस्पादन की कोई व्यवस्था स्थापित नहीं है तथा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा ठोस अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप जनित ठोस अपशिष्ट का संग्रहण, पृथक्करण, भण्डारण, परिवहन, प्रसंस्करण एवं निस्पादन नहीं किया जा रहा है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund के अनुसार Environmental externality for improper municipal solid waste management के पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नवत प्राविधानित है:-

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

क्षेत्रीय कार्यालय के अभिलेखानुसार नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद से प्रतिदिन 105.17 मी०टन/दिन नगरीय ठोस अपशिष्ट जनित होता है तथा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद दिनांक 10.03.2016 से अस्तित्व में है। उपरोक्त तालिका के अनुसार अधिकतम 200 मी०टन

.....2/-

प्रतिदिन नगरीय ठोस अपशिष्ट जनित होने पर रु0 5000 प्रतिदिन पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जायेगा, जिसके अनुसार नगर पालिका परिषद पर अधिकतम 05 वर्षों हेतु रु0 5000/- प्रतिदिन की दर से अधिकतम 05 वर्षों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित की गणना निम्नवत है:- EC = Rate x No. of violation days = 5000x5x365 = Rs. 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र)

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 05.07.2024 में नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध प्रतिदिन रु0 10,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का आधार प्रस्तुत किये जाने हेतु निर्देशित किया गया है। उक्त के सम्बन्ध में पारित आदेश दिनांक 05.07.2024 का मुख्य अंश निम्नवत है:-

".....6. Let a proper reply be filed by respondents 2 and 3 specifically stating as to in what manner, solid/municipal generated on and after 10.03.2016 has been dealt with and give details thereof. UPPCB shall also inform as on what basis quantum of environmental compensation has been proposed at the rate of Rs. Ten Thousand per day and whether final order has been passed or not....."

उपरोक्त तथ्यों को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी द्वारा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध जारी कारण बताओ नोटिस दिनांक 08.07.2024 में रु0 10000/- के स्थान पर रु0 5000/- प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति रु0 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र) अधिरोपित किये जाने तथा जारी कारण बताओ नोटिस दिनांक 08.07.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतः मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध रु0 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं आपको निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत विशिष्ट सूचना का चयन करें-

1. Nature of Pollution/प्रदूषण की प्रकृति-
2. Regional Office/क्षेत्रीय कार्यालय-
3. EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया

Waste Management
Ghaziabad
UPPCB

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्य दिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।
संलग्नक-निरीक्षण आख्या की प्रति।
सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,


(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1
dc

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त-1
dc

Writ C No. 39926 of 2024
(Nagar Palika Parishad vs. State
of U.P. and 5 others)

Neutral Citation No. - 2024:AHC:196349-DB

Reserved on 10.12.2024

Delivered on 16.12.2024

A.F.R.

In Chamber

Case :- WRIT - C No. - 39926 of 2024

Petitioner :- Nagar Palika Parishad

Respondent :- State Of UP and 5 others

Counsel for Petitioner :- Rakesh Kumar Singh, Umesh Vats

Counsel for Respondent :- C.S.C., J. N. Maurya

Hon'ble Vivek Kumar Birla,J.

Hon'ble Kshitij Shailendra,J.

1. Heard Shri Umesh Vats learned counsel for the petitioner, Shri Aditya Shanker, holding brief of Shri Mehul Khare, learned counsel appearing for respondent Nos. 2, 3 and 4 and learned Standing Counsel appearing on behalf of respondent Nos. 1, 5, and 6.

2. The petitioner-Nagar Palika Parishad, Khoda Makanpur, district Ghaziabad has invoked writ jurisdiction of this Court under Article 226 of Constitution of India challenging the order dated 30.07.2024, whereby the Chief Environment Officer, Region-I, Uttar Pradesh Pollution Control Board, T.C.-12th, Vibhuti Khand, Gomti Nagar, Lucknow has asked the petitioner to deposit a sum of Rs.91,25,000/- (rupees ninety one lac twenty five thousand) as environmental compensation. A consequential

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recovery citation issued by the Tehsil Authorities on 27.10.2024 has also been challenged. A further direction has been sought commanding the respondents not to proceed with recovery against the petitioner.

3. Brief facts of the case are that the petitioner is a Municipality defined under Section 3 of the Uttar Pradesh Municipalities Act, 1916 and it was handed over a land for establishment of wastage processing and solid waste plant on 21.12.2021 in village Nidhauri, Pargana Dasna, Tehsil Ghaziabad. It is alleged that funds were received by the petitioner under Swachchh Bharat Mission and wastage processing and solid waste plant of 90 TPD capacity has been developed and processing machines have also been established. Certain aspects are not to be elaborated here as the issue involved before us is as to whether the Uttar Pradesh Pollution Control Board (herein-after referred to as “U.P. P.C.B.”) was having any authority or competence to raise demand of environmental compensation, inasmuch as the foundation of the writ petition and challenge made to the impugned demand is on the ground of “lack of competence/jurisdiction”.

4. Assailing the impugned order and recovery citation, learned counsel for the petitioner urged that the Ministry of Environment, Forest and Climate Change, Government of India, vide notification dated 08.04.2016, notified the Solid Waste Management Rules, 2016 (herein-after referred to as the “Rules of 2016”) and no law empowers the U.P. P.C.B. to assess or demand environmental compensation. Submission is that only

the National Green Tribunal (N.G.T.) established under the provisions of National Green Tribunal Act, 2010 is competent to assess environmental compensation.

5. Shri Umesh Vats, elaborating his submissions, urged that the impugned order dated 30th July 2024 refers to some orders passed by the N.G.T., New Delhi in Original Application No. 70 of 2024 (Deepak Joshi vs. State of U.P) and is said to have been issued in compliance of the said orders, whereas no such direction was issued by the N.G.T. nor is there any order passed by the N.G.T. determining or quantifying the environmental compensation and, hence, the order impugned is not sustainable.

6. In support of his submissions, learned counsel has placed reliance upon the judgement of the Supreme Court in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust and others vs. State of Gujarat and others*, 2022 Supreme (SC) 772, as well as certain interim orders passed by Co-ordinate Benches of this Court in Writ C No. 4816 of 2024 (*Suez India Pvt. Ltd., through its Authorized Signatory, Rajesh Chandra Mathpal vs. Uttar Pradesh Pollution Control Board, through its Chairman and 6 others*), Writ C No. 7543 of 2024 (*M/s Pind Balluchi (Unit of Excellence Hospitality) through Partner Smarity Sindhu and Monu Mishra vs. State of U.P. through Principal Secretary, Forest, Environment and Climate Change and others*), and Writ C No. 8463 of 2024 (*Jaypee Infratech Limited through Authorized Representative Apurva Pragya vs. State of*

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U.P. through Additional Chief Secretary, Environment Forest and Climate Change LKO and others).

7. Submission is that since Co-ordinate Benches have granted interim orders staying the action of U.P. P.C.B. levying environmental compensation, this Court may also pass an interim order on identical lines.

8. Per contra, learned counsel for the respondents submits that the impugned action is in furtherance and in compliance of various orders passed by the N.G.T., Delhi in the case of Deepak Joshi (supra) and, therefore, once the petitioner has a remedy to challenge the orders passed by the N.G.T., Delhi before Hon'ble Supreme Court, challenge made to mere consequential demand is not sustainable.

9. Having heard the learned counsel for the parties, this Court finds that N.G.T., Delhi took suo moto cognizance of a letter dated 10.08.2023 sent by Deepak Joshi, Adhyaksh, Khoda Residence Association alleging that the Nagar Palika Parishad, Khoda Makanpur (i.e. the petitioner) was dumping garbage in the residential area in violation of the provisions of Rules of 2016. The N.G.T. passed an order dated 07.03.2024 constituting a joint committee comprising of District Magistrate, Ghaziabad and U.P. P.C.B. with the District Magistrate as Nodal Agency for cooperation and compliance. The N.G.T. also issued a direction to the committee to visit the site and collect relevant information and submit a report. Copy of the order was forwarded to the District Magistrate and U.P. P.C.B. for compliance. Thereafter,

when the Committee constituted by N.G.T. submitted a detailed report before it, another order was passed on 19.04.2024 calling for the response from State of U.P. through District Magistrate, Ghaziabad, Executive Officer, Nagar Palika Parishad, Khoda Makanpur (i.e. the petitioner) and U.P. P.C.B. impleading them as respondents. The matter was fixed for 05.07.2024. On the said date, N.G.T. found that Pollution Control Board had issued a show cause notice proposing environmental compensation at the rate of Rs.10,000/- per day. The N.G.T., not being satisfied with the basis for imposition at such rate, called for a reply from the respondents before the N.G.T. asking U.P. P.C.B. to inform as to on what basis quantum of environmental compensation had been proposed at such rate. It also directed personal appearance of the Executive Officer of the petitioner Parishad on the next date. It is in furtherance of the said order dated 05.07.2024 that the impugned order has been passed by the U.P. P.C.B. on 30.07.2024 raising a demand of Rs. 5,000/- per day instead of Rs.10,000/- per day as environmental compensation, total amount of demand being Rs. 91,25,000/-.

10. We may observe here that Section 22 of the National Green Tribunal Act, 2010 contains provision for appeal before the Supreme Court. It is reproduced as under:-

“22. Appeal to Supreme Court.-Any person aggrieved by any award, decision or order of the tribunal, may, file an appeal to the Supreme Court, within ninety days from the date of communication of the award, decision or order of the Tribunal, to him, on any one or more of the grounds specified in section 100 of the Code of Civil Procedure, 1908:

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Provided that the Supreme Court may entertain any appeal after the expiry of ninety days, if it is satisfied that the appellant was prevented by sufficient cause from preferring the appeal.”

11. If we examine the bone of contention of Shri Vats that the order impugned is without jurisdiction and it is only N.G.T. that has competence to determine and levy the environmental compensation, Section 15 of the National Green Tribunal Act, 2010 needs reproduction. The same is quoted as under: -

“15. Relief, compensation and restitution. (1) The Tribunal may, by an order, provide,-

- (a) relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance);
- (b) for restitution of property damaged;
- (c) for restitution of the environment for such area or areas, as the Tribunal may think fit.

(2) The relief and compensation and restitution of property and environment referred to in clauses (a), (b) and (c) of sub-section (1) shall be in addition to the relief paid or payable under the Public Liability Insurance Act, 1991.

(3) No application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing

the application within the said period, allow it to be filed within a further period not exceeding sixty days.

(4) The Tribunal may, having regard to the damage to public health, property and environment, divide the compensation or relief payable under separate heads specified in Schedule II so as to provide compensation or relief to the claimants and for restitution of the damaged property or environment, as it may think fit.

(5) Every claimant of the compensation or relief under this Act shall intimate to the Tribunal about the application filed to, or, as the case may be, compensation or relief received from, any other court or authority.

12. The aforesaid provision was dealt with by the Supreme Court in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)* and though, placing strong reliance upon the said judgment, it was urged by Shri Vats that the Supreme Court turned down action of the N.G.T., whereby it had delegated its functions upon some committee, after carefully examining the facts of *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)*, we find that the appellants before the Supreme Court were certain environmental organizations and individuals directly affected by the degradation of the enforcement in the area in question. Therefore, their status was that of “complainants” and the following directions were sought by them from the N.G.T.:-

- (i) restraining the dumping of MSW at the landfill site;
- (ii) restoration of the environment in the surrounding areas;
- (iii) restitution of the landfill site to its original condition;

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(iv) compensation to all those affected in the nearby villages upon determination of damages by a committee set up to assess the landfill site; and

(v) implementation of the Solid Waste Management Rules 2016.

13. After holding certain proceedings, N.G.T. disposed of the matter observing that since in another case, N.G.T. had constituted Apex, Regional and State Level Committees to monitor the implementation of the Rules of 2016, liberty was granted to the appellants/complainants to represent the case and ventilate all grievances before the appropriate committee. Following is the relevant portion of the order passed by the N.G.T.:-

“As this OA relates to implementation of Solid Waste Management Rules, 2016, we are of the considered opinion that it is covered by the order passed by the larger Bench of the Tribunal dated 20th August, 2018 in OA No 606 of 2018.

The Applicant would be at liberty to represent its case and ventilate all grievance before the Committee which shall look into it and finally decide the same.

Consequently, OA No 81 of 2014 stands disposed of. There shall be no order as to cost.

M.A. No. 1392 of 2018 and 1393 of 2018

These Applications do not survive for consideration as the main Application has been decided and are accordingly dismissed.”

14. The Supreme Court, while examining the challenge to the order passed by the N.G.T., held that N.G.T. could not abdicate its jurisdiction by entrusting the core adjudicatory functions to

administrative expert committees. In paragraph Nos. 16 and 17 of the judgment, it was observed as under:-

“16. Section 15 empowers the NGT to award compensation to the victims of pollution and for environmental damage, to provide for restitution of property which has been damaged and for the restitution of the environment. The NGT cannot abdicate its jurisdiction by entrusting these core adjudicatory functions to administrative expert committees. Expert committees may be appointed to assist the NGT in the performance of its task and as an adjunct to its fact-finding role. But adjudication under the statute is entrusted to the NGT and cannot be delegated to administrative authorities. Adjudicatory functions assigned to courts and tribunals cannot be hived off to administrative committees. In *Sanghar Zuber Ismail v. Ministry of Environment, Forests and Climate Change and Another*, 2021 SCC OnLine SC 669, a three-Judge Bench of this Court noted that the NGT cannot refuse to hear a challenge to an Environmental Clearance under Section 16(h) of the NGT Act and delegate the process of adjudicating on compliance to an expert committee.

17. The NGT has in the present case abdicated its jurisdiction and entrusted judicial functions to an administrative expert committee. An expert committee may be able to assist the NGT, for instance, by carrying out a fact-finding exercise, but the adjudication has to be by the NGT. This is not a delegable function. Thus, the order impugned in the appeal cannot be sustained. The consequence of the impugned order is to efface the meticulous exercise which was carried out by the earlier Benches. Valuable time has been lost in the meantime and crucial issues pertaining to the environment in the present case have been placed on the back-burner.”

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15. From perusal of the afore-quoted portions of the decision in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)*, it is apparent that the Supreme Court never questioned the competence of the expert committees in the matter of assessment of environmental compensation, rather it specifically observed that expert committees may be appointed to assist the N.G.T. in performance of its task and as an adjunct to its fact finding role, but adjudication under the statute is entrusted to the N.G.T. and cannot be delegated to administrative authorities.

16. We are of the view that though Section 15 of the Act empowers the N.G.T. to pass an order providing relief and compensation to the victims of the pollution and other environmental damage, in order to adjudicate the issue, assistance of expert committees was never restricted, rather, in so many words, it was permitted by the Supreme Court in the judgment cited by the petitioner itself. It is the same judgment which has been relied upon by the Co-ordinate Bench in the aforesaid writ petitions where interim orders have been passed but in different set of facts where some of the petitioners were operators and some complainants.

17. In the facts of the case, the Court finds that U.P. P.C.B. has not imposed environmental compensation. Rather, it is a case where joint committee constituted by N.G.T. by order dated 22.07.2024 comprising of District Magistrate, Ghaziabad and U.P. P.C.B. was directed to visit the site, collect relevant information and submit factual report. A detailed report supported by various annexures disclosing the area where the

garbage is being dumped, density of population, the other quantitative and qualitative factors and certain computations is also on record. When the said report was placed before the N.G.T., the show cause notice issued to the petitioner asking to deposit environmental compensation at the rate of Rs.10,000/per day was found to be without basis. Thereafter, the order impugned has been passed relying upon a report of C.P.C.B, In House Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilise the Fund.

18. We also find that N.G.T. passed further order on 17.09.2024 on non-compliance of the order dated 05.07.2024. Then, on 04.10.2024, following order was passed by it:-

“1. It is pointed out to us that for non-handling and management of solid waste effectively and in accordance with Solid Waste Management Rules, 2016, UP Pollution Control Board by order dated 03.07.2024 has imposed Environmental Compensation of Rs. 91,25,000/- upon Nagar Palika Parishad, Khoda but same has not been deposited by it till date.

2. Learned Counsel appearing for Nagar Palika Parishad, Khoda also stated that till date large quantity of legacy waste is lying at site, though steps are being taken for its clearance. It is further said that so far as daily generation of solid waste is concerned, which is to the extent of about 105 MT per day, same is being regularly handled and processed and is not being dumped anywhere.

3. Let this fact be verified by UPPCB and submit areport within three weeks.

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4. We also direct UPPCB to take effective steps for recovery of Environmental Compensation from Nagar Palika Parishad, Khoda by taking coercive measures and submit compliance report.

5. Further, for violation of environmental laws, criminal prosecution may also be initiated by UPPCB against responsible officers of Nagar Palika Parishad, Khoda, and compliance report be submitted.

6. List on 05.11.2024.”

19. It is, therefore, apparent on record that the petitioner not only being party to the proceedings before the N.G.T., it has been directed by the N.G.T. to take effective steps for recovery of environmental compensation assessed by the order impugned, by all coercive measures and submit compliance report. The N.G.T. has also issued direction for criminal prosecution of the officers of the petitioner and submission of compliance report.

20. In view of above, we are of the view that if the petitioner is aggrieved by the assessment of damages/environmental compensation, either by the committee or by the U.P. P.C.B., the same having been done in furtherance of various directions issued by the N.G.T., it has remedy either to make its say before the N.G.T. with appropriate submissions and prayers or if it feels that the N.G.T. had no competence to entrust any action upon joint committee or U.P. P.C.B. or that any order passed by the N.G.T. is not otherwise in accordance with law, it has a remedy to file an appeal before the Supreme Court under Section 22 of the Act of 2010. The writ jurisdiction does not come in the way at all.

21. In view of above discussion, we find that challenge made to the orders passed in furtherance of the orders issued by the N.G.T. and as a consequence thereof, cannot sustain in writ jurisdiction and any relief granted to the petitioner against the impugned demand would have an effect of expressly or impliedly staying or setting aside orders passed by the N.G.T. This being impermissible in view of appellate forum being Supreme Court as per Section 22 of the Act of 2010, we are of the view that the reliefs claimed in the instant writ petition, either interim or final, cannot be granted.

22. The writ petition is, accordingly, dismissed, however, without prejudice to the rights of the petitioner to approach N.G.T. or Supreme Court for redressal of its grievance.

Order Date :- 16.12.2024

Sazia

(Kshitij Shailendra, J) (Vivek Kumar Birla, J)



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H/5041 /C-1/सामान्य-772/पर्यावरणीय/2024

Date: 20.07.2024

सेवा में,

पंजीकृत

मैसर्स नगर पालिका परिषद,
खोड़ा मकनपुर,
गाजियाबाद।

विषय:-इकाई के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या 70/2024 दीपक जोशी बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेशों के क्रम में बोर्ड मुख्यालय के पत्रांक एच-13514/सी-1/ई०पी०एक्ट/सा०-772/का०ब०निर्देश/2024 दिनांक 08.07.2024 द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-5 के अन्तर्गत कारण बताओ नोटिस जारी किया गया था, जिसका प्रति उत्तर नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के ई-मेल दिनांक 23.07.2024 के माध्यम से क्षेत्रीय कार्यालय में प्राप्त किया गया है। उपरोक्त स्थल का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 29.07.2024 को किया गया। निरीक्षण के समय पाया गया कि नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा जनित नगरीय ठोस अपशिष्ट के डम्पिंग हेतु नोएडा प्राधिकरण की भूमि पर डम्पिंग ग्राउंड स्थापित किया गया है, जो कि आवासीय क्षेत्र खोड़ा की आबादी के निकट स्थित है। उक्त डम्पिंग ग्राउंड चारों तरफ से खुला हुआ है एवं बाउण्ड्री वाल भी निर्मित नहीं है। निरीक्षण के समय पाया गया कि नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा नगरीय क्षेत्र से जनित ठोस अपशिष्ट का वैज्ञानिक तरीके से निस्तारण हेतु ठोस अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप संग्रहण, पृथक्करण, भण्डारण, परिवहन, प्रसंस्करण एवं निस्पादन की कोई व्यवस्था स्थापित नहीं है तथा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद द्वारा ठोस अपशिष्ट प्रबन्धन नियम, 2016 के अनुरूप जनित ठोस अपशिष्ट का संग्रहण, पृथक्करण, भण्डारण, परिवहन, प्रसंस्करण एवं निस्पादन नहीं किया जा रहा है।

यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund के अनुसार Environmental externality for improper municipal solid waste management के पर्यावरणीय क्षतिपूर्ति की गणना हेतु निम्नवत प्राविधानित है:-

Municipal Solid Waste Management Capacity Gap (TPD)	Marginal Cost of Environmental Externality (Rs. per ton per day)	Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)
Up to 200	15	Min. 0.01, Max. 0.05
201-500	30	Min. 0.10, Max. 0.15
501-1000	35	Min. 0.25, Max. 0.35
1001-2000	40	Min. 0.50, Max. 0.60
Above 2000		Max. 0.80

क्षेत्रीय कार्यालय के अभिलेखानुसार नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद से प्रतिदिन 105.17 मी०टन/दिन नगरीय ठोस अपशिष्ट जनित होता है तथा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद दिनांक 10.03.2016 से अस्तित्व में है। उपरोक्त तालिका के अनुसार अधिकतम 200 मी०टन

.....2/-

प्रतिदिन नगरीय ठोस अपशिष्ट जनित होने पर रु0 5000 प्रतिदिन पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जायेगा, जिसके अनुसार नगर पालिका परिषद पर अधिकतम 05 वर्षों हेतु रु0 5000/- प्रतिदिन की दर से अधिकतम 05 वर्षों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित की गणना निम्नवत है:- EC = Rate x No. of violation days=5000x5x365=Rs. 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र)

मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 05.07.2024 में नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध प्रतिदिन रु0 10,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने का आधार प्रस्तुत किये जाने हेतु निर्देशित किया गया है। उक्त के सम्बन्ध में पारित आदेश दिनांक 05.07.2024 का मुख्य अंश निम्नवत है:-

".....6. Let a proper reply be filed by respondents 2 and 3 specifically stating as to in what manner, solid/municipal generated on and after 10.03.2016 has been dealt with and give details thereof. UPPCB shall also inform as on what basis quantum of environmental compensation has been proposed at the rate of Rs. Ten Thousand per day and whether final order has been passed or not....."

उपरोक्त तथ्यों को दृष्टिगत रखते हुए क्षेत्रीय अधिकारी द्वारा नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध जारी कारण बताओ नोटिस दिनांक 08.07.2024 में रु0 10000/- के स्थान पर रु0 5000/- प्रतिदिन की दर से कुल पर्यावरणीय क्षतिपूर्ति रु0 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र) अधिरोपित किये जाने तथा जारी कारण बताओ नोटिस दिनांक 08.07.2024 की पुष्टि किये जाने की संस्तुति की गयी है।

अतः मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में नगर पालिका परिषद, खोड़ा मकनपुर, गाजियाबाद के विरुद्ध रु0 91,25,000/- (इक्यानवे लाख पच्चीस हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं आपको निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत विशिष्ट सूचना का चयन करें-

1. Nature of Pollution/प्रदूषण की प्रकृति-
2. Regional Office/क्षेत्रीय कार्यालय-
3. EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया

Waste Management
Ghaziabad
UPPCB

उपरोक्त निर्देशों के अनुपालन में विलम्बतम् 15 कार्य दिवस के अन्दर अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा करना सुनिश्चित करें तथा उक्त का साक्ष्य क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद एवं बोर्ड मुख्यालय, लखनऊ को भी प्रेषित करना सुनिश्चित करें।
संलग्नक-निरीक्षण आख्या की प्रति।
सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,


(विवेक राय)

मुख्य पर्यावरण अभियन्ता, वृत्त-1
dc

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त-1
dc

ANNEXURE-5

Writ C No. 39926 of 2024
(Nagar Palika Parishad vs. State
of U.P. and 5 others)

Neutral Citation No. - 2024:AHC:196349-DB

Reserved on 10.12.2024

Delivered on 16.12.2024

A.F.R.

In Chamber

Case :- WRIT - C No. - 39926 of 2024

Petitioner :- Nagar Palika Parishad

Respondent :- State Of UP and 5 others

Counsel for Petitioner :- Rakesh Kumar Singh, Umesh Vats

Counsel for Respondent :- C.S.C., J. N. Maurya

Hon'ble Vivek Kumar Birla,J.

Hon'ble Kshitij Shailendra,J.

1. Heard Shri Umesh Vats learned counsel for the petitioner, Shri Aditya Shanker, holding brief of Shri Mehul Khare, learned counsel appearing for respondent Nos. 2, 3 and 4 and learned Standing Counsel appearing on behalf of respondent Nos. 1, 5, and 6.

2. The petitioner-Nagar Palika Parishad, Khoda Makanpur, district Ghaziabad has invoked writ jurisdiction of this Court under Article 226 of Constitution of India challenging the order dated 30.07.2024, whereby the Chief Environment Officer, Region-I, Uttar Pradesh Pollution Control Board, T.C.-12th, Vibhuti Khand, Gomti Nagar, Lucknow has asked the petitioner to deposit a sum of Rs.91,25,000/- (rupees ninety one lac twenty five thousand) as environmental compensation. A consequential

recovery citation issued by the Tehsil Authorities on 27.10.2024 has also been challenged. A further direction has been sought commanding the respondents not to proceed with recovery against the petitioner.

3. Brief facts of the case are that the petitioner is a Municipality defined under Section 3 of the Uttar Pradesh Municipalities Act, 1916 and it was handed over a land for establishment of wastage processing and solid waste plant on 21.12.2021 in village Nidhauri, Pargana Dasna, Tehsil Ghaziabad. It is alleged that funds were received by the petitioner under Swachchh Bharat Mission and wastage processing and solid waste plant of 90 TPD capacity has been developed and processing machines have also been established. Certain aspects are not to be elaborated here as the issue involved before us is as to whether the Uttar Pradesh Pollution Control Board (herein-after referred to as “U.P. P.C.B.”) was having any authority or competence to raise demand of environmental compensation, inasmuch as the foundation of the writ petition and challenge made to the impugned demand is on the ground of “lack of competence/jurisdiction”.

4. Assailing the impugned order and recovery citation, learned counsel for the petitioner urged that the Ministry of Environment, Forest and Climate Change, Government of India, vide notification dated 08.04.2016, notified the Solid Waste Management Rules, 2016 (herein-after referred to as the “Rules of 2016”) and no law empowers the U.P. P.C.B. to assess or demand environmental compensation. Submission is that only

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the National Green Tribunal (N.G.T.) established under the provisions of National Green Tribunal Act, 2010 is competent to assess environmental compensation.

5. Shri Umesh Vats, elaborating his submissions, urged that the impugned order dated 30th July 2024 refers to some orders passed by the N.G.T., New Delhi in Original Application No. 70 of 2024 (Deepak Joshi vs. State of U.P) and is said to have been issued in compliance of the said orders, whereas no such direction was issued by the N.G.T. nor is there any order passed by the N.G.T. determining or quantifying the environmental compensation and, hence, the order impugned is not sustainable.

6. In support of his submissions, learned counsel has placed reliance upon the judgement of the Supreme Court in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust and others vs. State of Gujarat and others*, 2022 Supreme (SC) 772, as well as certain interim orders passed by Co-ordinate Benches of this Court in Writ C No. 4816 of 2024 (*Suez India Pvt. Ltd., through its Authorized Signatory, Rajesh Chandra Mathpal vs. Uttar Pradesh Pollution Control Board, through its Chairman and 6 others*), Writ C No. 7543 of 2024 (*M/s Pind Balluchi (Unit of Excellence Hospitality) through Partner Smarity Sindhu and Monu Mishra vs. State of U.P. through Principal Secretary, Forest, Environment and Climate Change and others*), and Writ C No. 8463 of 2024 (*Jaypee Infratech Limited through Authorized Representative Apurva Pragya vs. State of*

U.P. through Additional Chief Secretary, Environment Forest and Climate Change LKO and others).

7. Submission is that since Co-ordinate Benches have granted interim orders staying the action of U.P. P.C.B. levying environmental compensation, this Court may also pass an interim order on identical lines.

8. Per contra, learned counsel for the respondents submits that the impugned action is in furtherance and in compliance of various orders passed by the N.G.T., Delhi in the case of Deepak Joshi (supra) and, therefore, once the petitioner has a remedy to challenge the orders passed by the N.G.T., Delhi before Hon'ble Supreme Court, challenge made to mere consequential demand is not sustainable.

9. Having heard the learned counsel for the parties, this Court finds that N.G.T., Delhi took suo moto cognizance of a letter dated 10.08.2023 sent by Deepak Joshi, Adhyaksh, Khoda Residence Association alleging that the Nagar Palika Parishad, Khoda Makanpur (i.e. the petitioner) was dumping garbage in the residential area in violation of the provisions of Rules of 2016. The N.G.T. passed an order dated 07.03.2024 constituting a joint committee comprising of District Magistrate, Ghaziabad and U.P. P.C.B. with the District Magistrate as Nodal Agency for cooperation and compliance. The N.G.T. also issued a direction to the committee to visit the site and collect relevant information and submit a report. Copy of the order was forwarded to the District Magistrate and U.P. P.C.B. for compliance. Thereafter,

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when the Committee constituted by N.G.T. submitted a detailed report before it, another order was passed on 19.04.2024 calling for the response from State of U.P. through District Magistrate, Ghaziabad, Executive Officer, Nagar Palika Parishad, Khoda Makanpur (i.e. the petitioner) and U.P. P.C.B. impleading them as respondents. The matter was fixed for 05.07.2024. On the said date, N.G.T. found that Pollution Control Board had issued a show cause notice proposing environmental compensation at the rate of Rs.10,000/- per day. The N.G.T., not being satisfied with the basis for imposition at such rate, called for a reply from the respondents before the N.G.T. asking U.P. P.C.B. to inform as to on what basis quantum of environmental compensation had been proposed at such rate. It also directed personal appearance of the Executive Officer of the petitioner Parishad on the next date. It is in furtherance of the said order dated 05.07.2024 that the impugned order has been passed by the U.P. P.C.B. on 30.07.2024 raising a demand of Rs. 5,000/- per day instead of Rs.10,000/- per day as environmental compensation, total amount of demand being Rs. 91,25,000/-.

10. We may observe here that Section 22 of the National Green Tribunal Act, 2010 contains provision for appeal before the Supreme Court. It is reproduced as under:-

“22. Appeal to Supreme Court.-Any person aggrieved by any award, decision or order of the tribunal, may, file an appeal to the Supreme Court, within ninety days from the date of communication of the award, decision or order of the Tribunal, to him, on any one or more of the grounds specified in section 100 of the Code of Civil Procedure, 1908:

Provided that the Supreme Court may entertain any appeal after the expiry of ninety days, if it is satisfied that the appellant was prevented by sufficient cause from preferring the appeal.”

11. If we examine the bone of contention of Shri Vats that the order impugned is without jurisdiction and it is only N.G.T. that has competence to determine and levy the environmental compensation, Section 15 of the National Green Tribunal Act, 2010 needs reproduction. The same is quoted as under: -

“15. Relief, compensation and restitution. (1) The Tribunal may, by an order, provide,-

(a) relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance);

(b) for restitution of property damaged;

(c) for restitution of the environment for such area or areas, as the Tribunal may think fit.

(2) The relief and compensation and restitution of property and environment referred to in clauses (a), (b) and (c) of sub-section (1) shall be in addition to the relief paid or payable under the Public Liability Insurance Act, 1991.

(3) No application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief first arose:

Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing

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the application within the said period, allow it to be filed within a further period not exceeding sixty days.

(4) The Tribunal may, having regard to the damage to public health, property and environment, divide the compensation or relief payable under separate heads specified in Schedule II so as to provide compensation or relief to the claimants and for restitution of the damaged property or environment, as it may think fit.

(5) Every claimant of the compensation or relief under this Act shall intimate to the Tribunal about the application filed to, or, as the case may be, compensation or relief received from, any other court or authority.

12. The aforesaid provision was dealt with by the Supreme Court in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)* and though, placing strong reliance upon the said judgment, it was urged by Shri Vats that the Supreme Court turned down action of the N.G.T., whereby it had delegated its functions upon some committee, after carefully examining the facts of *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)*, we find that the appellants before the Supreme Court were certain environmental organizations and individuals directly affected by the degradation of the enforcement in the area in question. Therefore, their status was that of “complainants” and the following directions were sought by them from the N.G.T.:-

- (i) restraining the dumping of MSW at the landfill site;
- (ii) restoration of the environment in the surrounding areas;
- (iii) restitution of the landfill site to its original condition;

(iv) compensation to all those affected in the nearby villages upon determination of damages by a committee set up to assess the landfill site; and

(v) implementation of the Solid Waste Management Rules 2016.

13. After holding certain proceedings, N.G.T. disposed of the matter observing that since in another case, N.G.T. had constituted Apex, Regional and State Level Committees to monitor the implementation of the Rules of 2016, liberty was granted to the appellants/complainants to represent the case and ventilate all grievances before the appropriate committee. Following is the relevant portion of the order passed by the N.G.T.:-

“As this OA relates to implementation of Solid Waste Management Rules, 2016, we are of the considered opinion that it is covered by the order passed by the larger Bench of the Tribunal dated 20th August, 2018 in OA No 606 of 2018.

The Applicant would be at liberty to represent its case and ventilate all grievance before the Committee which shall look into it and finally decide the same.

Consequently, OA No 81 of 2014 stands disposed of. There shall be no order as to cost.

M.A. No. 1392 of 2018 and 1393 of 2018

These Applications do not survive for consideration as the main Application has been decided and are accordingly dismissed.”

14. The Supreme Court, while examining the challenge to the order passed by the N.G.T., held that N.G.T. could not abdicate its jurisdiction by entrusting the core adjudicatory functions to

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administrative expert committees. In paragraph Nos. 16 and 17 of the judgment, it was observed as under:-

“16. Section 15 empowers the NGT to award compensation to the victims of pollution and for environmental damage, to provide for restitution of property which has been damaged and for the restitution of the environment. The NGT cannot abdicate its jurisdiction by entrusting these core adjudicatory functions to administrative expert committees. Expert committees may be appointed to assist the NGT in the performance of its task and as an adjunct to its fact-finding role. But adjudication under the statute is entrusted to the NGT and cannot be delegated to administrative authorities. Adjudicatory functions assigned to courts and tribunals cannot be hived off to administrative committees. In *Sanghar Zuber Ismail v. Ministry of Environment, Forests and Climate Change and Another*, 2021 SCC OnLine SC 669, a three-Judge Bench of this Court noted that the NGT cannot refuse to hear a challenge to an Environmental Clearance under Section 16(h) of the NGT Act and delegate the process of adjudicating on compliance to an expert committee.

17. The NGT has in the present case abdicated its jurisdiction and entrusted judicial functions to an administrative expert committee. An expert committee may be able to assist the NGT, for instance, by carrying out a fact-finding exercise, but the adjudication has to be by the NGT. This is not a delegable function. Thus, the order impugned in the appeal cannot be sustained. The consequence of the impugned order is to efface the meticulous exercise which was carried out by the earlier Benches. Valuable time has been lost in the meantime and crucial issues pertaining to the environment in the present case have been placed on the back-burner.”

15. From perusal of the afore-quoted portions of the decision in *Kantha Vibhag Yuva Koli Samaj Parivartan Appellants Trust (supra)*, it is apparent that the Supreme Court never questioned the competence of the expert committees in the matter of assessment of environmental compensation, rather it specifically observed that expert committees may be appointed to assist the N.G.T. in performance of its task and as an adjunct to its fact finding role, but adjudication under the statute is entrusted to the N.G.T. and cannot be delegated to administrative authorities.

16. We are of the view that though Section 15 of the Act empowers the N.G.T. to pass an order providing relief and compensation to the victims of the pollution and other environmental damage, in order to adjudicate the issue, assistance of expert committees was never restricted, rather, in so many words, it was permitted by the Supreme Court in the judgment cited by the petitioner itself. It is the same judgment which has been relied upon by the Co-ordinate Bench in the aforesaid writ petitions where interim orders have been passed but in different set of facts where some of the petitioners were operators and some complainants.

17. In the facts of the case, the Court finds that U.P. P.C.B. has not imposed environmental compensation. Rather, it is a case where joint committee constituted by N.G.T. by order dated 22.07.2024 comprising of District Magistrate, Ghaziabad and U.P. P.C.B. was directed to visit the site, collect relevant information and submit factual report. A detailed report supported by various annexures disclosing the area where the

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garbage is being dumped, density of population, the other quantitative and qualitative factors and certain computations is also on record. When the said report was placed before the N.G.T., the show cause notice issued to the petitioner asking to deposit environmental compensation at the rate of Rs.10,000/per day was found to be without basis. Thereafter, the order impugned has been passed relying upon a report of C.P.C.B, In House Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilise the Fund.

18. We also find that N.G.T. passed further order on 17.09.2024 on non-compliance of the order dated 05.07.2024. Then, on 04.10.2024, following order was passed by it:-

“1. It is pointed out to us that for non-handling and management of solid waste effectively and in accordance with Solid Waste Management Rules, 2016, UP Pollution Control Board by order dated 03.07.2024 has imposed Environmental Compensation of Rs. 91,25,000/- upon Nagar Palika Parishad, Khoda but same has not been deposited by it till date.

2. Learned Counsel appearing for Nagar Palika Parishad, Khoda also stated that till date large quantity of legacy waste is lying at site, though steps are being taken for its clearance. It is further said that so far as daily generation of solid waste is concerned, which is to the extent of about 105 MT per day, same is being regularly handled and processed and is not being dumped anywhere.

3. Let this fact be verified by UPPCB and submit areport within three weeks.

4. We also direct UPPCB to take effective steps for recovery of Environmental Compensation from Nagar Palika Parishad, Khoda by taking coercive measures and submit compliance report.

5. Further, for violation of environmental laws, criminal prosecution may also be initiated by UPPCB against responsible officers of Nagar Palika Parishad, Khoda, and compliance report be submitted.

6. List on 05.11.2024.”

19. It is, therefore, apparent on record that the petitioner not only being party to the proceedings before the N.G.T., it has been directed by the N.G.T. to take effective steps for recovery of environmental compensation assessed by the order impugned, by all coercive measures and submit compliance report. The N.G.T. has also issued direction for criminal prosecution of the officers of the petitioner and submission of compliance report.

20. In view of above, we are of the view that if the petitioner is aggrieved by the assessment of damages/environmental compensation, either by the committee or by the U.P. P.C.B., the same having been done in furtherance of various directions issued by the N.G.T., it has remedy either to make its say before the N.G.T. with appropriate submissions and prayers or if it feels that the N.G.T. had no competence to entrust any action upon joint committee or U.P. P.C.B. or that any order passed by the N.G.T. is not otherwise in accordance with law, it has a remedy to file an appeal before the Supreme Court under Section 22 of the Act of 2010. The writ jurisdiction does not come in the way at all.

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21. In view of above discussion, we find that challenge made to the orders passed in furtherance of the orders issued by the N.G.T. and as a consequence thereof, cannot sustain in writ jurisdiction and any relief granted to the petitioner against the impugned demand would have an effect of expressly or impliedly staying or setting aside orders passed by the N.G.T. This being impermissible in view of appellate forum being Supreme Court as per Section 22 of the Act of 2010, we are of the view that the reliefs claimed in the instant writ petition, either interim or final, cannot be granted.

22. The writ petition is, accordingly, dismissed, however, without prejudice to the rights of the petitioner to approach N.G.T. or Supreme Court for redressal of its grievance.

Order Date :- 16.12.2024
Sazia

(Kshitij Shailendra, J) (Vivek Kumar Birla, J)

OA No 1257 of 2024 Gaur green Vista Vs state of UP

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: saurabh.envirolawyer@gmail.com

Date: Thursday, February 13, 2025 at 01:46 PM GMT+5:30

Sir,

Please find attached the reply affidavit on behalf of UP Pollution
Control board

With Regards,

(PRADEEP MISRA)



Reply of O A 1257 of 2024 Gaur Green Vista _1_11zon.pdf
12MB